

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI

OA No 165 OF 2023

IN THE MATTER OF:

Pilli Surendra Babu,
Andhra Pradesh.

..... Applicant

Vs

Union of India and Others

.... Respondents

**WRIT PETITION COPIES FILED BY THE MINES
DEPARTMENT 8th RESPONDENT**

DATE- 20.06.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
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Pilli Surendra Babu, Andhra Pradesh.

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It is certified that all the documents contained in the above annexure are true copies.

Date: 20.06.2025

HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI

W.P. (PIL) No. 19 of 2023

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Amaravati,
Dt.01.11.2023

Counsel for the respondents



HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

W.P. (PIL)No.19 of 2023

Between:

Pilli Surendra Babu, S/o.Nagaiyah,
Aged about 41 years, Occ: Ex.Army,
Social Activist, R/o Kesarapalli Village,
Gannavaram Mandal, Krishna District, Andhra Pradesh,

.....Petitioner

AND

Union of India, rep by its
Secretary to government of India,
Rastrapati bhavan, New Delhi and others

...Respondents

COUNTER AFFIDAVIT FILED BY THE RESPONDENTS No.10

I, Shashi Bhushan Kumar, S/o, Late Sri. Ayodhya Prasad, aged about 54 Years, Occ: Principal Secretary to Government, Water Resources Department, Secretariat, Velagapudi, Amaravati, Guntur District, Andhra Pradesh, do hereby sincerely and solemnly affirm and state on oath as follows:

1. I am the Respondent No.10 herein and as such well acquainted with the facts of the case.
2. It is submitted that vide order, dated 27.09.2023 the Hon'ble Court was pleased to direct the respondent herein to submit a detailed report in regards to reflect whether any illegal excavation has occurred along Polavaram Canal from

ATTESTOR
EXECUTIVE ENGINEER
PIPRMC Divn. No.5
VIJAYAWADA

DEPONENT
Principal Secretary to Government
Water Resources Department
A.P. Secretariat, Amaravati.

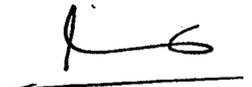
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KM 137 to KM 176 and extent of illegal activity and removal of gravel, if any, be quantified.

3. It is submitted that this respondent has already filed a counter affidavit and the same is on record. The present additional report is filed in addition to the counter affidavit that is already on record.
4. It is submitted that the part of excavation of the PIPRM Canal from Km.137.00 to Km.174.00 in United Krishna District is divided as package 6 and 7. The process of digging of the canal started in the year, 2004 and the same was completed in the year, 2016. As per the Detailed Project report (DPR) prepared by the irrigation department in the year, 2017-2018 it was evaluated that the excavated spoil is around 2.18 crore cum for the whole package 6 and 7. The spoil that was excavated was dumped on both side of the canal.
5. It is submitted that the process of issuing the permissions for lifting of the spoil started in the year 2009. A quantity of 14,12,500 cum of spoil was permitted to be lifted during the period from 2009 to 2013 by private and government agencies based on the tender process and SSR rates respectively. An amount of 7,68,171 cum of spoil was lifted during the said and an amount of Rs.4.77 crore amount was collected for the same.
6. It is respectfully submitted that, the government vide government memo No.28365/m&MI-CA-II/2011, dated 01.06.2012 and Govt Memo No. 23398/M&MI-CA-II/2013, dated 03.12.2013 has issued guidelines for disposing



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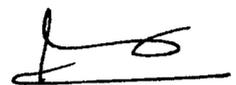
DEPONENT
Principal Secretary to Government
Water Resources Department
A.P. Secretariat, Amaravati.

of the spoil available on the both sides of the PIPRMC Canal. As per guidelines framed permissions were granted for lifting an amount of 12,19,157 Cum of spoil. Whereas, only a quantity of 8,57,635 cum of spoil was lifted. The department has received an amount of Rs.4.295 crores from the spoil that was lifted. A copy of the calculation sheet is filed along with this report.

7. It is submitted that till the year, 2019 there were no inspections conducted whatsoever to evaluate the spoil available on the canal and there are no records available evidencing the available quantity of spoil on the PIPRM Canal till 2019. For the first time on 30.12.2019, 31.12.2019 and 02.01.2020 a joint inspection was conducted in the presence of officers of irrigation department and mines and geology department. In the inspection between 136.9200 km to 150.150 Kms an amount of 14,00140 Cum of spoil is available on the left bank canal and 24,61,302 cum of spoil is available on the right bank canal. It is submitted that from 150.150 km to 156.500 km an amount of 2,58,703 cum of spoil is available on right bank and 2,45,855 cum of spoil is available on the left bank of the canal. Further, during the inspection it is reported that the inspection for the distance between 156.500 to 165.000 could not be conducted and reasons were recorded for the same. For the distance between 165.000 km to 169.100 km it is reported that an amount of 2,17,100 cum of spoil on the left bank and 22,140 cum of spoil on the right bank is available. In total a quantity of 46,05,240 cum



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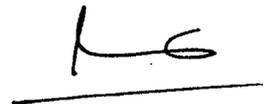
of spoil is available on both sides of the canal from 136.920 km to 176 km. A copy of the details of spoil lifted is filed along with this report.

8. It is submitted that for the estimated quantity of spoil from Km 136.9 to Km 176 as of the last report dated 02-01-2020 was 46,05,240 cum, of which the department has issued permissions for lifting a quantity of 10,88,649 cum of spoil for private works and quantity of 2,94,260 cum of spoil for the government works. The irrigation department have reported various instances of illegally carrying of the spoil to the police department and Crimes have been registered on the illegal lifting of the spoil. After lifting of the said quantity including the theft quantity, a quantity of 35,12,706 cum of spoil is currently available on the ground. Further, no lifting of spoil activities are going on as on today by any government or private agencies. Further, an amount of Rs.18.98 crore is collected from the private agencies from the permissions granted for lifting of spoil. Copies of list of permissions granted to the private agencies for lifting the spoil is filed along with this report.

9. It is submitted that during the year, 2021-22 the respondents herein during course of their inspection and vigilance, have come across the action of the third parties illegally excavating the spoil from the PIPRM Canal and the respondents herein have taken the steps for registration of the FIR in Cr.Nos.236 of 2021, Cr.No.49 of 2021 and 313 of 2022 on the file of the court of the Vijayawada II town Police Station, Cr.No.247 of 2022 on the file of the court of the Gannavaram



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Town Police Station. Copies of the complaints and the FIRs registered are filed herewith this report.

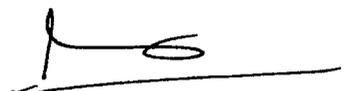
10. It is submitted that the contention of the petitioner that there is no proper supervision on the PIPRM canal, that some persons having political power are doing illegal mining on the bunds of PIPRMC causing heavy damage in Krishna and NTR district is not true and the same is denied. It is submitted that the department is taking all the necessary efforts and measures for ensuring that the materials is lifted by the authorized persons only and only after paying the necessary fess for permissions.

11. It is respectfully submitted that the Jurisdiction of Executive Engineer, PIPRM Canal Division No.5, Vijayawada is from Km 133.80 to Km 176.725. Further it is also submitted that along PIPRMC canal, in the village limits of Balliparru, Chikkavaram, Gollanapalli villages of Gannavaram mandal of Krishna District and Nainavaram, Tadepalli, Kotturu Villages of Vijayawada rural mandal there was no illegal mining being carried out, as alleged by the petitioner.

12. It is submitted that the averments made in para 6.19 of the affidavit and the photographs attached at page No.55, 56 and 58 contending that there is illegal mining in the villages of Nunna and Surampalli Villages by one Buddi Bhuvinandarao @ Kali, Karim Khan, Inkollu Sunil Kumar and they have excavated and transported lakhs of cubic meter of gravel/clay without taking any permission is false and the same is denied. It is submitted that the chainage of



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DEPONENT
Principal Secretary to Government ..
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Surampalli Village starts from 150.150 Kms to 155.917 Kms. There are 9 permissions granted for lifting a quantity of 1,58,186 cum on the right bank, 12 permissions are granted for lifting a quantity of 1,86,995 cum on the left bank and 25,000 cum of spoil is authorized to be lifted for government department purposes.

13. It is submitted that the contention of the petitioner in para No.6.19 of the affidavit and the photographs at page No.53, 54, 57 stating that there is illegal mining at Ballipaar Village of Gannavaram Mandal, Krishna District by one Dandamudi Sai Krishna Chowdhary, Chalivendra Rama Krishna and transporting the gravel/clay since two days and it still continuing, resulting amass wealth to the above persons as well as the officers concerned is not true and the same is denied. It is submitted that there are 6 permissions granted to individuals for lifting the spoil. The list of the permissions granted in the above-mentioned area is filed along with this report.

14. It is submitted that the contention of the petitioner in para 6.19 of the affidavit and photographs at page No. 60, 61 and 62 stating that one Pothuraju Madhava, Vyyuru Gopalarao are doing illegal mining in Kothuru Tadepalli village of Vijayawada rural mandal, Krishna District is not true and the same is denied. Further that one Dullipara Purnachandra Rao is doing illegal mining on the bunds of Polavaram right canal at Jakkampudi, Nynavaram villages of Vijayawada rural mandal, NTR district and it is still continuing is not true and the same is denied. It



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Principal Secretary to Government
Water Resources Department
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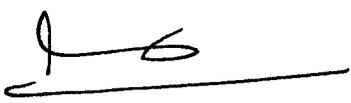
is submitted that in the Kothuru Tadepalli, Polavaram right major canal starts from Km 165.00 to km 170.750. It is submitted that there are 16 permissions were granted for lifting of a quantity of 1,70,260 cum from the right and left of bank of the said chainage.

15. It is submitted that the contention of the petitioner in para 6.19 that one Akula Srinivasa Rao is doing illegal mining on the Bunds of Polavaram Right Canal at Pathapadu Village, Vijayawada Rural Mandal since one year and still continuing the same is not true and the same is denied. It is submitted that there are 2 permissions granted for lifting of an amount of 1924 cum of spoil on both side of the canal in the Pathapadu Village.

16. It is submitted that after due enquiry, we could not find out the people whose names are mentioned above, except Karim Khan in whose favor the permission is issued for lifting of the spoil in Surampalli Village of Gannavaram Mandal. For the reasons stated above, it is therefore prayed that this Hon'ble High Court may be pleased to dismiss the present Writ Petition (Public Interest Litigation) and pass such other order or orders as this Hon'ble Court may deem fit in proper circumstances of the case.

Solemnly affirmed and Signed
on this the 31st day of October, 2023.


ATTESTOR
EXECUTIVE ENGINEER
PIPRMC Divn. No. 5
VIJAYAWADA


DEPONENT
Principal Secretary to Government
Water Resources Department
A.P. Secretariat, Amaravati.

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VERIFICATION STATEMENT

I, Shashi Bhushan Kumar, S/o, Late Sri.Ayodhya Prasad, Aged about 54 Years, Occ: Principal Secretary, Water Resources Department, Secretariat, Velagapudi, Amaravati, Guntur District, Andhra Pradesh, do hereby verify and state that the contents of above paragraphs of the Reply affidavit are true to my personal knowledge based on information and records which are believed to be true and correct.

Hence, Verified on this 31st day of October, 2023

G.P.FOR IRRIGATION



DEPONENT

Principal Secretary to Government
Water Resources Department
A.P. Secretariat, Amaravati.

STATEMENT SHOWING THE DETAILS OF UTILIZED QUANTITY OF SPOIL ON PIPRMC BANKS UP TO 31-12-2019 PERTAINING TO PACKAGE-VI OF PIPRMC SUB DIVISION NO-1 (FROM KM.133.800 TO KM.156.500+1.378), GANNAVARAM

Sl. No.	Package No.	Earthwork for canal Excavation Quantity	Earthwork for Banking Quantity	Excavated Qty as per record (as per DPR 2017-18)	Qty. available as per Joint Inspection conducted by Mines & Geology on 31.12.2019	Utilized Qty. upto 31.12.2019	Details of utilized Qty. upto 31.12.2019										Balance Quantity
							Used										
							Allotted	Lifted	Formation of Bank	Inspection Paths and four lane roads	Structure (Approach has etc.)	Annual Maintenance of Service Roads	Issued to land losers	Thefted Qty. as per case filed	Total Qty.		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	
1	Package No.6 (km.133.800 to km.146.250)	6183793	87744	6271537	4602056	1669481	48790	48780	175400	49563	1379738		0	16000	1669481	4602056	
2	Package No.6 (km.146.250 to km.156.500+1.378)	5524368	0	5524388	777123	4747265	324784	294784	82308	1254570	2315603		0	800000	4747265	777123	
TOTAL		11708181	87744	11795925	5379179	6416746	373564	343564	257708	1304133	1304133		0	816000	6416746	5379179	

369534

NOTE:-

1. The above spoil quantities both excavated, utilized are arrived as per the sub division records
2. The actual quantities of spoil available at site may vary with the balance quantities.
3. To access the actual quantity of spoil available at the site, it is necessary to remove the thick jungle on the spoil bank to take prelevels as the spoil banks has not formed as per standard section by the agency.


 4/16/22
 OBB/ Nuvve

STATEMENT SHOWING THE DETAILS OF UTILIZED QUANTITY OF SPOIL ON PIPRMC BANKS UP TO 31-12-2019 PERTAINING TO PACKAGE-VII OF PIPRMC SUB DIVISION NO-3(FROM KM.156.500 TO KM.156.000) , VIJAYAWADA

Sl. No.	Package No.	Excavated Qty as per record (as per DPR 2017-18) (cu.m)	Qty. available as per Joint Inspection conducted by Mines & Geology on 31.12.2019	Utilized Qty. upto 31.12.2019	Details of utilized Qty. upto 31.12.2019								Balance Quantity		
					Used									Total Qty.	
					Allotted	Lifted	Formation of Bank	Inspection Paths and four lane roads	Structure (Approach etc.)	Annual Maintenance of Service Roads	Issued to land losers	Thefted Qty. as per case filed			
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	
1	Package No.7 (km.156.500 to km.156.000)	7601050	-	3695742	1413175	1372847	1147083	279702		869160		0	26950	3695742	3905308

NOTE:-

1. The above spoil quantities both excavated and utilized are arrived as per the sub division records
2. The actual quantities of spoil available at site may vary with the balance quantities.
3. To access the actual quantity of spoil available at the site, it is necessary to remove the thick jungle on the spoil bank to take profiles as the spoil banks has not formed as per standard section by the agency.

Srinivas
AEE-1 4/6/2022
VTA

Srinivas
AEE-2 4/6/22

aldrup
04.06.22
DEPUTY EXECUTIVE ENGINEER
WATER RESOURCES DEPARTMENT
PIPRMC SUB DIVISION No-3
PATHAPADU @ VIJAYAWADA

Statement showing the spoil quantity in the Jurisdiction of PIPRMC Sub-Division No.4, Velagaluru as on DT:31.12.2019

S/N	Package No.	Earth work Excavated Quantity				Utilized Qty upto 31.12.2019	Details of utilized Qty upto 31.12.2019								Balance
		Earth Work for canal Excavation Quantity	Earth Work for Banking Quantity	Excavated Qty as per record (as per DPR 2017-18)	Qty available as per Joint Inspection conducted by Mines Geology on 31.12.2019		Used								
							Allotted	Lined	Formation of Bank	Inspection Paths	Structure (Approaches etc.)	Annual Maintenance of Service Roads	Used for Land covers	Unfilled Qty. in borrow pits	
1	Package No.7 (From Km.166.000 to Km.176.252)	3692204	1113314	3692204	230240	2391343	118000	88000	1113314	49500	1107879	NII	2850	2391343	1300920

- Note:-
- 1 The above spoil quantities (both Excavated & Utilised) are arrived as per the sub-division records.
 - 2 The actual quantities of spoil available at site may vary with the Balance quantities.
 - 3 To access the actual quantity of spoil available at site, it is necessary to remove the Julliflora jungle on the Spoil bank. To take prelevels as the spoil bank has not formed as per standard section by the agency.
 - 4 Approx. Qty used for Ramps & Approaches to Structures (15% of Executed Qty) + 15% Qty Eroded due to rains & filling of undulations whenever and wherever necessary and also other losses

P. S. K. Lakshmi
09/06/22
AEE, Sec II & III.
Velagaluru.

B. Jyothsna
04/06/22
AEE2/VCG

adw
04.6.22
DEPUTY EXECUTIVE ENGINEER
PIPRMC SUBDIVISION NO.4
VELAGALERU

ENC (8)

- 13 -

15/11/14

GOVERNMENT OF ANDHRA PRADESH
IRRIGATION & CAD (PROJ.I) DEPARTMENT

Memo. No. 23845/Proj.IA2/2013

Dated: 15-10-2014

Sub: I & CAD Dept- Draft Guidelines to be adopted for allotment of surplus spoil/gravel/earth available in Irrigation Projects- Communicated - Remarks called for- Reg.

- Ref: 1. Representation from the Chairman, Mohan Splintex India Limited, Vijayawada letter No. MSIL/Irr. Dept/AP Gov./485/2013-14, dated 5-11-2013.
2. Govt. Memo. No. 28365/MSMI CA.II/2011, ISCAD (MSMI CA.II) Dept., dated 01-06-2012.
3. From the ENC, ISPP, Dowlaishwaram Lr. No. ENC/ISPP/Dowtm/ OTU/ AE/30 Misc. dated 22-02-2014
4. Minutes of the State Level Standing Committee meeting held on 20-01-2014 in the chambers of Engineer-in-Chief (Irr).

SCE/GDs !!
20/10

OTL
20/10

A copy of the draft guidelines for allotment of spoil/gravel/red earth available in Irrigation Projects is sent herewith to the Engineer-in-Chief (Irr). He is requested that the draft guidelines may be vetted and furnish the same to Government immediately for taking further necessary action in the matter.

AGG-4
29/10

2. This may be treated as **NOST URGENT**.

ADITYA NATH DAS
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Engineer-in-Chief (Irr)
Jalasoudha, Errammanzil, Hyderabad (w.e)

//FORWARDED BY ORDER//


SECTION OFFICER

-12-

GOVERNMENT OF ANDHRA PRADESH
IRRIGATION & CAD (PW.C.A.II) DEPARTMENT

Memo.No.28365/M&MI C.A.II/2011

DI:01.09.2012

Sub: Indra Sagar Polavaram Project, Dowalswaram - Sparing of Spoil / Gravel / Red earth available in ISPP - General uniform policy for allotment - Reg.

- Ref:**
1. Govt. Memo. No.10035/Maj.Irr.I(2)/2010, I&CAD Deptt., Dt:07.12.2010
 2. From the Engineer-in-Chief, Indra Sagar Polavaram Project, Dowalswaram.Lr.No.ENC/ISPP/DCE1/OT2/AE4/ISLMC/Pack.4/05, Dt:27.11.2011.
 3. Govt. Memo. No.28365/M&MI C.A.II/2011, Dt:07.02.2012
 4. From the Engineer-in-Chief, Indra Sagar Polavaram Project, Dowalswaram.Lr.No.ENC/ISPP/DCE1/OT2/AE4/ISLMC/Pack.4/05, Dt:24.03.2012.

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In the circumstances reported in the reference 4th cited, the Government hereby inform the Engineer-in-Chief, Indra Sagar Polavaram Project, Dowalswaram that the orders issued in the Govt. Memo. 1st cited for permitting auction on earth / Gravel may be treated as uniform policy for allotment of surplus Spoil / Gravel / Red earth available in Indra Sagar Polavaram Project, (i.e.)

(1) on auction in open market with a minimum bid price as per prevailing schedule of rates and seignorage charges for the purpose of auction / tender cum auction duly crediting seignorage charges amount collected to Mines and Geology Department by I&CAD Department.

(2) In case no body turns up for auction / tender cum auction and only some portion of the quantity of Spoil / Gravel / Red earth is required to be disposed / spared, policy to be adopted on fixing the cost will be minimum cost of Spoil / Gravel / Red Earth as per schedule of rates including prevailing seignorage charges duly crediting the seignorage charges amount collected, to Mines & Geology Department by I&CAD Department.

Further, regarding collection of supervising charges for maintaining log extracts for the quantity of earth conveyed by the requesting agency, the Engineer-in-Chief, Indra Sagar Polavaram Project, Dowalswaram shall suggest the charges to be recovered by the EE concerned.

SHAIENDRA KUMAR JOSHI,
PRINCIPAL SECRETARY TO GOVERNMENT.

To
The Engineer-in-Chief, Indra Sagar Polavaram Project, Dowalswaram,
E.G. Dist.

// FORWARDED :: BY ORDER //

MA

-HU-

the above subject matter

Guidelines to be adopted for allotment of surplus spoil/gravel/earth available in Irrigation Projects

1. Tender cum auction has to be conducted in open market with a minimum bid price as per prevailing schedules of rates and seigniorage charges for the purpose of auction/tender cum auction duly crediting seigniorage charges amount collected to Mines and Geology Department by I & CAD Department.
2. After exhausting the option of auction, if no bids are received, the Spoil/gravel/red earth available in Irrigation Projects can be spared with the base price as per prevailing Standard Schedule Rates to the agency engaged in the reach. In such a case, the agreement price would be suitably reduced, if there is any conveyance/ stocking cost in part of the agreement.
3. On each application, allotment may be done depending on the length of reach involved and normal lifting capacity in a period of 6 months which can be reviewed by the SE concerned.
4. Material rate is to be fixed as per current SSR including other taxes in case there is price arrived through the bid process.
5. EMD at 1% of cost materials to be allotted may be stipulated in the shape of Demand Draft along with the applications at the time to start with. But in case of allotments without bid process, applications with prescribed EMD will be collected.
6. The period permitted to lift the material may be kept as 6 months only. Further, the Superintending Engineer may be given powers to extend this initial period of 6 months given to the agency by six more months considering the actual necessary as per the site conditions. If the allotment is given to the agency working with the Department on the site, the permission would be coterminous with the EOT.
7. After expiry of agreement period EMD shall be forfeited to the Government once the work is over.
8. After allotment and conclusion of agreement with an agency, necessary permission should be obtained from Mines Department for any further sale of the soil/ gravel/spoil etc.
9. The allotment may be made in respect of applications received on first cum first served basis, in respect of other than the Government works if there are no tenders received in the auction, with proper notification of the date to the public, if the agency engaged on the site does not want to take the material as per the procedure.

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- 10. Security Deposit of 1% of the sale price of the material, in each case of remittance shall be collected after allotment and before commencement of lifting of any material to ensure rectification of any damage to the canal works, structures, Government property. If there is no damage or the agency rectifies the damages at their cost, the Security Deposit will be returned after completion of lifting the material allotted on certification of the Executive Engineer that there are no damages to the canal, bund, works, Government properties. If the rectification is not done in 15 days, the Department can take up the rectification of damages with Security Deposit amount in such cases.
- 11. Agreement has to be concluded with Executive Engineer with allottee duly specifying all the terms and conditions.
- 12. The individual or agency making application for allotment of gravel/earth shall enclose proof of their identification like Aadhaar card, Pan card etc.
- 13. After completion of lifting the entire material allotted to the agency, the Executive Engineer can release the EMD of 1% and balance security deposit within 15 days of closure of the lifting of the material.
- 14. The Department should collect supervisory charges at the rate of Rs.1000/- per day shift and Rs.1500/- per night shift from the Agency for allotted reaches which will be remitted to the Government as per procedure prescribed by the Superintending Engineer.
- 15. The agency in agreement with the Department of original works will have a right of first refusal at the similar terms and conditions as the allottee in the auction.
- 16. In case of lifting is done by the allottee other than the main agency engaged on the work, the stock yard will be the site from where material will be lifted.

List of Spoil Permissions accorded by the Government, CE/PIP & Tenders in Package - 6 & Package - 7 of PIPRMC.								Amount Details					Total Amount		
Sl. No.	Name of the Agency	Permission accorded by the Government/ CE PIP in reference No.	Chainage in kms	Qty. Allotted/ Qty. Permitted (in Cum)	Agt. No & Date	Amount collected	Lifted Qty	S.S.R Rate	Spoil	Cost	Supervision Charges	I.T.		VAT/	
												1%		2%	GST
1	Sri Lakshmi Infrastructures & Developers India Pvt. Ltd., Vijayawada	Govt.Memo.No.ICD01/19052/276/2019PROJ-I/ WRD, Dated:02-12-2019.	Km. 135.200 to Km. 135.500 R/s	30,000	T.O. Letter No.574-M, Dated:10-12-2019.	3,627,300	29870	113	3375310	67506.2	0	168765.5	3611581.7		
2	M/s Sri Lakshmi Infrastructure & Development India Pvt. Ltd., Vijayawada	Govt.Memo.No.ICD01/MJIROIC 28/312/2019/PROJECTS-1, Dated:04-01-2020.	Km.136.465 to Km.136.630 R/s	50,000	6-EE/2019-2020, Dated: 01.02.2020	3,695,100	29760	113	3362880	67257.6	67257.6	168144	3665539.2		
3	M/s Sri Lakshmi Infrastructure & Development India Pvt. Ltd., Vijayawada	Govt.Memo.No.ICD01/MJIROIC 28/313/2019/PROJECTS-1, Dated:04-01-2020.	Km.136.630 to Km.136.800	50,000	13-EE/2019-2020, Dated:20.02.2020	3,695,100	29920	113	3380960	67619.2	67619.2	169048	3685246.4		
4	M/s. Nitin Sai Constructions Hyderabad	CE/PIPRMC/Dowl/ Memo No: CE/PIP/DCE3/ OT1/AEE3 / RMC Spoil Dated: 20.04.2022	Km. 135.650 to Km.135.800 (L/s)	20,000	5-EE/2022-23, Dated: 06.05.2022 14-EE/2022-23, dt. 12.12.2022	3,277,440	0	0	0	0	0	0	0		
5	Sri. Chilakapati Rajeev, Veeravalli(V)	CE/PIPRMC/Dowl/ Memo No: CE/PIP/DCE3/ OT1/AEE3/ RMC Spoil Dated:14.02.2023. This Office Tender Notice. NO. 7/2022-23, Dt. 24.02.2023	Km. 133.870 to Km. 133.900(R/s)	1,050	7-EE/2022-23, Dated: 10.03.2023	183,943	0	0	0	0	0	0	0		
6	Sri. K. Narasimha Rao	Govt.Memo.No.ICD01/19052/187/2018PROJ-I/ WRD, Dated:25-10-2018.	Km. 163.500 to 166.000	20,000	T.O. Letter No.515-M, Dated: 11.12.2018.	1765500.00	15000	110	1650000	33000	33000	82500	1798500.00		
7	M/s Sri Rajya Lakshmi Constructions, Vijayawada	Govt.Memo.No.ICD01/MJIROIC 28/207/2019/PROJECTS-1, Dated:26-09-2019.	Km. 167.150 to Km.167.215	50,000	T.O. Letter No.478-M, Dt: 30-09-2019.	4,836,400	40132	113	4534916	90698.32	90698.32	226745.8	4943058.44		
8	Vigneswara Enterprises, Vuyyuru	Govt.Memo.No.ICD01/C28/250/2019PROJ-I/ WRD, Dated:11-11-2019.	Km. 156.800 to 159.500	50,000	T.O. Letter No.540-M, Dated: 16.11.2019.	3,627,300	26516	113	2996308	59926.16	59926.16	149815.4	3265975.72		
9	M/s Aditya Infra, Tadepalli, Guntur Dist.,	Govt.Memo.No.ICD01/MJIROIC 28/261/2019/PROJECTS-1, Dated:27-11-2019.	Km.148.847 to Km.154,000 L/s & Km.148.847 to Km.153.300 & Km.154.615 to Km.156.500 R/s	50,000	T.O. Letter No.568-M, Dated:02-12-2019.	1,209,100	9995	113	1129435	22588.7	22588.7	56471.75	1231084.15		
Total				321,050		25,917,183	181,193	788	20,429,809	408,596	341,090	1,021,490	22,200,986		
From Km.137.000 to Km.156.500															
10	M/s Neelampati Sree Lakshmi Infra Projects Pvt. Ltd., Vijayawada	Govt.Memo.No.ICD01/MJIROIC /300/2019/PROJECTS-1, Dated:21-12-2019.	Km.154.615 to Km.156.500 on L/s	20,000	4A-EE/2019-2020, Dated: 25.01.2020	2,463,400	19833	113	2241129	44822.58	44822.58	112056.45	2442830.61		
11	M/s CL&T Constructions	Govt.Memo.No.ICD01/MJIROIC /522/2019/PROJECTS-1, Dated:10-01-2020.	Km.154.615 to Km.156.500	23,500	5-EE/2019-2020, Dated: 31.01.2020	2,894,496	23444	113	2649172	52983.44	52983.44	132458.6	2887597.48		
12	M/s Sukumar Infra, Gannavaram	Govt.Memo.No.ICD01/MJIROIC 28/320/2019/PROJECTS-1, Dated:04-01-2020.	Km.154.615 to Km.156.500+0.775 L/s	50,000	7-EE/2019-2020, Dated: 05.02.2020	6,158,500	49993	113	5649209	112984.18	112984.18	282460.45	6157637.81		

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Sl. No.	Name of the Agency	Permission accorded by the Government/ CE PIP in reference No.	Chainage in kms	Qty. Allotted/ Qty. Permitted (in Cum)	Agt. No & Date	Amount collected		S.S.R Rate	Spoil	Cost	Supervision Charges	LT.		VAT /
												1% /2%		GST
13	M/s KSNR Infra Corp Pvt. Ltd.	Govt.Memo.No.ICD01/MJIROIC 28/14/2020/PROJECTS-1, Dated:28.01.2020	Km.147.500 to Km.156.500	30,000	8-EE/2019-2020, Dated: 07.02.2020	2,217,060	17767	113	2007671	40153.42	40153.42	100383.55	2188361.39	
14	M/s. Megha Engineering & Infrastructures Ltd., Hyderabad	Govt.Memo.No.ICD01/MJIROIC 28/17/2020/PROJECTS-1, Dated:23-01-2020. Govt.Memo.No.ICD01/MJIROIC 28/17/2020/PROJECTS-1, Dated:17.06.2020	Km.147.050 to Km.148.050 R/s an from Km.152.000 to Km.153.000 L/s. Modified to Km.149.150 to Km.150.150 R/s and from Km.152.000 to Km.153.000 L/s	50,000	9-EE/2019-2020, Dated:17.02.2020 Dt:- 25.03.2021	6,529,100	30000	113	3390000	67800	67800	169500	3695100	
							13500	139	1876500	37530	37530	93825	2045385	
15	Sri Gontam Pratap Reddy, Cuddapah	Govt.Memo.No.ICD01/MJIROIC 28/318/2019/PROJECTS-1, Dated:04-01-2020.	Km.153.000 to Km.156.500 L/s	25,000	10-EE/2019-2020, Dated:19.02.2020	3,051,000	20800	113	2350400	47008	47008	117520	2561936	
16	M/s. Savitri Homes,	Govt.Memo.No.ICD01/MJIROIC 28/20/2020/PROJECTS-1, Dated:28.01.2020	Km.154.615 to Km.156.500 on R/s	30,000	11-EE/2019-2020, Dated: 19.02.2020 Dt:-06.03.2021	3,917,460	18000	113	2034000	40680	40680	101700	2217060	
							11998	130	1559740	31194.8	31194.8	77987	1700116.6	
17	Sri S. Mohammed Ali, Chittoor	Govt.Memo.No.ICD01/MJIROIC 28/21/2020/PROJECTS-1, Dated:28.01.2020	Km.138.200 to Km.138.500 on R/s	200,000	12-EE/2019-2020, Dated: 20.02.2020	14,644,800	119964	113	13555932	271118.64	135559.32	677796.6	14640406.56	
18	S & S Contractors, Vijayawada	Govt.Memo.No.ICD01/MJIROIC 28/27/2020/PROJECTS-1, Dated:29-01-2020.	Km. 154.650 to Km. 156.000 on R/s	30,000	17-EE/2019-2020, Dated:08-06-2020	3,695,100	29810	113	3368530	67370.6	67370.6	168426.5	3671697.7	
19	Sri Surya Pratap Constructionns.	Govt.Memo.No.ICD01/MJIROIC 28/33/2020/PROJECTS-1, Dated:05-02-2020	Km.139.000 to Km.139.200 R/s	20,000	19-EE/2019-2020, Dated: 17-06-2020	1,794,597	14234	113	1608442	32168.84	32168.84	80422.1	1753201.78	
20	M/s Armuga Enterprises, Gannavaram, Krishna Dist.	Govt.Memo.No.ICD01/MJIROIC 28/275/2020/PROJECTS-1, Dated:03-12-2019.	Km. 138.400 to Km. 138.900 on L/s	50,000	20-EE/2020-21, Dated: 18-06-2020	6,158,500	49992	113	5649096	112981.92	112981.92	282454.8	6157514.64	
21	M/s. Venkata Datta Sai Engineering & Construction Pvt. Ltd.,	Govt.Memo.No.ICD01/MJIROIC 28/9/2020/PROJECTS-1, Dated:29.01.2020	Km.154.615 to Km.156.500 L/s & R/s	50,000	22-EE/2020-21, Dated:17-08-2020	2,463,400	19661	113	2221693	44433.86	44433.86	111084.65	2421645.37	
22	Sri Jakkireddy Srinivasa Reddy	Govt.Memo.No.ICD01/MJIRO/C 28/ 87/ 2020/ PROJECTS-1 , Dated:06.03.2020	km.150.150 to km.153.300	30,000	23-EE/2020-21, Dated:: 31-10-2020	4,212,000	29981	130	3897530	77950.6	38975.3	194876.5	4209332.4	
23	V Projects, Vijayawada.	Govt.Memo.No.ICD01/MJIRO/C 28/ 260/ 2020/PROJECTS-1, Dated:08.10.2020	From KM. 156.400 to KM. 156.500 and KM. 156.500+0.000 to KM.156.500+0.100	24,000	24-EE/2020-21, Dated:11-11-2020	3,369,600	23986	130	3118180	62363.6	62363.6	155909	3398816.2	
24	M/s. GSR Earth Movers & Engineering, Tempalli, Gannavaram(M), Krishna District	Chief Engineer,PIP, Dowlaiswaram Memo No: CE/ PIP/ DCE/OT1 /AEE/RMC Spoil, Dated:24-11-2020	Km 140.700 to Km 140.735 R/s	4,000	25-EE/2020-21, Dated:07-12-2020	566,800	4000	130	520000	10400	10400	26000	566800	

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Sl. No.	Name of the Agency	Permission accorded by the Government/ CE PIP in reference No.	Chainage in kms	Qty. Allotted/ Qty. Permitted (in Cum)	Agt. No & Date	Amount collected		S.S.R Rate	Spoil	Cost	Supervision Charges	I.T.		VAT / GST	
												1%			2%
25	M/s. Lakshmi Infrastructures & Developers India Pvt.Ltd.	Chief Engineer, PIP, Dowlaiswaram Memo No: CE/PIP/DCE3/ OT1/AEE2/RMC Spoil Dated:26.01.2021	1. From Km.137.750 to km.137.925 R/s 2. From Km.139.000to km.139.200 L/s 3. From Km.138.700 to km.138.900 L/s 4. From Km.138.900 to km.138.975 L/s 5. From Km.136.950 to km.137.425	125,000	26-EE/2020-21, Dated:30-01-2021	17,712,500	124976	130	16246880	324937.6	324937.6	812344	17709099.2		
26	M/s. Sai Mines & Minerals, Tadepalli	Chief Engineer, PIP, Dowlaiswaram Memo No: CE/PIP/DCE3/ OT1 /AEE2/RMC Spoil Dated:11.02.2021	Km 154.500 to Km 156.000 R/s	15,000	30-EE/2020-21, Dated:23.03.2021	2,125,500	14937	130	1941810	38836.2	38836.2	97090.5	2116572.9		
27	M/s. Abdulah and Brothers Automobiles, Vijayawada	Govt.Memo.No.ICD01-MJIROIC28/170/2020-PROJECTS-I, Dt:16.06.2020 (2)Chief Engineer, PIP,	Km 148.050 to Km 149.050 R/s	10,000	31-EE/2020-21, Dated:23.03.2021	1,417,000	9940	130	1292200	25844	25844	64610	1408498		
28	M/s. Sri Sai Constructions, Vijayawada	Chief Engineer, PIP, Dowlaiswaram Memo No: CE/PIP/DCE3/ OT1 /AEE2/RMC Spoil	Km 138.020 to Km 138.180 L/s	30,000	32-EE/2020-21, Dated:30.03.2021	2,550,600	17996	130	2339480	46789.6	46789.6	116974	2550033.2		
29	M/s. GSR Earth Movers & Engineering	Chief Engineer, PIP, Dowlaiswaram Memo No: CE/PIP/ DCE3/ OT1 /AEE2/RMC Spoil	From KM. 140.330 to 140.400 -6000 L/s (2) From KM. 141.950 to KM.142.000 - 4000 L/s.	10,000	1-EE/2021-22, Dated:05.05.2021	850,200	5997	130	779610	15592.2	15592.2	38980.5	849774.9		
30	M/s. CL & T Constructions, Vijayawada	Chief Engineer, PIP, Dowlaiswaram Memo No: CE/PIP/DCE3/ OT1/AEE2/RMC Spoil Dated:17.04.2021	Km.152.800 to Km.152.950 on L/s	4,987	3-EE/2021-22, Dated:09-06-2021	706,660	4987	130	648310	12966.2	12966.2	32415.5	706657.9		
31	Sri. V.Venkata Rao	Tender Process vide Tender Notice No. 05/2021-22 dt. 07.07.2021	KM. 151.570 to 151.695 L/s	15,305	05-EE /2021-22, dt. 24.07.2021	2,532,600	15305	130	1989650	39793	19896.5	99482.5	2148822		
32	V Projects, Vijayawada.	Chief Engineer, PIP, Dowlaiswaram Memo.No. CE/PIP/ DCE3/OT1/AEE2/RMC/Spoil,	KM. 149.650 to 150.150 R/s = 30,000 KM. 156.500+0.800 to 156.500+1.200= 20,000	50,000	12-EE/2021-2022, Dated: 09.11.2021	4,512,600	0	0	0	0	0	0	0		
33	Sri. Guntaka Gopala Reddy, Nunna	Chief Engineer, PIP, Dowlaiswaram Memo. No. CE/PIP/ DCE3/OT1/AEE2/ RMC/Spoil, Dt:22.04.2021	Km. 151.835 to Km.151.870 L/s	4,994	17-EE/2021-2022, dt.06.01.2022	744,306	4994	138	689172	13783.44	6891.72	34458.6	744305.76		
34	Sri. Guntaka Gopala Reddy, Nunna	Chief Engineer, PIP, Dowlaiswaram Memo.No.CE/ PIP/ DCE3/OT1/AEE2/ RMC/ Spoil, Dated:22.04.2021	Km. 151.800 to Km.151.835 L/s	4,985	18-EE/2021-2022, dt.06.01.2022	743,105	4985	138	687930	13758.6	6879.3	34396.5	742964.4		
35	M/s. Karthikeya Infra, Guntur	Chief Engineer, PIP, Dowlaiswaram Memo.No.CE/ PIP/ DCE3/OT1/AEE2/ RMC/ Spoil, Dated:15.02.2022	Km. 153.300 to Km. 154.615(R/s)	10,000	19-EE/2021-2022, Dated: 23.02.2022	1,504,200	9969	138	1375722	27514.44	27514.44	68786.1	1499536.98		
36	M/s. ASR Associates, Vijayawada	Chief Engineer, PIP, Dowlaiswaram Memo.No.CE/ PIP/ DCE3/OT1/AEE2/ RMC/ Spoil, Dated:16.02.2022 &	Km. 153.800 to Km. 153.815(R/s)- 2885 Km. 155.200 to Km. 155.215(R/s)-2052	4,937	20-EE/2021-2022, Dated: 16.03.2022	744,470	4937	138	681306	13626.12	13626.12	34065.3	742623.54		

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Sl. No.	Name of the Agency	Permission accorded by the Government/ CE PIP in reference No.	Chainage in kms	Qty. Allotted/ Qty. Permitted (in Cum)	Agt. No & Date	Amount collected		S.S.R Rate	Spoil	Cost	Supervision Charges	LT.		VAT /
												1% /2%		GST
37	M/s. Ratnam Engineering & Construction, Vijayawada	Chief Engineer, PIP, Dowlaiswaram Memo.No.CE/ PIP/ DCE3/OT1/AEE2/ RMC/ Spoil, Dated:26.11.2021	Km. 153.815 to Km. 153.830(L/s)-1995 Km. 152.140 to Km. 152.205(R/s)-4995	6,990	22-EE/2021-2022, Dated: 31.03.2022	1,063,840	6990	138	964620	19292.4	19292.4	48231	1051435.8	
38	Sandeep Trader, Nagayalanka, Krishna District	Chief Engineer, PIP, Dowlaiswaram Memo.No.CE/PIP/DCE3/OT1/A EE2/RMC/Spoil, Dated:19.02.2022.	Km. 148.250 to Km. 148.415(R/s)-5000 Km. 150.360 to Km. 150.800 (L/s)-20000 Km. 156.500+0.775 to Km. 156.500+0.880(R/s)8000=33000 (agt. Only 5000)	33,000	01-EE/2022-2023, Dated: 08.04.2022	752,100	5000	138	690000	13800	13800	34500	752100	
39	Sri. Tirandasu Raji Teja Kanchikachherla(M) NTR District.	CE/PIPRMC/Dowl./ Memo No: CE/PIP/DCE3/ OT1/AEE3/ RMC Spoil Dated:02-05-2022. This Office Tender Notice. NO.	Km. 138.250 to Km. 138.340(L/s)	15,000	6-EE/2022-23, Dated: 26.05.2022	2,236,636	10499	138	1448862	28977.24	14488.62	72443.1	1564770.96	
40	M/s. Sai Mines & Minerals, Tadepalli	Chief Engineer, PIP, Dowlaiswaram Memo.No.CE/PIP/DCE3/OT1/A EE2/RMC/Spoil, Dated: 2.05.2022	Km. 146.300 to Km. 146.500(L/s)-15000	17,000	7-EE/2022-23, Dated:24.06.2022	1,534,254	7000	138	966000	19320	19320	48300	1052940	
41	Sri Lakshmi Vijaya Durga (Projects), Vijayawada	Govt.Memo.No.ICD01/MJIROIC 28/167/2020/PROJECTS-1, Dated:12-06.2020.	Km. 156.500+0.200 to Km. 156.500+0.775 L/s	26,000	18-EE/2019-2020, Dated: 17-06-2020	3,202,420	25887	113	2925231	58504.62	58504.62	146261.55	3188501.79	
42	M/s Viklat Projects Pvt. Ltd.,	Govt.Memo.No.ICD01/MJIROIC 28/5/2020/PROJECTS-1, Dated:10-01.2020.	Km. 156.500 to Km. 157.500 (156.500+1.378) on R/s	30,000	21-EE/2020-21, Dated: 20-06-2020	3,695,100	29810	113	3368530	67370.6	67370.6	168426.5	3671697.7	
43	Sri. M/s. S&S Contractors, Vijayawada	Chief Engineer, PIP, Dowlaiswaram Memo No: CE/PIP/DCE3/ OT1 /AEE2/RMC Spoil Dated:11.02.2021	Km 156.500+1.150 to Km 156.500+1.250 R/s Km 156.500+0.775 to Km 156.500+1.050 L/s	20,000	29-EE/2020-21, Dated: 23-03-2021	1,700,400	0	0	0	0	0	0	0	
44	Sri Sai Mines & Minerals	Govt. Memo NO. ICD01-MJIROIC 28/13/2020-PROJ ECTS-1, dated: 23-01-2020	km.156.500 to km.156.500+1.200	30,000	11-EE/2021-2022, Dated: 14.10.2021	3,033,220	20165	138	2782770	55655.4	55655.4	139138.5	3033219.3	
			Total	1,099,698	0	117,497,524	821,337		99,515,307	1,990,306	1,767,615	4,975,765	108,248,994	
From Km.156.500 to Km.165.000														
45	Sri Tatireddy Srinivas Reddy	Govt.Memo.No.ICD01/MJIROIC 28/16/2020/PROJECTS-1, Dated:28.01.2020	Km.156.500 to Km.156.800 , Km.163.100 to Km.163.200 & Km.165.200 to Km.165.300 Changes Chainages Km 165.650 to Km 165.750 R/s Km 161.800 to Km 162.000 R/s	65,000	14-EE/2019-2020, Dated:27.02.2020	7,932,600	65000	113	7345000	146900	73450	367250	7932600	
46	Sri Goutam Pratap Reddy, Cuddapah	1)Govt.Memo.No.ICD01/MJIRO IC28/7/2020/PROJECTS-1, Dated:10-01-2020. (CE, PIPHW Unit, Polavaram Procs.No. CE/	Km.163.800 to Km.164.500 R/s (at Km.163.500 on L/s and at Km.163.100 on L/s)	25,000	15-EE/2019-2020, Dated:02-03-2020	3,051,000	15376	113	1760088	35201.76	35201.76	88004.4	1918495.92	
47	M/s. General Trading Company, Vijayawada	Govt.Memo.No.ICD01/MJIROIC 28/50/2020/PROJECTS-1,	Km. 163.100 to Km. 163.200& Km. 152.900 to Km. 153.200	25,000	16-EE/2020-21, Dated:16-03-2020	3,351,750	0	0	0	0	0	0	0	

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Sl. No.	Name of the Agency	Permission accorded by the Government/ CE PIP in reference No.	Chainage in kms	Qty. Allotted/ Qty. Permitted (In Cum)	Agt. No & Date	Amount collected		S.S.R Rate	Spoil Cost	Supervision Charges	I.T.	VAT /	
											1% /2%	GST	
48	M/s.Rushi Earth Movers, Gannavaram	Chief Engineer, PIP, Dowlaiswaram Memo No: CE/PIP/DCE3/OT1/AEE2/RMC Spoil, Dated:07-12-2020	From Km 157.600 to Km 157.900 L/s	15,000	28-EE/2020-21, Dated:15-03-2021	1,275,300	4943	130	642590	12851.8	12851.8	32129.5	700423.1
49	Smt Parvathaneni Ratna Kumari	Govt. Memo No.ICD01-MJIROIC28/ 16/ 2020-Projects-L, Dt.14.10.2020.	1. From Km 162.325 to Km162.600 R/s - 1,46,540 Cum 2. From Km 162.900 to Km163.375 R/s - 7,51,500 Cum	1,400,000	Dt:-29.03.2020 Dt:-14.12.2021	11,664,000	30000	130	3900000	78000	39000	195000	4212000
							20000	138	2760000	55200	27600	138000	2980800
50	M/s. IRP Infra Tech. Pvt. Ltd., Guntur	Chief Engineer, PIP., Dowlaiswaram Memo No: CE/PIP/DCE3/OT1/AEE2/RMC Spoil Dated: 01.06.2021	From KM. 162.125 to 162.775 -30000 L/s (2) @ KM. 1163.500 - 10000 L/s.	40,000	dt:-19.06.2021	6,166,243	14000	130	1820000	36400	36400	91000	1983800
51	Vigneswara Enterprises, Vuyyuru	Govt.Memo.No.ICD01/C28/250/2019PROJ-I/ WRD, Dated:11-11-19.	156.8-159.5 R/s	As per Item No.8	T.O. Letter No.540-M, Dated: 16.11.2019.	As per Item No.8	11534	0	0	0	0	0	0
52	Smt. Tatireddy Sowbhagya Lakshmi, Vijayawada	CE/PIP/Dowl.Memo No: CE/PIP/DCE3/OT1/AEE2/RMC Spoil, Dated:26.11.2021 and This Office Tender Notice NO. 15/2021-22, Dt. 24.02.2022.	Km. 162.125 to Km. 162.530 (L/s)	15,000	21-EE/2021-22, Dated:26.03.2022	2,267,203	0	0	0	0	0	0	0
53	Sri. Katta Sanikara Rao, Kanchikacherla	Chief Engineer, PIP, Dowlaiswaram Memo.No.CE/PIP/DCE3/ OT1/AEE2/RMC/Spoil, Dated:	(1) Km. 165.200 to 165.300 - 9000(L/s) (2) Km. 157.930 to 158.000 - 1000 (L/s)	10,000	16-EE/2022-23, Dated. 10.01.2023	1,037,043	500	149	74500	1490	1490	3725	81205
Total				1,595,000		36,745,130	161,553		18,302,178	366,044	225,994	915,109	19,809,324
From Km.165.000 to Km.169.100													
54	RGC Software Solutions, Vijayawada	Chief Engineer, PIP., Dowlaiswaram Memo No: CE / PIP/ DCE3/ OT1 /AEE2/RMC Spoil Dated:03.05.2021	Km.167.520 to Km.167.580 on L/s	10,260	2-EE/2021-22, Dated:24.05.2021 Dt:-26.10.2021	1,489,633	6156	130	800280	16005.6	16005.6	40014	872305.2
							4104	138	566352	11327.04	11327.04	28317.6	617323.68
55	V.Vasudeva Reddy, Chittoor	Tender Notice No. 7/2021-22 dated. 29.10.2021	Km. 167.385 to Km. 167.465	20,000	16-EE/2021-22, Dated:01.12.2021	3,888,000	19771	138	2728398	54567.96	27283.98	136419.9	2946669.84
56	Smt. Akula Naga Suhda, K. Kandrika, Vijayawada Rural	C/PIP/Dowl.Memo No: CE/PIP/DCE3/ OT1 /AEE2/RMC Spoil Dated:22.02.2022 This Office Tender Notice NO. 16-	Km. 166.150 Km. 166.250 (L/s)	4,000	02-EE/2022-23, Dated: 08.04.2022	635,950	4000	138	552000	11040	11040	27600	601680
57	Sri. Karrem Kahrz, Vijayawada	Chief Engineer, PIP, Dowlaiswaram Memo.No.CE/PIP/DCE3/OT1/AEE2/RMC/Spoil, Dated: 25.03.2022.	Km. 167.000 to 167.040(L/s)-10000	22,000	03-EE/2022-23, Dated: 08.04.20220 4-EE/2022-23, Dated: 11.04.2022	1,490,430	0	0	0	0	0	0	0

List of Spoil Permissions accorded by the Government, CE/PIP & Tenders in Package - 6 & Package - 7 of PIPRMC.							Lifted Qty	Amount Details					Total Amount
Sl. No.	Name of the Agency	Permission accorded by the Government/ CE PIP in reference No.	Chainage in kms	Qty. Allotted/ Qty. Permitted (in Cum)	Agt. No & Date	Amount collected		S.S.R Rate	Spoil Cost	Supervision Charges	I.T.	VAT/	
											1% /2%	GST	
58	M/s. Maha Lakshmi Infra Guntur	Chief Engineer, PIP, Dowlaiswaram Memo.No.CE/PIP/DCE3/OT1/AEE3/RMC/Spoil. Dated:19.12.2022	Km.165.510 to 165.542 -1024 cum (2) Km.165.635 to 165.665-1080 cum Total 2104 cum	2,104	17-EE/2022-23, Dated. 25.01.2023	363,656	2104	149	313496	6269.92	6269.92	15674.8	341710.64
59	Sri P.Krishna, Vijayawada	Chief Engineer, PIP., Dowlaiswaram Memo No: CE/ PIP/DCE3/ OT1/AEE2/RMC Spoil Dated:30.01.2021	From Km 157.400 to Km 157.550 L/s From Km 166.500 to Km 166.520 L/s	4,500	27-EE/2020-21, Dated: 05.02-2021	631,800	4492	130	583960	11679.2	583960	29198	1208797.2
60	Sri Tatireddy Srinivas Reddy	Govt.Memo.No.ICD01/MJIROIC 28/16/2020/PROJECTS-I, Dated:28.01.2020	Km.156.500 to Km.156.800 , Km.163.100 to Km.163.200 & Km.165.200 to Km.165.300 Changes Chainages Km 165.650 to Km 165.750 R/s Km 161.800 to Km 162.000 R/s	10,000	14-EE/2019-2020, Dated:27.02.2020	1,221,400	10000	113	1130000	22600	11300	56500	1220400
61	Smt Parvathaneni Ratna Kumari	Govt. Memo No.ICD01-MJIROIC28/ 16/ 2020-Projects-I, Dt.14.10.2020.	1. From Km 162.325 to Km162.600 R/s - 1,46,540 Cum 2. From Km 162.900 to Km163.375 R/s - 7,51,500 Cum 3. From Km 162.850 to Km 163.2500 L/s - 1,01,960 Cum 4. From KM. 165.500 to 170.000 = 4,00,000 cum	As per Item No.49	Dt:-14.12.2021	As per Item No.49	30000	138	4140000	82800	41400	207000	4471200
62	M/s. IRP Infra Tech. Pvt. Ltd., Guntur	Chief Engineer, PIP., Dowlaiswaram Memo No: CE/PIP/DCE3/OT1 /AEE2/RMC Spoil Dated: 01.06.2021	From KM. 162.125 to 162.775 =30000 L/s (2) @ KM. 1163.500 - 10000 L/s.	As per Item No.50	Dt:-19.06.2021	As per Item No.50	10000	130	1300000	26000	26000	65000	1417000
63	M/s Sri Rajya Lakshmi Constructions, Vijayawada	Govt.Memo.No.ICD01/MJIROIC 28/207/2019/PROJECTS-I, Dated:26-09-2019.	167.15-167.215	As per Item No.7	T.O. Letter No.478-M, Dt: 30-09-2019.	As per Item No.7	15132	113	1709916	34198.32	34198.32	85495.8	1863808.44
			Total	72,864	0	9,720,836	105,759		13,824,402	276,488	768,785	691,220	15,560,895
From Km.169.100 to Km.174.000													
			Nil	0		0	0		0	0	0	0	0
			Grand Total	3,088,612	0	189,880,673	1,088,649		152,071,696	3,041,434	3,103,484	7,603,585	165,820,199

Joint Inspection Report on Polavaram Right Main Canal

Date of Inspection: 31.12.2019 & 2.01.2020			
Inspecting Officials: mines & geology and irrigation officials			
Sl. No.	Department	Name & Designation	
1	Mines & Geology	N. Venkata Ratnam, Assistant Geologist	
		G. Ravi Kumar, Royalty Inspector	
2	Irrigation	PIPRMC Circle Eluru	
		J.V. Satya Kumar DEE	
3	Joint Inspection Details		
	a) Name of the Canal & Package No.	Polavaram Right Canal Covering package - 5th	
	b) Mileage/ Chainage (From KM to KM)	From km/33800 to 150150 km	
	c) Right Bank/ Left Bank	Right & Left bank.	
	d) Name of the Irrigation Circle & Division	PIPRMC Circle Eluru, PIPRMC Division, Narsa Vijayawada	
4	Location :		
	a) Geo-Coordinates (DATUM - WGS-84) Units- Degree- Minutes- Seconds		
	Under the Geo-coordinates with hand held Gps. The details of the Geo-coordinates assessed quantities manually were prepared with enclosure. Further, Bulet Note submitted and enclosed for reference.		
	b) Classification of Land where stock available	As per material	
	c) Sy. Nos covered	-	
	d) Villages covered	Sudhanuram, Baddanur, Chikilam, Konda Banthuru, Sullur, etc.	
	e) Mandals covered	Agalipalli, Bapatipadumati, Narasimam, etc.	
	f) District	Krishna District, Gannavaram, Vizianagaram	
	5	Minerals Available in the Stock	Ordinary Eluvette Gypsum
	Quantity available	487462 cumms (approx) (16, 12, 013 (left bank) (32, 62, 608 cumms right bank) (approx))	
6	Any other information	1. Assessed manually duly assuming approximate average length with the height of the stocks lying between the mill race.	
7	Remarks	2. The Spoil available was not used for any purpose and given to the farmers.	
		3. The Spoil dumps covered with thorny bushes.	

Signature of the Officers

(1) N. Venkata Ratnam (Assistant Geologist)

(2) G. Ravi Kumar (Royalty Inspector)

(3) J.V. Satya Kumar (DEE)

12th Heap (PACKAGE-5)¹⁵ mineral = ordinary Earth
1/4 mile age / chainage: 133.80 km to 135.50 km on Earth

Right Bank

12(a) N16°37'48.91" E80°52'38.56"

12(w) N16°37'50.25 E80°52'38.12"

12(b) N16°37'40.11" E80°52'4.12"

12(WW) N16°37'41.44" E80°52'34.7"

Total Acres = 12.1 Acres (Avg)

Avg height = 6 mts

Total quantity = 2,93,812 (CUMS) (Avg)

Left Bank

12(K) N16°37'45.37" E80°52'40.97"

12(p) N16°37'43.94" E80°52'41.51"

Intermittent points

1) N16°37'38.34" N E80°52'18.71" E

2) N16°37'31.24" N E80°52'9.68" E

3) N16°37'35.91" N E80°52'10.13" E

12(m) N16°37'30.37" N E80°51'45.09" E

12(L) N16°37'29.61" N E80°51'44.69" E

Intermittent points

1) N16°37'34.57" N E80°52'1.27" E

2) N16°37'33.26" N E80°52'1.47" E

Total Acres = 13.51 Acres (Avg)

Avg height = 2.00 mts

Total quantity = 1,09,160 CUMS (Avg)

13th Heap mineral = ordinary Earth
1/4 mile age / chainage: 135.550 km to 136.90 km on Earth

Right Bank

13(a) N16°37'33.10" E80°51'38.96"

13(w) N16°37'34.03" E80°51'37.70"

13(b) N16°37'0.57" E80°51'16.34"

13(WW) N16°37'1.40" E80°51'14.41"

Left Bank

13(K) N16°37'17.56" N E80°51'28.66" E

13(p) N16°37'17.11" E80°51'29.19"

13(m) N16°36'59.33" E80°51'20.82"

13(L) N16°36'57.55" E80°51'20.98"

Intermittent points

- (1) N16°37'20.98" E80°51'21.01"
- (2) N16°37'17.96" E80°51'22.91"
- (3) N16°37'23.69" E80°51'26.71"
- (4) N16°37'26.18" E80°51'26.49"

Total Area = 20.9 Acres
 (Avg)
 Avg height = 6 mt
 Total quantity = 5,07,494 cum
 (Avg)

Intermittent point

- (1) N16°37'5.61" E80°51'23.24" E
- (2) N16°37'1.60" E80°51'21.43"

Total Area = 4.23 Acres
 (Avg)
 Avg height = 6 mt
 Total quantity = 1,02,713 cum
 (Avg)

14th tier up

N) mileage / chainage = 136.920 km to 140.10 km

Right bank

- 14(a) N16°36'59.95" E80°51'15.48"
- 14(b) N16°37'0.32" E80°51'14.77"
- 14(c) N16°35'51.06" E80°51'43.04"
- 14(d) N16°35'52.50" E80°51'43.64"

Intermittent points (Crossing)

- (1) N16°36'49.08" E80°51'12.32"
- (2) N16°36'48.48" E80°51'13.17"
- (3) N16°36'36.21" E80°51'13.93"
- (4) N16°36'36.54" E80°51'15.23"
- (5) N16°36'17.08" E80°51'16.98"
- (6) N16°36'17.22" E80°51'19.18"
- (7) N16°36'6.45" E80°51'14.08"
- (8) N16°36'5.54" E80°51'15.83"
- (9) N16°35'57.72" E80°51'16.44"
- (10) N16°35'56.30" E80°51'17.16" E
- (11) N16°35'52.84" E80°51'54.36"
- (12) N16°35'51.10" E80°51'54.68"

Total Area = 33.46 Acres
 (Avg)
 Avg height = 8 mt
 Total quantity = 10,83,300 cum
 (Avg)

Intermittent = Gully. Quil Earth mix-

Left bank

- 14(A) N16°36'37.65" E80°51'18.93"
- 14(P) N16°36'39.59" E80°51'19.89"
- 14(M) N16°35'46.81" E80°51'34.31"
- 14(E) N16°35'45.08" E80°51'34.84"

Intermittent points

- (1) N16°35'45.15" E80°51'57.03"
- (2) N16°35'47.14" E80°51'56.00"
- (3) N16°35'53.13" E80°51'14.21"
- (4) N16°35'53.73" E80°51'11.56"
- (5) N16°36'3.73" E80°51'23.54"
- (6) N16°36'8.28" E80°51'22.06"
- (7) N16°36'20.95" E80°51'23.47"

Total Area = 41.4 Acres
 (Avg)
 Avg height = 3 mt
 Total quantity = 5,02,637 cum

15th Heap

- 17 -

mineval = ordinary Earth ²⁰⁰⁵
(0)mitrage/chainage: 140.80cm to 141.40cm Earth

- 15(a) N16°35'50.72" E80°50'23.28"
- 15(w) N16°35'51.06" E80°50'23.04"
- 15(b) N16°35'49.88" E80°49'55.75"
- 15(nw) N16°35'51.05" E80°49'55.97"

Intermittent points

- (1) N16°35'52.43" E80°50'9.03"

Total Area = 10.2 Acres
(Avg)

Total height = 2mts

(Cross)

Total quantity = 82558 cms
(Avg)

left bank

- 15(k) N16°35'46.58" E80°50'9.40"
- 15(p) N16°35'45.21" E80°50'9.81"
- 15(m) N16°35'46.02" E80°49'51.97"
- 15(e) N16°35'44.82" E80°49'51.90"

Intermittent point

- (1) N16°35'44.50" N
E80°49'59.22"

Total Area = 6.20 Acres

Avg height = 3mts

Total quantity = 75274 cms
(Avg)

16th Heap

mineval = ordinary Earth

(P)mitrage/chainage: 141.430cm to 143.230cm Earth

- 16(a) N16°35'49.99" E80°49'47.86"
- 16(w) N16°35'51.02" E80°49'48.28"
- 16(b) N16°35'59.27" E80°48'52.61"
- 16(nw) N16°36'0.32" E80°48'52.92"

Intermittent points

- (1) N16°35'55.38" E80°49'12.60"
- (2) N16°35'53.60" E80°49'12.49"
- (3) N16°35'52.69" E80°49'27.60"
- (4) N16°35'51.36" E80°49'27.39"
- (5) N16°35'51.07" E80°49'38.56"
- (6) N16°35'49.76" E80°49'39.68"

Total Area = 17.44 Acres

Avg height = 3mts

Total quantity = 2,11,739 cms
(Avg)

left bank

- 16(k) N16°35'45.48" E80°49'44.04"
- 16(p) N16°35'43.92" E80°49'42.88"
- 16(m) N16°35'54.77" E80°48'51.42"
- 16(e) N16°35'53.03" E80°48'51.38"

Intermittent points

- (1) N16°35'48.31" E80°49'17.44"
- (2) N16°35'47.11" E80°49'16.26"

Total Area = 19.09 Acres

Avg height = 5mts

Total quantity = 386286 cms
(Avg)

17th heap

mineal = ordinary earth

mileage / chainage = 143.250 km to 144.750 km.

- 17(a) N16°35'59.40" E80°48'51.34"
- 17(w) N16°36'03.21" E80°48'52.26"
- 17(b) N16°36'14.43" E80°48'3.24"
- 17(w) N16°36'15.89" E80°48'2.99"

- Intermittent points
- (1) N16°36'15.24" E80°48'12.23"
 - (2) N16°36'14.13" E80°48'17.53"
 - (3) N16°36'12.83" E80°48'17.51"
 - (4) N16°36'5.97" E80°48'34.59"
 - (5) N16°36'3.83" E80°48'35.19"
 - (6) N16°36'11.67" E80°48'24.30"
 - (7) N16°36'10.05" E80°48'23.87"

Total Area = 15.8 Acres
 (Avg)
 Avg height = 8 mts

Total quantity = 511541 cms
 (Avg)

left bank

- 17(k) N16°35'58.83" E80°48'38.19"
- 17(p) N16°35'57.87" E80°48'31.89"

- Intermittent points
- (1) N16°36'08.21" E80°48'29.92"
 - (2) N16°36'1.71" E80°48'30.42"
 - (3) N16°36'6.15" E80°48'23.03"
 - (4) N16°36'5.15" E80°48'22.52"

- 17(m) N16°36'9.93" E80°48'1.89"
- 17(e) N16°36'7.39" E80°48'1.63"

- Intermittent points
- (1) N16°36'7.91" E80°48'15.07"
 - (2) N16°36'9.31" E80°48'15.31"
 - (3) N16°36'10.41" E80°48'8.34"
 - (4) N16°36'8.31" E80°48'8.35"

Total Area = 10.33 Acres
 Avg height = 5 mts

Total quantity = 209028 cms
 (Avg)

18th heap

mineal = ordinary earth

mileage / chainage: 144.750 km to 146.200 km

- 8(a) = N16°36'14.05" E80°47'59.92"
- 8(w) = N16°36'14.96" E80°47'58.61"
- 8(b) = N16°35'56.82" E80°47'18.69"
- 8(w) = N16°35'58.26" E80°47'17.69"

Intermittent point

Total Area = 18.4 Acres
 Avg height = 5 mts
 Total quantity = 372324 cms
 (Avg)

left bank

- 18(p) N16°36'7.85" E80°47'59.98"
- 18(l) N16°36'9.60" E80°48'0.56"
- 18(m) N16°35'52.33" E80°47'17.60"
- 18(s) N16°35'51.56" E80°47'17.71"

Total Area = 12.7 Acres
 (Avg)
 Avg height = 3 mts

Total quantity = 154190 cms
 (Avg)

19th Heap

-19' mine w = ordinary Earth

(S) mileage / chainage = 146.25 km to 147.00 km ^{country}

- Right bank
- 19(a) N16°35'55.52" E80°47'13.13"
 - 19(w) N16°35'56.52" E80°47'12.47"
 - 19(b) N16°35'51.99" E80°46'52.36"
 - 19(ww) N16°35'53.07" E80°46'50.36"

Total Area = 627 Acres
 (Avg)
 Avg height = 2 mtrs
 Total quantity = 50749 cum
 (Avg)

- Left bank
- 19(k) = N16°35'51.76" E80°47'15.78"
 - 19(p) N16°35'50.50" E80°47'15.86"
 - 19(m) N16°35'48.12" E80°46'53.19"
 - 19(e) N16°35'47.25" E80°46'52.24"

Total Area = 599 Acres
 (Avg)
 Avg height = 3 mtrs
 Total quantity = 72725 cum
 (Avg)

20th Heap

mine w = ordinary Earth

(T) mileage / chainage = 147.05 km to 147.90 km ^{country}

Spoil availability on the right bank

- 20(a) N16°35'51.49" E80°46'49.93"
- 20(w) N16°35'52.79" E80°46'48.85"
- 20(b) N16°35'47.03" E80°46'20.08"
- 20(ww) N16°35'47.85" E80°46'20.01"

Total Area = 754 Acres
 (Avg)
 Avg height = 3 mtrs
 Total quantity = 91543 cum
 (Avg)

(p.70)

21st Heap

mineral = ordinary sand

(v) mitrage / chainage: 148 840 cm to 150 150 cm

Spill availability on the right bank

21(a) N16°35'40.75" E80°45'39.97"

21(b) N16°35'41.70" E80°45'39.25"

Intermittent points

(1) N16°35'40.92" E80°45'29.29"

(2) N16°35'42.57" E80°45'29.64"

21(b) N16°35'41.25" E80°45'6.27"

21(w) N16°35'42.81" E80°45'6.11"

Intermittent points

(1) N16°35'40.95" E80°45'20.87"

(2) N16°35'41.57" E80°45'20.86"

Total Area = 7.11 Harep

(Avg)

Avg height = 2 mtr

Total quantity = 57548 cumms

(Avg)

(P.T.O)

(N. Venkat Reddy)

Assistant Geologist

(S. V. Srinivas)

Deputy

Executive

Engineer

(G. K. Venkatesh)

Project Inspector

Joint Inspection Report on Polavaram Right Main Canal

Date of Inspection: 2.01.2020			
Inspecting Officials: mines & geology and irrigation ^{department officers}			
Sl. No.	Department	Name & Designation	
1	Mines & Geology	N. Venkat Reddy, Assistant Geologist	
		G. Prasad Kumar, Deputy Inspector	
2	Irrigation	K. Deva Das, DEE	
3	Joint Inspection Details		
	a) Name of the Canal & Package No.	Polavaram Right Canal covering package - 5th	
	b) Mileage/ Chainage (From KM to KM)	From 150.150 km to 156.500 km	
	c) Right Bank/ Left Bank	Right & Left bank	
	d) Name of the Irrigation Circle & Division	Eluru, Circle, NURRA sub division	
4	Location :		
	a) Geo-Coordinates (DATUM - WGS-84) Units- Degree- Minutes- Seconds		
	Taken the Geo-Coordinates with hand held GPS. The details of the Geo-Coordinates assessed quantities manually were herewith enclosed. The Brief note on the joint inspection enclosed.		
	b) Classification of Land where stock available (As per mileage)		
	c) Sy. Nos covered		
	d) Villages covered	Sivavaram, Bapki, evandem, chikka, nannam	
	e) Mandals covered	Devaripati, Kondapavuluru, Suvannavathi, Gopavaram, Gopavaram, Udayawada, nully	
	f) District	Tukshma district	
	5	Minerals Available in the Stock	Ordinary Fourth & Gravel
	Quantity available	504558 cum (approx) (245555 Right bank) 258703 cum (approx) (Left bank)	
6	Any other information	1. Assessed manually duty assessment approximately average length width, height for the stock lying between the intake.	
7	Remarks	2. The spoil available was huge, irregular uneven and spread discontinuous.	
		3. The spoil dumps covered with thorny bushes.	

Signature of the Officers

(1) N. Venkat Reddy (Assistant Geologist)

(2) K. Deva Das (DEE)

(3) G. Prasad Kumar (Deputy Inspector)

4. For exact quantities estimation, ET&S survey has to be taken up.

22nd Heap -37-
minew = ordinary Earth
(V)mitage/Chainage: 150.180 km to 151.600 km or Earthy

Right bank

22(a) N16°35'41.20" E80°45'5.48"
 22(w) N16°35'42.31" E80°45'5.85"
 22(b) N16°35'42.08" E80°44'9.19"
 22(ww) N16°35'42.94" E80°44'8.47"
 Total Area = 1457 m² (Avg)
 Augheight = 2.50 m
 Total quantity = 146703 cumms (Avg)

Left bank

22(p) N16°35'36.99" E80°44'30.86"
 22(k) N16°35'36.29" E80°44'30.69"
 22(m) N16°35'37.16" E80°44'9.32"
 22(G) N16°35'36.44" E80°44'9.44"
 Total Area = 3807 m² (Avg)
 Augheight = 2 m
 Total quantity = 30757 cumms (Avg)

23rd Heap
Chainage: 151.929 km to 153.1 km or Earthy

Right bank

23(a) N16°35'45.69" E80°43'29.65"
 23(w) N16°35'47.16" E80°43'30.22"
 23(b) N16°35'42.35" E80°44'3.02"
 23(ww) N16°35'43.58" E80°44'3.49"
Intermittent point
 (1) N16°35'42.91" E80°43'45.31"
 (2) N16°35'43.93" E80°43'46.15"
 Total Area = 9807 m² (Avg)
 Augheight = 2.5 m
 Total quantity = 99152 cumms (Avg)

Left bank

23(k) N16°35'39.66" E80°43'32.07"
 23(p) N16°35'39.28" E80°43'31.97"
 23(m) N16°35'37.63" E80°44'3.10"
 23(G) N16°35'35.48" E80°44'3.36"
 Total Area = 9697 m² (Avg)
 Augheight = 2.5 m
 Total quantity = 98038 cumms (Avg)

24th temp
(2) mileage/chainage: 155.20 km to 156.50 km ^{Minimal = 6 km / and earth mixed}

Spill over ability on the left bank

24(K) N16°35'26.17" E 80°41'38.06"

24(P) N16°35'24.95" E 80°41'37.25"

24(M) N16°35'42.86" E 80°42'28.34"

24(G) N16°35'42.41" E 80°42'25.70"

Intermittent points (curved points)

(1) N16°35'42.51" N E 80°42'19.82"

(2) N16°35'44.21" N E 80°42'16.50"

(3) N16°35'42.25" E 80°42'11.44"

(4) N16°35'43.06" E 80°42'18.37"

(5) N16°35'39.53" E 80°42'15.32"

(6) N16°35'36.78" E 80°41'59.52"

(7) N16°35'38.30" E 80°41'58.33"

(8) N16°35'33.42" E 80°41'54.71"

(9) N16°35'34.61" E 80°41'54.26"

(10) N16°35'27.60" E 80°41'47.08"

(11) N16°35'28.93" E 80°41'45.85"

Total Area = 1284 Acres
(Ave)

Avg height = 2.5 mts

Total quantity = 129908 cum
(Ave)

Right bank = 35,08,463 cum
(Aprox)

Left bank = 18,70,716 cum
(Aprox)

Devadasu

(K. DEVADASU)

D E E. NUNNE

-32- 63-

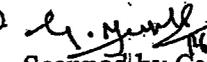
Joint Inspection Report on Polavaram Right Main Canal

Date of Inspection: 30/12/19-2.		
Inspecting Officials :		
Sl. No.	Department	Name & Designation
1	Mines & Geology	Sri S.V. Lakshmi Narayana, R.I
		Sri G. Murli Krishna, R.I
2	Irrigation	Smt N. Sampath Lakshmi, D.E.B.
3	Joint Inspection Details	
	a) Name of the Canal & Package No.	PIPRMC VII
	b) Mileage/ Chainage (From KM to KM)	162.000 TO 165.000
	c) Right Bank/ Left Bank	Both Banks.
	d) Name of the Irrigation Circle & Division	Eluru V. Vijayawada, Sub-Division
4	Location :	
	a) Geo-Coordinates (DATUM - WGS-84) Units- Degree- Minutes- Seconds	
		N 16 34 24.30 E 80 37 52.40
		N 16 34 35.10 E 80 37 12.90
	b) Classification of Land where stock available	
	c) Sy. Nos covered	
	d) Villages covered	Nainavaram, Jakkampudi, Kothur Rf.
	e) Mandals covered	Vijayawada (R)
f) District	K.M.	
5	Minerals Available in the Stock	
	Quantity available	—
6	Any other information	The Spoil/Building stone dumped about the hills in the Reserve Forest Area, due to which it is not possible to take bearing measurement, hence this chainage may be referred to ETS Survey. Pre-levels are not maintained. Hence it is recommended for ETS Survey.
7	Remarks	

Signature of the Officers

Nr. S. Lakshmi
30/12/19
DRE/PIPRMC/NSA
CN-SAMPATH LAKSHMI

①  30-12-19
R-I (CRVS) ELURU

②  30/12/19
Scanned by CamScanner
RNS, Eluru

-33- -65-

Joint Inspection Report on Polavaram Right Main Canal

Date of Inspection: 31/12/19-3		
Inspecting Officials :		
Sl. No.	Department	Name & Designation
1	Mines & Geology	Sri S.V. Lakshmi Narayana, R.P.
		" G. Muruli Krishna, R.P.
2	Irrigation	Smt N. Sampath Lakshmi, D.E.E
3	Joint Inspection Details	
	a) Name of the Canal & Package No.	PIPRA VII
	b) Mileage/ Chainage (From KM to KM)	165.000 TO 166.000
	c) Right Bank/ Left Bank	Both Banks.
	d) Name of the Irrigation Circle & Division	Ehuru, V, Vijayawada, Sub Division - III
4	Location :	
	a) Geo-Coordinates (DATUM - WGS-84) Units- Degree- Minutes- Seconds	
	N 16 35 32.90 E 80 37 32.10	
	N 16 35 48.40 E 80 37 33.40	
	b) Classification of Land where stock available	
	c) Sy. Nos covered	
	d) Villages covered	Venugotla
e) Mandals covered	Vijayawada (R)	
f) District	K. Pr.	
5	Minerals Available in the Stock	
	Quantity available	Red earth - 7,500 cum
6	Any other information	Due to thick vegetation on right banks accurate measurement of the quantity is not possible
7	Remarks	Area if required referred by ETS Survey

Signature of the Officers

N. S. Lakshmi
31/12/19
D.E.E | PIPRA/MIA
(N-SAMPATH LAKSHMI)

① SLO
31-12-19
R.P., RVS, Ehuru

② G. Muruli
31/12/19
Scanned by CamScanner
RVS, Ehuru.

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Joint Inspection Report on Polavaram Right Main Canal

Date of Inspection: 31/12/19-4		
Inspecting Officials :		
Sl. No.	Department	Name & Designation
1	Mines & Geology	Sri S.V. Lakshmi Narayana, R.P.
		U. G. Murali Krishna, R.P.
2	Irrigation	Sri V. Venkateshappa Reddy, D.F.E
3	Joint Inspection Details	
	a) Name of the Canal & Package No.	P.R.P. RMC VII
	b) Mileage/ Chainage (From KM to KM)	166.100 To 169.100
	c) Right Bank/ Left Bank	Right Bank
	d) Name of the Irrigation Circle & Division	Eluru, II, Vijayawada, Sub Division IV Velepaleu
4	Location :	
	a) Geo-Coordinates (DATUM - WGS-84) Units- Degree- Minutes- Seconds	
		N 16 36 05.70 E 80 37 35.70
		N 16 36 16.20 E 80 37 34.60
		N 16 36 52.40 E 80 37 31.90
		N 16 37 17.30 E 80 37 41.00
	b) Classification of Land where stock available	
	c) Sy. Nos covered	
	d) Villages covered	Kothuru, Tadepalli
	e) Mandals covered	Vijayawada (R)
	f) District	K.M.
5	Minerals Available in the Stock	
	Quantity available	Red Earth - 22,140 Cum
6	Any other information	Due to thick jungle the accurate assessment of quantities is not possible, hence it may be referred to R.T.S. Survey.
7	Remarks	

Signature of the Officers
 Attention of Quantities not possible due to thick jungle growth on Sp. side. Hence the exact Quantities not ascertained.
 [Signature]

[Signature] 31-12-19
 R.P., R.V.S., Eluru

[Signature]
 No. 31/12/19
 Scanned by CamScanner
 R.V.S., Eluru

Joint Inspection Report on Polavaram Right Main Canal

Date of Inspection: 31/12/19-4		
Inspecting Officials :		
Sl. No.	Department	Name & Designation
1	Mines & Geology	Sri S.V. Lakshmi Narayana, R.E.,
		" G. Murthi Krishna, R.E.,
2	Irrigation	Sri V. Venkatesh Reddy, D.E.E
3	Joint Inspection Details	
	a) Name of the Canal & Package No.	PTP RHE, VII
	b) Mileage/ Chainage (From KM to KM)	166.10 to 169.100
	c) Right Bank/ Left Bank	Left Bank
	d) Name of the Irrigation Circle & Division	Bhuph Sub Division IV, Velajalam
4	Location :	
	a) Geo-Coordinates (DATUM - WGS-84) Units- Degree- Minutes- Seconds	
		N 16 35 59.10 E 80 37 32.60
		N 16 36 19.30 E 80 37 28.80
		N 16 36 42.70 E 80 37 27.50
		N 16 36 26.70 E 80 37 39.50
	b) Classification of Land where stock available	
	c) Sy. Nos covered	
	d) Villages covered	Kothuru, Tadepalli
	e) Mandals covered	Wijayawada (R)
f) District	K. Pr	
5	Minerals Available in the Stock	
	Quantity available	Red Soil - 2,09,600 cum
6	Any other information	Due to thick jungle, the accurate assessment of quantity is not possible. Hence requested to refer to BSE Survey.
7	Remarks	

Signature of the Officers
 Assessment of quantity not possible
 Due to thick jungle growth on spot basis
 Hence the above quantity is not correct.

[Handwritten Signature]
 D. Subrahmanya

① *[Handwritten Signature]* 31-12-19
 R.E., R.V.S., Eluru

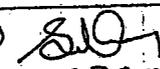
② *[Handwritten Signature]* 31/12/19 -
 Scanned by CamScanner
 R.V.S., Eluru

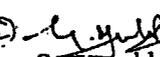
Joint Inspection Report on Polavaram Right Main Canal

Date of Inspection: 30/12/19-1		
Inspecting Officials :		
Sl. No.	Department	Name & Designation
1	Mines & Geology	Sri S.V. Lakshmi Narayana, R.I
		U. G. Murali Krishna, R.I
2	Irrigation	Smt. N. Sampath Lakshmi, D.R.A.
3	Joint Inspection Details	
	a) Name of the Canal & Package No.	PIP RMC OTC
	b) Mileage/ Chainage (From KM to KM)	156.500 TO 162.000
	c) Right Bank/ Left Bank	Both Banks
	d) Name of the Irrigation Circle & Division	Eluru, U, Vijayawada, Sub Division II
4	Location :	
	a) Geo-Coordinates (DATUM - WGS-84) Units- Degree- Minutes- Seconds	
		N 16 35 09.10 E 80 40 52.20
		N 16 35 05.00 E 80 40 19.50
		N 16 35 24.30 E 80 40 52.40
	b) Classification of Land where stock available	
	c) Sy. Nos covered	
	d) Villages covered	Nuvva, Padhepedu, Nainavaram
	e) Mandals covered	Vijayawada (R)
	f) District	K.OT
5	Minerals Available in the Stock	
	Quantity available	-
6	Any other information	T.P order issued for 50,000 cum ^{Spoil (Gravel)} is borrow of Sri vijayawada Embankment Due to thick vegetation ^{is} spoil bank the assessment of quantity not possible
7	Remarks	pre-levels are not maintained; Hence it is requested <u>return for ETS Survey.</u>

Signature of the Officers

N.S. Lakshmi
30/12/19
DEB/PIP RMC/VTP
(N. SAMPATH LAKSHMI)

①  30-12-19
R.I, RVS, Eluru

②  30/12/19
Scanned by CamScanner
RVS, Eluru



FIRST INFORMATION REPORT
(Under Section 154 and 157 Cr.P.C)

A.P.P.M. Orders 470.500

1. District: Vijayawada City P.S: Vijayawada II Town Year: 2021 FIR No: 236/2021 Date: 02/05/2021
 2. Acts & Section(s): 379 (w) 34 IPC, 3 PDDPA
 3. a) Occurrence of Offence: Day: Sunday Date & Time From: 02/05/2021 00:30
 Date & Time To: _____ Prior To: _____ Time Period: _____
 b) Information Received at P.S.: Date & Time: 02/05/2021 11:00
 c) General Diary Reference: Entry No: 2 Date & Time: 02/05/2021 11:00

4. Type of Information: Written

5. Place of Occurrence:

a) Distance and Direction from P.S.: 8 Km North Beat No.: BEAT 6 VIJAYAWADA
 b) Address Place: Area/Mandal: Kothuru Tadepalli Village, Vijayawada Street/Village: _____
Polavaram irrigation project right side Rural between 158.00 K.M to 158.100 K.M
main canal

City/District: Vijayawada City State: Andhra Pradesh PIN: _____

c) In case, outside the limit of this Police Station, then

Name of P.S.: _____ District: _____

6. Complainant / Informant :

a) Name: Jyothi Boda
 b) Father's / Husband's Name: Jajala Nandiah
 c) Date/Year of Birth: _____ Age: 36
 d) Nationality: Indian e) Caste: _____
 f) Passport No: _____ Date of issue: _____ Place of issue: _____
 g) Occupation: _____ Mobile No: 9968355412
 h) Address House No: _____ Area/Mandal: _____ Street/Village: _____
D.No.70-B-6, 1st Floor, Santhoshi Nilayam, Vijayawada Santhi Nagar, Patamata
 City/District: _____ State: Andhra Pradesh PIN: _____

7. Details of known/suspected/unknown accused with full particulars :

Serial No: 1
 a) Name: Maita Jagadeesh Kumar
 b) Father's/Husband's Name: Srinivasarao c) Occupation: Farmer
 d) Caste: Gonda e) Gender: Male f) Age: 29 Nationality: India
 g) Address House No: _____ Street/Village: _____ Area/Mandal: _____
D.No.4-22, Kothuru Tadepalli Vijayawada Rural
 City/District: Vijayawada City State: Andhra Pradesh PIN: 0
 h) Phone(Off): 0 Phone(Res): 0 Cell No: 9492942155
 i) Email: _____

Serial No: 2
 a) Name: Gangula Tirupathirao
 b) Father's/Husband's Name: Venkatarao c) Occupation: Driver
 d) Caste: Yadava/Golla e) Gender: Male f) Age: 33 Nationality: India
 g) Address House No: _____ Street/Village: _____ Area/Mandal: _____
D.No.2-52, Indra Colony Aluru, G.Konjuru Krishna
 City/District: Krishna State: Andhra Pradesh PIN: 0
 h) Phone(Off): 0 Phone(Res): 0 Cell No: 9492933858

ii) Email: _____

Serial No.: 3

a) Name: Gangula Venkatrao f) Occupation: Others
 b) Father's/Husband's Name: Jamaiah
 c) Gender: Male g) Age: 55 Nationality: India
 d) Caste: Yadava/Gola
 2) Address: House No: _____ Street/Village: _____ Area/Mandal: _____
0 No 2-57 Indira Colony, Adur Village, G.Konduru, Krishna
 City/District: Krishna State: Andhra Pradesh PIN: 0
 3) Phone(M): 0 Phone(R): 0 Cell No: 9849341037
 4) Email: _____

Physical features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1	Male			170cm - 0cm		
2	Male			175cm - 0cm		
3	Male			188cm - 0cm		

Deformities/ Feculiarities	Teeth	Hair	Eyes	Habbits(s)	Overs Habit(s)	Language/ Dialect
8	9	10	11	12	13	14

Place Of				
Burn Mark	Lacerations	Moil	Scar	Tattoo
15	16	17	18	19

8. Reasons for delay in reporting by the complainant / informant : _____

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary): _____

total missing soil is nearly 10,000 cub. Mts

10. Total value of property stolen : _____

300000

11. Inquest Report U.D. Case No. if any : _____

12. Contents of the complaint / statement of the complainant or informant :

This is a case of theft of Government Property and also causing damage to the Public Property that occurred on 02.05.2021 at 00.30 hrs, at Potavaram anganwadi project right side main canal, between 158.00 KM to 168.100 KM. Kothuru Tadepole Village, Vijayawada Rural, and reported on 02.05.2021 at 11.00 hrs, where in the complainant Soda Jaya, W/Jayala Nandam, A/36, D.No.70-B-6, 1st floor, Sarthosh Nayam, Sarthi Nagar, Patamata, Vijayawada. Complainant stated that she is working as a Asst. Executive engineer, P.I.R.M.C. Section No.2, Velagaturu, G Konduru Mandal, Krishna District, and she got know that some persons theft the soil of potavaram canal in Kothuru Tadepole. On 02.05.2021 at 00.30 hrs, she went to check potavaram canal along

with her senior officer D.E.E. When they reached to polavaram right side canal in between 168.00 K.M to 169.00 K.M a Pc130(Komatsu manuthi earthmovers) was present along with its trolley bearing Reg No AP167Y1347 and other Lornes were escaped from another way. Then complainant found the accused person Matta Jagadeesh S/o Srinivasarao, Tadepalli Village along with proclainer operator Gangula Tirupathrao, S/o Venkatarao, Alkuru Village, Trolley driver Gangula Venkatarao, S/o Gamanarath, Alkuru Village, and then complainant asked the accused Matta Jagadeesh about the theft of soil of Polavaram Canal, but he didn't answer properly. On night times accused theft the soil from polavaram canal for some days and total missing soil is nearly 10,000 cub fms and its worth is nearly Rs.3,00,000/- Report of the complainant is registered as FIR

13. Action taken:

Since the above information reveals commission of offence(s) U/s as mentioned at item No : 1

1) Registered the case and took up the investigation or : Name : SEK HAR BABU YALLA

2) Directed to take up the investigation or Rank : Sub-Inspector No.

3) Refused investigation due to :

4) Transferred to P.S : District : on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost. R.O.A.C

14. Signature / Thumb impression of the complainant / informant. *R. Jagadeesh*

Signature of Officer in Charge, Police Station. *Y. Sekhar Babu 02/05/2021*

Name : SEK HAR BABU YALLA

Rank : Sub-Inspector No.

15. Date and time of dispatch to the court : 02/05/2021 11:00



FIRST INFORMATION REPORT
(Under Section 154 and 157 Cr.P.C)

A.P.P.M. Orders 470,500

16

Place: Vijayawada City P.S.: Vijayawada II Town Year: 2021 FIR No. 40/2021 Date: 26/01/2021
 Acts & Section(s): 379 r/w 34 IPC, 3 PDPPA
 Occurrence of Offence: Day: Tuesday Date & Time From: 26/01/2021 00:45
 Date & Time To: _____ Prior To: _____ Time Period: _____
 Information Received at P.S.: Date & Time: 26/01/2021 10:00
 General Diary Reference: Entry No: 3 Date & Time: 26/01/2021 10:00
 Type of Information: Written

Place of Occurrence:
 a) Distance and Direction from P.S.: 6 Km North Beat No.: BEAT 5 VIJAYAWADA
 b) Address Place: Polavaram Irrigation project right side main canal Area/Mandal: Jakkampudi, Vijayawada Rural Street/Village: between 185.130 KM to 185.500 KM

City/District: Vijayawada City State: Andhra Pradesh PIN: _____
 In case, outside the limit of this Police Station, then
 Name of P.S.: _____ District: _____

Complainant / Informant:
 a) Name: R Sirisha
 b) Father's / Husband's Name: Udava Bhaskar
 c) Date/Year of Birth: _____ Age: 31
 d) Nationality: Indian e) Caste: _____
 f) Passport No: _____ Date of Issue: _____ Place of Issue: _____
 g) Occupation: Engineers Mobile No: 9703035050
 h) Address House No: _____ Area/Mandal: _____ Street/Village: _____
Assf. Executive Engineer, P.I.P.R.M.C. Vijayawada No Ward
 Section No.4
 City/District: Vijayawada City State: Andhra Pradesh PIN: _____

Details of known/suspected/unknown accused with full particulars:
 Serial No: 1
 a) Name: Purnachandra rao Dulipalla
 b) Father's / Husband's Name: _____ c) Occupation: _____
 d) Caste: _____ e) Gender: Male f) Age: 0 Nationality: Indian
 g) Address House No: _____ Street/Village: _____ Area/Mandal: _____
 City/District: _____ State: _____ PIN: 0
 h) Phone(Off): 0 Phone(Res): 0 Cell No: 0
 i) Email: _____

Serial No: 2
 a) Name: driver tory one
 b) Father's / Husband's Name: _____ c) Occupation: _____
 d) Caste: _____ e) Gender: Male f) Age: 0 Nationality: Indian
 g) Address House No: _____ Street/Village: _____ Area/Mandal: _____
 City/District: _____ State: _____ PIN: 0
 h) Phone(Off): 0 Phone(Res): 0 Cell No: 0

Mrs. And Lorry AP16TJ2795, Achandra Rao was coming to the station and it was 12:00 PM. See the above.

Email :

Serial No : 3

a) Name : driver lorry two

c) Occupation :

b) Father's /Husband's Name :

e) Gender : Male f) Age : 0 Nationality : Indian

d) Caste :

g) Address House No :

Street/Village :

Area/Mandal :

City/District :

State :

PIN : 0

h) Phone(Off) : 0

Phone(Res) : 0

Cell No : 0

i) Email :

Physical features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1	Male			0cm		
2	Male			0cm		
3	Male			0cm		

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Langudges/ Dialect
8	9	10	11	12	13	14

Place Of

Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

Reasons for delay in reporting by the complainant / Informant :

Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

Value of property stolen :

Request Report/ U.D. Case No. if any :

Contents of the complaint / statement of the complainant or informant :

This is a case of theft of Government Property and also causing damage to the Public Property that occurred prior to on 26.01.2021 at 00.48 hrs, at Polavaram irrigation project right side main canal, between 165.130 K.M to 165.500 K.M, Jakkampudi, Vijayawada Rural, and reported on 28.01.2021 at 10.00 hrs, where in the complainant R Srisha, Asst. Executive engineer, P.I.P.R.M.C. Section No.4, Vijayawada. Stated that complainant is working as Asst. Executive engineer, P.I.P.R.M.C. Section No.4, Vijayawada, Ph.9703035050. On 26.01.2021 at 00.48 hrs, while she was checking the Polavaram right side canal between 165.130 K.M to 165.500 K.M then she found 2 upper Lorries Bearing Nos AP16TJ2795, AP39TQ3677. Lorry AP39TQ3677 contains of soil i.e. 12 cub.

mtrs. And Lorry AP16TJ2795 was empty, then seized the both vehicles. Wherein accused person Dulipalla Purnachandra rao was committed theft of soil with the help of both lorry drivers from Polavaram right side main canal bund and it was 12 cub. mtrs of soil worth Rs.1920/-. Report the complainant Registered as FIR

Action taken:

1. The above information reveals commission of offence(s) U/s as mentioned at Item No: 1

2. Registered the case and took up the investigation or: Name: VISWANTH POLISETTI

3. Directed to take up the investigation or Rank: Sub-Inspector No.

4. Refused investigation due to:

5. Transferred to P.S: District: on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and

a copy given to the complainant / informant, free of cost.

R.O.A.C

Signature / Thumb impression of the complainant / informant.

P. Girinath 26-01-2011
Signature of Officer in charge, Police Station

Name: VISWANTH POLISETTI

Rank: Sub-Inspector No.

6. Date and time of dispatch to the court:



FIRST INFORMATION REPORT
(Under Section 154 and 157 Cr.P.C)

A.P.P.M. Orders 470,500

1. District: Vijayawada City P.S.: Vijayawada II Town Year: 2022 FIR No. 313/2022 Date: 22/05/2022

2. Acts & Section(s): 379 IPC, 3 PDPPA

3. a) Occurrence of Offence: Day: Sunday Date & Time From: 22/05/2022 10:00
Date & Time To: 22/05/2022 10:50 Prior To: _____ Time Period: _____

b) Information Received at P.S.: Date & Time: 22/05/2022 12:30

c) General Diary Reference: Entry No: 2 Date & Time: 22/05/2022 12:30

4. Type of Information: Written

5. Place of Occurrence:

a) Distance and Direction From P.S.: 5 Km North Beat No.: BEAT 8 VIJAYAWADA

b) Address Place: _____ Area/Mandal: _____ Street/Village: _____
No.182,200, KM Left Side P.Nainavaram, Vijayawada Rural Four Line Road, PIPRM Canal

City/District: Vijayawada City State: Andhra Pradesh PIN: _____

c) In case, outside the limit of this Police Station, then

Name of P.S.: _____ District: _____

6. Complainant/ Informant:

a) Name: Yamini Thota

b) Father's / Husband's Name: Anand Babu

c) Date/Year of Birth: _____ Age: 38

d) Nationality: Indian e) Caste: Others

f) Passport No.: _____ Date of issue: _____ Place of issue: _____

g) Occupation: Engineers Mobile No.: 9491303105

h) Address House No: _____ Area/Mandal: _____ Street/Village: _____
Flat No. E 5 Tadepalli, Guntur Kaushik Adithya Apartment

City/District: Guntur State: Andhra Pradesh PIN: _____

7. Details of known/suspected/unknown accused with full particulars:

Serial No: 1

a) Name: Uma Maheswara Rao

b) Father's/Husband's Name: _____ c) Occupation: _____

d) Caste: _____ e) Gender: Male f) Age: 0 Nationality: Indian

g) Address House No: _____ Street/Village: _____ Area/Mandal: _____

City/District: _____ State: _____ PIN: 0

h) Phone(Off): _____ Phone(Resi): _____ Cell No: 0

i) Email: _____

Serial No: 2

a) Name: Raju

b) Father's/Husband's Name: _____ c) Occupation: _____

d) Caste: _____ e) Gender: Male f) Age: 0 Nationality: Indian

g) Address House No: _____ Street/Village: _____ Area/Mandal: _____

City/District: _____ State: _____ PIN: 0

h) Phone(Off): _____ Phone(Resi): _____ Cell No: 0

i) _____

uu

Handwritten note: "Handwritten info has to be filled while entering"

Email : _____

Serial No : 3

a) Name : And Others

b) Father's/Husband's Name : _____ c) Occupation : _____

d) Caste : _____ e) Gender : Male f) Age : 0 Nationality : Indian

g) Address : House No : _____ Street/Village : _____ Area/Mandal : _____

City/District : _____ State : _____ PIN : 0

h) Phone(Off) : _____ Phone(Res) : _____ Cell No : 0

i) Email : _____

Physical Features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1	Male			cm - cm		
2	Male			cm - cm		
3	Male			cm - cm		

Deformalities/Peculiarities	Teeth	Hair	Eyes	Habitt(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Place Of				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

Reasons for delay in reporting by the complainant / Informant :
No-Delay

Particulars of properties stolen/involved (Attach separate sheet, if necessary) :
Lost 100 Cubic Meters Sand / SPILL

Total value of property stolen :
3000 / 25,000

Inquest Report/ U.D. Case No. If any : _____

Contents of the complaint / statement of the complainant or informant :
 Occurred on 22.05.2022 in between at 10.00 hrs to 10.50 hrs at No.162.200 KM Left Side, Four Line Road, PIPRM Canal, P.Nainavaram, Vijayawada Rural and reported on the same day at 12.30 hrs, wherein the complainant Thota Yamini, W/o Anand Babu, A/36, C/O C, Flat.No.E5, Kaushik Adithya Apartment, Tadepalli and reported that she is working as Assistant Executive Engineer in Sub Division No.3 of Polayaram Right Canal Irrigation Project. On 22.05.2022 at 10.00 hrs, complainant went to near No.162.200 KM Left Side, Four Line Road, PIPRM Canal, P.Nainavaram for inspection and noticed that some persons were illegally transporting sand from the sand dunes with the help of a prokaine Bearing Reg.No.AP07CJ7843, and loading

and into tractor, when she reached to the place the tractor driver named Raju left the place with the tractor. Complainant with the help of his associate caught the Proclaim operator by name Uma Maheswara while transporting the sand illegally. The accused persons and some others transported nearly 100 cubic meters sand. Worth 3,000/-. Complainant came to the police station and lodged a report on the accused persons. Report of the complainant is registered as FIR.

Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at Item No :

2

- 1) Registered the case and took up the investigation or Name: RAJA NARENDRA GANGU
- 2) Directed to take up the investigation or Rank : Sub-Inspector No.
- 3) Refused investigation due to :
- 4) Transferred to P.S District on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost.

R.O.A.C

14. Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge, Police Station

Name: RAJA NARENDRA GANGU

Rank: Sub-Inspector No.

15. Date and time of dispatch to the court: 22/05/2022 12:30



FIRST INFORMATION REPORT
(Under Section 154 and 157 Cr.P.C)

A.P.P.M. Orders 470,500

- 46 -

1. District: Vijayawada City P.S: Gannavaram Year: 2022 FIR No: 247/2022 Date: 19/06/2022

2. Acts & Section(s): 420,379,506 IPC,21(1) r/w 4(I)(A) MMDARA

3. a) Occurrence of Offence: Day: _____ Date & Time From: _____
Date & Time To: 18/06/2022 20:00 Prior To: _____ Time Period: _____

b) Information Received at P.S.: Date & Time: 19/06/2022 01:00

e) General Diary Reference: Entry No: 1 Date & Time: 19/06/2022 01:00

4. Type of Information: Written

5. Place of Occurrence:

a) Distance and Direction From P.S.: 12 Km, West Beat No.: _____

b) Address Place: Area/Mandal: _____ Street/Village: _____
Polavaram Kudi Pradhana Kaluva,
between, Mudirajpalem and
Surampalli, Gannavaram Mandal

City/District: Vijayawada City State: Andhra Pradesh PIN: _____

c) In case, outside the limit of this Police Station, then
Name of P.S.: _____ District: _____

6. Complainant / Informant:

a) Name: B Pradeepa Kumari

b) Father's / Husband's Name: _____

c) Date/Year of Birth: _____ Age: 38

d) Nationality: Indian e) Caste: _____

f) Passport No: _____ Date of issue: _____ Place of issue: _____

g) Occupation: Engineers Mobile No: 9491303151

h) Address: House No: _____ Area/Mandal: _____ Street/Village: _____
Vijayawada No Ward

City/District: Vijayawada City State: Andhra Pradesh PIN: _____

7. Details of known/suspected/unknown accused with full particulars:

Serial No: 1

a) Name: Sunil

b) Father's / Husband's Name: _____ c) Occupation: _____

d) Caste: _____ e) Gender: Male f) Age: 0 Nationality: Indian

g) Address: House No: _____ Street/Village: _____ Area/Mandal: _____

City/District: _____ State: _____ PIN: 0

h) Phone(Off): 0 Phone(Res): 0 Cell No: 0

i) Email: _____

Serial No: 2

a) Name: Ravi Teja and Drivers of Eight Tipper Lorries

b) Father's / Husband's Name: _____ c) Occupation: _____

d) Caste: _____ e) Gender: Male f) Age: 0 Nationality: Indian

g) Address: House No: _____ Street/Village: _____ Area/Mandal: _____

City/District: _____ State: _____ PIN: 0

h) Phone(Off): 0 Phone(Res): 0 Cell No: 0

ROAC

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V. V. Rao ASI 214

14. Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge, Police Station

Name: VENKATESWARA RAO VALLURU

Rank: Assistant Sub-Inspector No.

15. Date and time of dispatch to the court:

Physical features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
	Male			0cm		
	Male			0cm		

Deformities/Peculiarities	Teeth	Hair	Eyes	Habit(s)	Dress Habit(s)	Languages/Dialect
8	9	10	11	12	13	14

Place Of

Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

Reasons for delay in reporting by the complainant / informant :

Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

Total value of property stolen :

Inquest Report U.D. Case No. if any :

Contents of the complaint / statement of the complainant or informant :

Occurred on 18.06.2022 at 20.00 hrs at Polavaram Kudi Pradhana Kaluva, between, Mudirajpalem and Gannavaram Mandal, and reported on 19.06.2022 at 01.00 hrs by the complainant B Pradeepa Kumar, Assistant Executive engineer, Section-2, Nunna Sub Division 9491303151, stated that she is working as an Assistant Executive engineer in section-2, Nunna Sub Division, on 18.06.2022 at 20.00 hrs while she was inspecting she found few of them mining the clay between 150.151 to 153.308 Km and loading it in 8 tipper lorries with the help of Excavator, then she verified the records she didn't find any permission for mining from respective department, on enquiry she came to know that Sunil and Ravi teja R/o Gunturu were Monitoring the illegal mining, later a person Ravi teja called the Supervisor Sangitha, and asked to put on the loud speaker and intimidated the Complainant, and abused her verbally, the mining has been going on for past 15 days and estimated to be 15000 Cubic Meters of mining has been transported which is estimated to be Rs.20,70,000/- (15000X138) which is ought to be paid for irrigation and mining departments, the complainant Seized the 8 tipper lorries 1.AP37TC8127, 2.AP37TJ3696, 3.AP31TP2012, 4.AP26TE7140, 5.AP07TE5714, 6.AP07TM6116, 7.AP16TQ1214, 8.AP07TE5713 with the help of Police men, and brought them to PS. Hence she presented a report to take necessary action. Case is ui for want of Accused.

Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No : 2

- 1) Registered the case and took up the investigation or : Name : VENKATESWARA RAO VALLURU
- 2) Directed to take up the Investigation or Rank : Assistant Sub-Inspector No. _____
- 3) Returned investigation due to : _____
- 4) Transferred to P.S : _____ District : _____ on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost. **50**



No. 82

A.P.P.M Order No. 409 & 416

FIRST INFORMATION REPORT

(Under Sections 154 Cr.P.C)

District: Vijayawada City. P.S. NUNNA Year 2014 FIR No. 412/14 Date: 28-9-2014

(i) Act: I.P.C. Sections: 447, 427, 379

(ii) Act: Sections:

(iii) Act: Sections:

(iv) Other Acts & Sections: 3(1) of Prevention of Damages to Public Property Act 1984
(a) Occurrence of offence: on and from Date from: 27/9/14 Date to: -

Time Period: Time From: 22:00hrs Time to: -

(b) Information received at P.S.: Date: 28/9/14 Time: 07:00hr

(c) General Diary Reference Entry No.: VJ/NR: Time: 07:00hr

Type of information: Written/ Oral
Place of Occurrence: (a) Direction and Distance from P.S. (అక్షి): 6 కి.లూ. Beat No: I

(b) Address: నువ్వల కొండ, 156, 5 కి.లూ. నువ్వల నువ్వల నువ్వల నువ్వల

(c) In case, outside the limits of this Police Station, then Name of P.S.: District:

Complainant/Information: (a) Name: మర్రి శ్రీనివాసరావు

(b) Father's/Husband's Name: శం. సోమేశ్వరం శంకర్ (అ)

(c) Date/Year of Birth: 48 నెల (d) Nationality: భారతీయ/భారతీయ

(e) Passport No: Date if Issue: Place of Issue:

(f) Occupation: ఉపాధ్యక్షునిగా ఉద్యోగం. ఇంజనీరింగ్ కుర్చీ కుర్చీ

(g) Address: పతనం: 201, డి.ఎస్.ఆర్. కాలనీ, నువ్వల నువ్వల

Details of known/suspected/unknown accused with full particulars. (Attach separate sheet, if necessary)
1. A1: నువ్వల కొండ, 02: నువ్వల నువ్వల నువ్వల
2. A2: నువ్వల కొండ, 03: నువ్వల నువ్వల నువ్వల
3. A3: నువ్వల కొండ, 04: నువ్వల నువ్వల నువ్వల

Reasons for delay in reporting by the complainant/informant.
A7: నువ్వల కొండ, 05: నువ్వల నువ్వల నువ్వల
A9: నువ్వల కొండ, 06: నువ్వల నువ్వల నువ్వల

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary)

JCB. I. AP 22 AB 4829 II. AP 05 8871, 66482, I. AP 16 71 7430, II. AP 16 7D 9323, III. AP 16 7D 9362, IV. AP 27 AB 2768, V. AP 16 7D 28
SINCE 388: AP 16 CP 2365 (M) AP 16 BV 0062 (M) AP 16 BT 8789.

10. Total Value of property stolen/involved.....

11. Inquest Report/U.D Case No. if any

12. First Information contents (Attach separate sheet, if necessary)

A separate sheet of complainant report copy here with the original FIR along with complainant report submitted to the Honble magistrate. I enclose, viz. copies of FIR submitted to the all concerned.

13. Action taken: Since the above information reveals commission of offence(s) U/s as mentioned at item No. 2.

- (1) Registered the case and took up the investigation or TOOK UP INVESTIGATION
- (2) Directed (Name of I.O..... self..... No..... 82..... 19.69 to take up the investigation or
- (3) Refused investigation due to
- (4) Transferred to P.S., District..... on point of jurisdiction.

F.I.R. read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant, free of cost.

Signature/Thumb impression of the Complainant/Informant

Signature of Officer Incharge, Police Station

Name P. Krishna Mohan

Rank SR of Police 1969

15. Date & Time of dispatch to the Court 28/9/2014



A.P.P.M Order No. 409 & 416

FIRST INFORMATION REPORT
(Under Sections 154 Cr.P.C)

Vijayawada City, P.S II Town P.S., Year 2014 FIR No. 15/2015 Date 18.1.2015

1. Jt. Acc. Ipc Sections 379, 431

2. Acc. Sections
3. Acc. Sections

4. Other Acts & Sections See 306 public property damage act.

5. Occurrence of offence Date from 18.1.2015 Date to 18.1.2015
Time Period Time From 17.00 hrs Time to 17.00 hrs

6. Information received at P.S. Date 18.1.2015 Time 20.00 hrs

7. General Diary Reference Entry No. veluvu 2 Time 20.00 hrs

8. Type of information: Written/Oral

9. Place of Occurrence: (a) Direction and Distance from P.S. 1.2 km North Beat No. 11

10. Address నీలవరం రోడ్, న. జి. రోడ్, వ. జి. రోడ్, చి. జి. రోడ్

11. Name of P.S. District

12. Complainant/Information:
(a) Name కొల్లూరి వీరన్న

(b) Father's/Husband's Name కొల్లూరి

(c) Date/Year of Birth 25.10.1981 (d) Nationality Indian

(e) Passport No. Date of Issue Place of Issue

(f) Occupation A.E.E. Irrigation Department

(g) Address I.S.R.M.C., Div. 5, Near Civil Courts, vi. Vijayawada

13. Details of known/suspected/unknown accused with full particulars.
(Attach separate sheet, if necessary)

నీలవరం రోడ్, న. జి. రోడ్, వ. జి. రోడ్, చి. జి. రోడ్

14. Reasons for delay in reporting by the complainant/informant.
No delay

9 Particulars of properties stolen/involved (Attach separate sheet, if necessary)

.....
.....

10. Total Value of property stolen/involved.....

11. Inquest Report/U.D Case No. if any

12. First Information contents (Attach separate sheet, if necessary)

Original complainant report is herewith enclosed

13. Action taken: Since the above information reveals commission of offence(s), u/s as mentioned at item No. 2.

(1) Registered the case and took up the investigation or

(2) Directed (Name of I.O.....No.....to take up the investigation or

(3) Refused investigation due toor

(4) Transferred to P.S.,District.....on point of jurisdiction.

F.I.R. read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant, free of cost.

14. Signature/Thumb impression of the Complainant/Informant

K. Nagabharani
13/01/15

Signature of Officer in-charge, Police Station

Name..B. Satejnarayana

Rank..Sr. Of. Police..6080

15. Date & Time of dispatch to the Court19/1/2015.....

Sir,
Original FIR is submitted to the Hon'ble..C.M.J.....Court, Vijayawada along with Complainant Report.
Copies of the FIRs are submitted to the all concerned officers.
Copy to the Complainant
Copy to station File



A.P.P.M Order No. 409 & 416 57

FIRST INFORMATION REPORT
(Under Sections 154 Cr.P.C)

Vijayawada City. P.S II Town P.S., Year 2014 FIR No. 20/15. Date 1/2/2015

2pe Sections 379, 431
Sections

Other Acts & Sections see 3 of public property damage Act

Occurrence of offence Date from Date to 1.2.2015

Time Period Time From Time to 04.00 AM

Information received at P.S., Date 1.2.2015 Time 16.00 hrs

General Diary Reference Entry No. Volume 1 Time 16.00 hrs

Mode of information: Written/Oral

Place of Occurrence: (a) Direction and Distance from P.S. 7 km north

Beat No. VI Dist.

Address 22 Ero. J. L. Road, P. S. II Town, Vijayawada

In case, outside the limits of this Police Station, then

Name of P.S. District

Complainant/Informant:

(a) Name P. V. S. Reddy

(b) Father's/Husband's Name

(c) Date/Year of Birth (d) Nationality

(e) Passport No Date of Issue Place of Issue

(f) Occupation A.P.P.M. Executive Engineer, Irrigation Dept

(g) Address Sub-Division no. 3, P. S. II Town, Vijayawada

Details of known/suspected/unknown accused with full particulars. (Attach separate sheet, if necessary)

Accused APRAV

Signature of Complainant/Informant

APRAV 9465, APRAV 7375 and APRAV 0457 (prochra)

Reasons for delay in reporting by the complainant/informant.

No delay



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FORM: 82

A.P.P.M Order No. 409 & 416

FIRST INFORMATION REPORT

(Under Sections 154 Cr.P.C)

1. District: Vijayawada City. P.S. NUNNA Year 2016 FIR No. 12 Date 09/01/2016

2. (i) Act: I.P.C Sections: 379 r/w 34

(ii) Act: Prevention of Damage to Public Property - 1984 Sections: 3

(iii) Act: _____ Sections: _____

(iv) Other Acts & Sections: _____

3. (a) Occurrence of offence: _____ Date from: Prior to Date to: 09/01/16

Time Period: _____ Time From: _____ Time to: 1600 hrs

(b) Information received at P.S., Date: 09/01/16 Time: 20:30 hrs

(c) General Diary Reference Entry No: Vol. No. 1 Time: 20:30 hrs

4. Type of information: Written/ Oral
5. Place of Occurrence : (a) Direction and Distance from P.S., North - 4 KM

(b) Address: శ్రీలక్ష్మణం కుడి ప్రభుత్వ కాలనీ కె.ఎం. 158.239 వద్ద
కుడి కట్టె, పాలవరపు, విజయవాడ

(c) In case, outside the limits of this Police Station, then
Name of P.S.: _____ District: _____

6. Complainant/Information :
(a) Name: అమల . ఎన్. సత్యవతి

(b) Father's/Husband's Name: డి.ఎస్. ఎక్స్‌ప్రెస్ బస్ స్టాండ్

(c) Date/Year of Birth: _____ (d) Nationality: భారతీయ

(e) Passport No: _____ Date of Issue: _____ Place of Issue: _____

(f) Occupation: డి.ఎస్. ఎక్స్‌ప్రెస్ బస్ స్టాండ్

(g) Address: శ్రీలక్ష్మణం కుడి కాలనీ, సెంట్రల్ కాలనీ నెం: 3, పాలవరపు, విజయవాడ

7. Details of known/suspected/unknown accused with full particulars.
(Attach separate sheet, if necessary)
1. AP 26 T.A 0215, 2) AP 27 T.A 1344,
AP 26 T.A 3088, 3) AP 26 T.A 0215, 4) AP 29 V 0944, 5) AP 31 T.B 6088, 6) AP 01 V 7544
పాత ప్రాంతం, పాత JATA - HITACHI Ex 200 ఎక్స్‌ప్రెస్ బస్ స్టాండ్
3. మరియు విజయవాడ

8. Reasons for delay in reporting by the complainant/informant.
No

9. Particulars of properties stolen/Involved (Attach separate sheet, if necessary)

10. Total Value of property stolen/Involved.....

11. Inquest Report/U.D Case No. If any

12. First Information contents (Attach separate sheet, if necessary)
(A separate sheet is here with enclosed.)

- 1. Original FIR along with complainant report is submitted to Honble J.M court, Vijayawada.
- 2. copies of FIRs is submitted to all concerned officers,
- 3. copy to complainant & station file

13. Action taken: Since the above information reveals commission of offence(s) U/s as mentioned at item No. 2.

- (1) Registered the case and took up the investigation or
- (2) Directed (Name of I.O..... No..... to take up the investigation or
- (3) Refused investigation due to or
- (4) Transferred to P.S., District..... on point of jurisdiction.

F.I.R. read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant, free of cost.

14. Signature/Thumb impression of the Complainant/Informant
N. S. Lakshmi

Signature of Officer Incharge, Police Station
31/7/16
Name... B.V. Siva Prasad
Rank... SI of Police

15. Date & Time of dispatch to the Court ... 10/10/16

నూరి
అమల ఎమ్ ప్లంబింగ్ ప్రవంత్, B.Tech.,
నూరు కట్టినట్లూక ఇంజనీరు,
నెక్స్ట్ ఫో, PIPRMC సబ్ డివిజన్ 1,
బి.బి.గూడెం, గన్నవరం (పం)

వరకు
నూరిన పోస్ట్ ఇంజనీరు,
ఆగిరిపల్లి పోస్ట్ డివిజన్,
ఆగిరిపల్లి మండలం

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అయ్యో,

విషయము: PIPRMC - ఆగిరిపల్లి మండలం లోని సూరవరం గ్రామంలోని పొలవరం కలవ మట్టిని అక్రమంగా తరలించుట - సరి

—x—

ఆగిరిపల్లి మండలం లోని సూరవరం గ్రామంలోని పొలవరం కలవ మట్టిని గురుతున్నది. ఇందు మాత్రంగా తెలియజేయునది నేను నేను కలవ పరిశోధించుటకు కలవ వెంట వెళ్ళినప్పుడు సూరవరం గ్రామంలో కలవ అమ్మి గిట్టుకొని పోసిన మట్టి తరలించబడినట్లు గమనించుట జరిగినది. తెలులను విచారించగా యు కొంత మంది వ్యక్తులు అక్రమంగా పొలవరం కలవ మట్టిని తరలిస్తున్నారని తెలియజేసారు. పొలవరం కలవ కొయి 133-800 నూరి కొయి 134-200 వరకు కట్టకుం గిట్టుకొని పోసిన మట్టి సుమారుగా 15000 cu.m వెలునట్టుగా గమనించబడినది. కవున, ఇంజనీరుగా తెలియజేయునది వెమునగా సూరవరం గ్రామంలో PCL తరపున సబ్ కంట్రాక్టరుగా మట్టి యి చేస్తున్న బి.సురేష్ కుమార్ తన స్వల్ప మట్టి తరలించియుండవచ్చునని భావిస్తున్నాను. కవున అమరు సూరవరం గ్రామంలో పొలవరం మట్టి అక్రమ తరలించు బరగకుం తెలుల చట్ట ప్రాసక్యవలసినదిగా కోరుచున్నాను.

ఇట్లు,
అమల సిద్ధిపతిగారు,
Smt. K. S.

(M. PURNIMA SRAVANTI)
Asst. Exc. Engineer
I.S.R.M.C. Sub-Division No: 1
B.B. Gudem, Gannavaram (M)

R
10:01.2016
at 13-10 hrs
R. Srinivasulu
15/10/16

//TRANSLATION//

From
Smt. M. Purnima Sravanthi, B.Tech,
Assistant Executive Engineer,
Station no. 1, PIPRMC sub Division No. 1
B.B.Gudem, Gannavaram Mandal.

To,
Station House Officer
Agiripalli Police Station,
Agiripalli Mandal,

Sir,

Subject: PIPRMC - Illegal removal of spoil from Sooravaram canal
in Sooravaram village of Agiripalli mandal - Regarding.

Spoil work of Polavaram canal in Suravaram village of Agiripalli mandal is going on. The source of this is that when I went along the canal to inspect the canal, I noticed that the spoil that had been dug and poured on the embankment in Suravaram village had been moved. When the farmers were questioned, they informed that some people were illegally moving spoil from the Polavaram canal. It is observed that the spoil placed on the right side embankment from Km 133.800 to Km 134.200 of Polavaram canal is about 15000 cum lost. What is hereby informed is that I think that a person named G. Suresh Kumar, who is working as a sub-contractor of PCL in Suravaram village, may be moving the soil. Therefore, I request you that appropriate action should be taken to prevent illegal movement of Polavaram spoil in Suravaram village.

Yours faithfully,

Sd/-xx

(M.Purnima Sravanthi)
Assistant Executive Engineer,
PIPRMC sub Division No. 1,
B.B.Gudem, Gannavaram Mandal.

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary)

.....
.....

10. Total Value of property stolen/involved.....

11. Inquest Report/U.D Case No. if any

12. First Information contents (Attach separate sheet, if necessary)
(A separate sheet is here with enclosed)

- 1. Original FIR along with complainant report is submitted to Honble I M Court, Vijayawada
- 2. Copies of FIRs is submitted to all concerned officers
- 3. Copy to complainant & station file.

13. Action taken: Since the above information reveals commission of offence(s) U/s as mentioned at item No. 2.

- (1) Registered the case and took up the investigation or
- (2) Directed (Name of I.O..... No.....) to take up the investigation or
- (3) Refused investigation due to or
- (4) Transferred to P.S., District..... on point of jurisdiction.

F.I.R. read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant, free of cost.

14. Signature/Thumb impression of the Complainant/Informant

[Handwritten Signature] 9/1/16

[Handwritten Signature] 9/1/16
Signature of Officer Incharge, Police Station

Name..... B.V. Siva Prasad.....

Rank..... SI - 6072.....

15. Date & Time of dispatch to the Court 10/10/16.....



-14-

FORM: 82

FIRST INFORMATION REPORT

A.P.P.M Order No. 409 & 418

(Under Sections 154 Cr.P.C)

1. District: Vijayawada City. P.S. NUNNA Year 2016 FIR No. 16 Date 12.01.2016

2. (i) Act. IPC Sections 379

(ii) Act. _____ Sections _____

(iii) Act. _____ Sections Sec. 3 of

(iv) Other Acts & Sections Prevention of Damage to Public Property Act. 1924

3. (a) Occurrence of offence. Date from Prior TO Date to 12.01.2016

Time Period. Time From. Time to.

(b) Information received at P.S., Date 12.01.2016 Time 13.10 hr.

(c) General Diary Reference Entry No. W.I Time 13.10 hr.

4. Type of information: Written/Oral

5. Place of Occurrence : (a) Direction and Distance from P.S., N/E. 7 km

Beat No. IV

(b) Address పి.పి.ఎం.సి. - సబ్ డివిజన్ - 3, విజయవాడ

(c) In case, outside the limits of this Police Station, then Name of P.S., District.

6. Complainant/Information : (a) Name N. (P.) Rao

(b) Father's/Husband's Name బి.కె.ఎస్. ఎ.కె.ఎస్. రావు

(c) Date/Year of Birth. (d) Nationality BI

(e) Passport No. Date if Issue. Place of Issue.

(f) Occupation AAE

(g) Address PIPRMC - Sub. Division - 3, Vijayawada

7. Details of known/suspected/unknown accused with full particulars. (Attach separate sheet, if necessary) పి.పి.ఎం.సి. TATA HITACHI. Ex 200

1. పి.పి.ఎం.సి.
2. _____
3. _____

8. Reasons for delay in reporting by the complainant/informant.

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary)

.....
.....

10. Total Value of property stolen/involved.....

11. Inquest Report/U.D Case No. if any

12. First Information contents (Attach separate sheet, if necessary)

Siv. Seperate report attached

ಕೃಷಿ. ಕೆ. ಸಿವಣ್ಣ ಶಾಹುನಾ ವಸತಿ-ಗ್ರಾಮ ಪುಲಿಕೆ-
ಸುಬ್ರಹ್ಮಣ್ಯ, ತಾ. & ಜಿಲ್ಲಾ ರಾಜೀವ್ ಗಾಂಧಿ ಉಪ ವಿಭಾಗ (ಪುಟ್ಟಾಪುಡಿ)
ಅರಸೀಕೆರೆ ಸುಬ್ಬರಾಜ್ ಹುಬ್ಬಲೆ ತಾ. & ಜಿಲ್ಲಾ ರಾಜೀವ್ ಗಾಂಧಿ

Original FIR is submitted to Hon'ble I mm. court. U.S.A city also
Court report.

Copy of the FIR is sent to all concerned officers

13. Action taken: Since the above information reveals commission of offence(s)
U/s as mentioned at item No. 2.

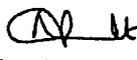
(1) Registered the case and took up the investigation or

(2) Directed (Name of I.O..... No..... to
take up the investigation or

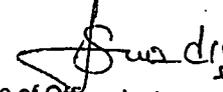
(3) Refused investigation due to or

(4) Transferred to P.S., District..... on point of jurisdiction.

F.I.R. read over to the Complainant/Informant, admitted to be correctly recorded
and a copy given to the Complainant/Informant, free of cost.

 12/1/16

14. Signature/Thumb impression
of the Complainant/Informant

 12/1/16
Signature of Officer Incharge, Police Station

Name... B.V. SIVA PRASAD

Rank... SUB. INSPECTOR O&T

15. Date & Time of dispatch to the Court



FORM: 82

A.P.P.M Order No. 409 & 410

FIRST INFORMATION REPORT

(Under Sections 154 Cr.P.C)

1. District: Vijayawada City. P.S. NUNNA Year 2016 FIR No. 473/2016 Date 21.12.16

2. (i) Act. IPC Sections 379

(ii) Act. - Sections -

(iii) Act. - Sections -

(iv) Other Acts & Sections Sec 3 of PDPP Act 1984

3. (a) Occurrence of offence Date from 21/12/2016 Date to -

Time Period prior to Time From 00:30 hr Time to -

(b) Information received at P.S., Date 21/12/2016 Time 01:30 hr

(c) General Diary Reference Entry No: Vol. VIII Time 01:30 hr

4. Type of information: Written/ Oral

5. Place of Occurrence : (a) Direction and Distance from P.S. North East - 6 Km.
Beat No. V

(b) Address Polavaram right Canal, Palhapuduru (v),
Vijayawada (R)

(c) In case, outside the limits of this Police Station, then

Name of P.S. - District -

6. Complainant/Information :

(a) Name Smt. T. Yamini

(b) Father's/Husband's Name -

(c) Date/Year of Birth - (d) Nationality Indian

(e) Passport No - Date of Issue - Place of Issue -

(f) Occupation Assistant Executive Engineer

(g) Address Polavaram right Canal Sub division NO: 3, Vijayawada
Revised

7. Details of known/suspected/unknown accused with full particulars.
(Attach separate sheet, if necessary)

1. -
2. Accused: ① Srinamulu ② Vanaiah ③ Driver of AP16TH
3. 7064 - AP163C 0196 Tractor ④ Driver of AP27 BH 1971 - AP27
BH 1972 Tractor

8. Reasons for delay in reporting by the complainant/informant.

-No Delay-

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary)

10. Total Value of property stolen/involved.....

11. Inquest Report/U.D Case No. if any

12. First Information contents (Attach separate sheet, if necessary)

(Attached separate sheet of Complaint)
Original FIR along with Complainant's copy
-mitted to Hon'ble Imm Court.
Copies sent to all concerned officers.
Copy to the Complainant & Station file

13. Action taken: Since the above information reveals commission of offence U/s as mentioned at item No. 2. U/s 379 IPC & Sec. 3 of P.P.

(1) Registered the case and took up the investigation or

(2) Directed (Name of I.O.....) No..... take up the investigation or

(3) Refused investigation due to

(4) Transferred to P.S., District..... on point of jurisdiction

F.I.R. read over to the Complainant/Informant, admitted to be correctly received and a copy given to the Complainant/Informant, free of cost.

14. Signature/Thumb impression of the Complainant/Informant
[Signature] 21/12/16

Signature of Officer Incharge, Police Station
Name... P. Srinivasa Rao
Rank... S.I. of Police, S.S. 124

15. Date & Time of dispatch to the Court 21.12.2016



FORM: 82

FIRST INFORMATION REPORT

A.P.P.M Order No. 409 & 416

1. District: Vijayawada City. (Under Sections 154 Cr.P.C)
P.S. NUNNA Year 2017 FIR No. 213/17 Date 26-05-17

2. (i) Act..... Sections.....
(ii) Act IPC Sections 379
(iii) Act P.D.P.P. Act: 1981 Sections Sec: 3
(iv) Other Acts & Sections Sec: 81 of Mines and Mineral Development and Regulation Act: 1957

3. (a) Occurrence of offence..... Date from 24/5/17 Date to.....
Time Period..... Time From 21:00hr Time to.....

(b) Information received at P.S., Date 25/5/17 Time 22:00hr

(c) General Diary Reference Entry No: NO: 11 Time 22:00hr

4. Type of information: Written Oral
5. Place of Occurrence : (a) Direction and Distance from P.S., 6 KM, NORTH-EAST.
Beat No. 12

(b) Address Neh. 158, 200 KM, Palavolu River Canal.
Patupadu O. Vijayada Road.

(c) In case, outside the limits of this Police Station, then
Name of P.S. _____ District _____

6. Complainant/Information :
(a) Name Smt. N. SAMPATH LAKSHMI
(b) Father's/Husband's Name _____
(c) Date/Year of Birth _____ (d) Nationality INDIAN
(e) Passport No _____ Date of Issue _____ Place of Issue _____
(f) Occupation Deputy Executive Engineer, Palavolu Canal.
(g) Address Deputy Executive Engineer, Palavolu Canal, Vijaya

7. Details of known/suspected/unknown accused with full particulars.
(Attach separate sheet, if necessary)
1. ① Prakash ② Devendras - contractors.
2. ③ Setaiah vehicle owned and 4 Corvic
3. drivers, one Poo Clainer operates.

8. Reasons for delay in reporting by the complainant/Informant.
- No Delay -

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary)
 (1) one chain pocket watch & 4 T.P.P. (C)

 10. Total Value of property stolen/involved.....
 11. Inquest Report/U.D Case No. if any.....
 12. First Information contents (Attach separate sheet, if necessary)

A separate sheet of complainant report copy here

The signed FIR along with complainant report was submitted to the Hon'ble Magistrate, Immuraj, Nijam.

Copies of FIR submitted & all concerned official copy to the complainant & Station file.

13. Action taken: Since the above information reveals commission of offence(s) U/s as mentioned at item No. 2.

- (1) Registered the case and took up the investigation or took up investigation
 (2) Directed (Name of I.O. self No. — to take up the investigation or
 (3) Refused investigation due to or
 (4) Transferred to P.S., District on point of jurisdiction

F.I.R. read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant, free of cost.

[Signature]
Signature of Officer Incharge, Police Station

14. Signature/Thumb impression of the Complainant/Informant

Name..... S. Pravin Kumar Rao
Rank..... S.I. of Police

15. Date & Time of dispatch to the Court 24/5/2017

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary)
 Spoil Quantity 2000 Cum (Approx)
10. Total Value of property stolen/involved
11. Inquest Report/U.D Case No. if any
12. First Information contents (Attach separate sheet, if necessary)

original report is here with enclosed

Original FIR sent to the Hon'ble U.M.C.

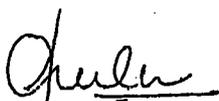
Copy to Complainant

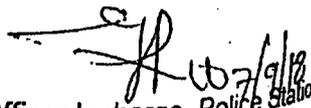
Copy submitted to the Asst. Commissioner of Police,
 Division 5, CCRS, Vijayawada city

Copy to Station file

13. Action taken: Since the above information reveals commission of offence(s) U/s as mentioned at item No. 2. U/s 379 IPC
- (1) Registered the case and took up the investigation or
- (2) Directed (Name of I.O. No. to take up the investigation or
- (3) Refused investigation due to or
- (4) Transferred to P.S., District on point of jurisdiction

F.I.R. read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant, free of cost.


 14. Signature/Thumb impression of the Complainant/Informant


 Signature of Officer Incharge, Police Station
 Name... G. Srinivasa Rao
 Rank... S.I. 6270

15. Date & Time of dispatch to the Court 07.09.2018



FORM: 82

A.P.P.M Order No. 409 & 416

FIRST INFORMATION REPORT
(Under Sections 154 Cr.P.C)

District: Vijayawada City. P.S. NUNNA Year 2019 FIR No. 244/2019 Date 04.05.19

- (i) Act..... Sections.....
- (ii) Act..... IPC Sections..... 379
- (iii) Act..... P.D.P. Act Sections..... Sec. 3
- (iv) Other Acts & Sections.....

(a) Occurrence of offence..... Date from Prior to 04.05.2019 Date to.....
Time Period..... Time From..... Time to 10.00hrs

(b) Information received at P.S., Date 04.05.2019 Time 18:00hrs

(c) General Diary Reference Entry No: Vol No. N Time 18:00hrs

Type of information: Written/Oral

Place of Occurrence : (a) Direction and Distance from P.S., East - 6 km
Beat No. IV

(b) Address 156.619 km, Polavaram Canal,
Nunna Village, VTA Rural

(c) In case, outside the limits of this Police Station, then
Name of P.S.,..... District.....

Complainant/Information:

(a) Name Nanduri Sampath Lakshmi

(b) Father's/Husband's Name w/o. S. Vishnu Vardhan

(c) Date/Year of Birth 38yrs (d) Nationality Indian - Brahmin

(e) Passport No..... Date of Issue..... Place of Issue.....

(f) Occupation Deputy Executive Engineer (APRMC S-D-3)

(g) Address TF-2, Rohith Residency, New Malladi, Vishnu party
office, Vasista Colony, Singh Nagar

Details of known/suspected/unknown accused with full particulars. 9440908256

(Attach separate sheet, if necessary)

- 1. Yaricareddy Venkata Reddy @
- 2. Vema Reddy
- 3.

Reasons for delay in reporting by the complainant/informant.
No delay.

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary)
..... Approx: 1200 Cubic meters

10. Total Value of property stolen/involved.....

11. Inquest Report/U.D Case No. if any

12. First Information contents (Attach separate sheet, if necessary)

Original report is here with enclosed.

Original FIR sent to the Hon'ble VI MM Court, VJAL
Copy submitted to the Asst Commr. of Police, North D
& CCRB, Vijayawada City
Copy to complainant
Copy to station file

13. Action taken: Since the above information reveals commission of offence(s)
U/s as mentioned at item No. 2. U/s 379 IPC, Sec 3 of PDPP. ACT 198

(1) Registered the case and took up the investigation or

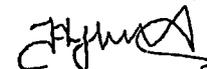
(2) Directed (Name of I.O..... No..... to
take up the investigation or

(3) Refused investigation due to or

(4) Transferred to P.S., District..... on point of jurisdiction.

F.I.R. read over to the Complainant/Informant, admitted to be correctly recorded
and a copy given to the Complainant/Informant, free of cost.

N.S. Lakshmi
14. Signature/Thumb impression
of the Complainant/Informant


Signature of Officer Incharge, Police Station

Name U. Hymavathi

Rank SI. 6351, Nunna PS

15. Date & Time of dispatch to the Court 04.05.2019



FIRST INFORMATION REPORT
(Under Sections 154 Cr.P.C)

District: Vijayawada City, II TOWN P.S., 2019, FIR No. 77/2019, Date: 19/05/2019

- (i) Act.....IPC..... Sections... 379 IPC.....
- (ii) Act.....Sections.....
- (iii) Act.....Sections.....
- (iv) Other Acts & Sections Sec. 3 of P.D.P.P. Act - 1984

(a) Occurrence of offence..... Date from..... Date to.....
Time Period..... Time From..... Time to 12:30 hrs.

(b) Information received at P.S., Date 19-05-2019 Time 14:00 hrs.

(c) General Diary Reference Entry No. Vol. No - II Time 14:00 hrs.

4. Type of information: Written/Oral

5. Place of Occurrence: (a) Direction and Distance from P.S., North - 9 KM

Beat No. VI

(b) Address ... పాలవరం ఇంజనీర్స్ ప్రాజెక్ట్, కుడి ప్రాంత భాగం, 165-130 కి.మీ
గల్. ఎడమ ప్రాంత కట్టె, సుందరపూడి, పంపాపాడులో లాంటి, విజయవాడ జిల్లా
సుంకం.

(c) In case, outside the limits of this Police Station, then

Name of P.S. District

6. Complainant/Information:

(a) Name... Thota Yamini Ph. No. 9491303105

(b) Father's/Husband's Name... Anand Babu

(c) Date/Year of Birth... 34 years (d) Nationality Indian - Naidu

(e) Passport No Date of Issue Place of Issue

(f) Occupation... Asst. Executive Engineer, P.P.R.M.C. Sub-Division No-3, Va

(g) Address... Flat No. E5, Koushik Aditya Apartment, Back
Side of Mahendra Towers, Tadepalli, Guntur District.

Details of known/suspected/unknown accused with full particulars.
(Attach separate sheet, if necessary)

Sonivalla Bala Krishna Reddy, S/o Venkata Ramana Reddy, A/30,
Caste/Reddy. Call: 9603292629. (JCB-Driver)

Meti. Visal S/o Chandra Mouli, A/38, c/Yamadula, call: 81878580
(Tippai - Driver)

8. Reasons for delay in reporting by the complainant/informant.
..... - No delay -

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary)
..... Approx. 50000 cur.m. of gold

10. Total Value of property stolen/Involved.....

11. Inquest Report/U.D Case No. if any

12. First Information contents (Attach separate sheet, if necessary)

A separate report of the complainant is herewith enclosed

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at item No. 2.

- (1) Registered the case and took up the investigation or
- (2) Directed (Name of I.O..... No..... to take up the investigation or
- (3) Refused investigation due to or
- (4) Transferred to P.S., District..... on point of jurisdiction.

F.I.R. read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant, free of cost.

Y. Sekhar Babu
19/05/19

Signature of Officer in charge, Police Station

14. Signature/Thumb impression of the Complainant/Informant
(Handwritten signature) 19/5/19

Name... Y. SEKHAR BABU.....

Rank... SI-6361 of II Town P.S. VZA City

15. Date & Time of dispatch to the Court 19-05-2019

Sir,
Original FIR is submitted to the Hon'ble C.M.M Court: Vijayawada
along with Complainant Report.
Copies of the FIRs are submitted to the all concerned officers.
Copy to the Complainant
Copy to station File



FIRST INFORMATION REPORT

(Under Sections 154 Cr.P.C)

Channarayana City, II TOWN P.S., 2019, FIR No. 471 Date 22/11/2019

IPC..... Sections.....
..... Sections..... 379 IPC

..... Sections..... 3 OF P.D.P.P Act 1984

Offence under Acts & Sections.....
Date of offence..... Date from 11/11/19 Date to 11/11/19

Time Period..... Time From..... Time to.....
Information received at P.S., Date 04-10-2019 Time 16:30

General Diary Reference Entry No.: Nd-IV Time 16:30

Information: Written/Oral
Occurrence: (a) Direction and Distance from P.S., Near Beat No. 21

Address 1.66 km to 16.8 km
road, 300m on road, road

In case, outside the limits of this Police Station, then
Name of P.S..... District.....

Complainant/Information:
Name..... Ph. No. 21-970790

Father's/Husband's Name.....
Date/Year of Birth..... (d) Nationality.....

Passport No..... Date of Issue..... Place of Issue.....
Occupation..... A.P. Polavaram Irrigation project

Address..... K.S. Cox Hospital, Gulbarga
Engineering office, Krishnareddy, Techno Collex
Channarayana, P.O. - R. Narayana

Details of known/suspected/unknown accused with full particulars.
(Attach separate sheet, if necessary)

1. Name: P.S. 2. Driver and owner of F.P. No. A.P. 5045
-
-

8. Reasons for delay in reporting by the complainant/informant. p
for Emergency

9. Particulars of properties stolen/Involved (Attach separate sheet, if necessary)

అనుబంధం నంబర్ 2019.05.20

10. Total Value of property stolen/Involved... 10,000

11. Inquest Report/U.D Case No. if any

12. First Information contents (Attach separate sheet, if necessary)

A separate report of the complainant is herewith enclosed

The original FIR along with original Complainant
Submitted to CHM Court, Vijayawada.

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at item No. 2.

- (1) Registered the case and took up the investigation or
- (2) Directed (Name of I.O.....No.....to take up the investigation or
- (3) Refused investigation due toor
- (4) Transferred to P.S.,District.....on point of jurisdiction.

F.I.R. read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant, free of cost.

[Handwritten Signature]

14. Signature/Thumb impression of the Complainant/Informant

Signature of Officer in charge, Police Station
P. Vijayawada, VIJAWADA

Name... P. Vijayawada
Rank... SI No... 6356

15. Date & Time of dispatch to the Court

4-10-2019

- Original FIR is submitted to the Hon'ble CHM Court, Vijayawada along with Complainant Report.
- Copies of the FIRs are submitted to the all concerned officers.
- Copy to the Complainant.
- Copy to Station File.



FIRST INFORMATION REPORT
(Under Sections 154 Cr.P.C)

1. District: Vijayawada City, II TOWN P.S., 2019 FIR No. 511/19, Date 10/11/19

2. (i) Act.....IPC.....Sections: 379, I.P.C. and 3 of PDPA Act 198

(ii) Act.....Sections.....

(iii) Act.....Sections.....

(iv) Other Acts & Sections.....

3. (a) Occurrence of offence.....Date from.....Date to 10/11/19

Time Period.....Time From.....Time to 05:00 hrs

(b) Information received at P.S. Date 10/11/19 Time 09:00 hrs

(c) General Diary Reference Entry No: V. IV Time 09:00 hrs

4. Type of information: Written/Oral

5. Place of Occurrence: (a) Direction and Distance from P.S. North, 7.k.m

(b) Address 1.6.1.699.K.M.పాపిడి ప్రధాన వాహనం, శ్రీ.ఎ.ఆర్. ప్రా.వి.
పాపిడి గ్రామం, పాపిడి వాహనం, పాపిడి గ్రామం

(c) In case, outside the limits of this Police Station, then

Name of P.S.....District.....

6. Complainant/Information:

(a) Name THATA YAMINI Ph. No.....

(b) Father's/Husband's Name Y. ANAND BABU.....

(c) Date/Year of Birth 34 y.....(d) Nationality Indian/OC (NAI)

(e) Passport No.....Date of Issue.....Place of Issue.....

(f) Occupation Ami Executive Engineer, P.T.P.R.M.C. Sub. Div. Vijaya

(g) Address Flat no: F-5, KOWSHIC ADITYA APARTMENTS
T.A. DEPAKATI, GUNTUR, P.S. 522501

7. Details of known/suspected/unknown accused with full particulars.
(Attach separate sheet, if necessary)

- ① Totibaina Sambaihan s/o Ganga Rao Tractor owner
- ② Driver: Oditya Srinu T.No. AP16TD 2404
AP16 N 2937

75
8. Reasons for delay in reporting by the complainant/Informant.

No delay

9. Particulars of properties stolen/Involved. (Attach separate sheet, if necessary)

20000/-

10. Total Value of property stolen/Involved... 10,000/-

11. Inquest Report/U.D Case No. if any

12. First Information contents (Attach separate sheet, if necessary)

A separate report of the complainant is herewith enclosed

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(1) Registered the case and took up the investigation or

(2) Directed (Name of I.O. No to take up the investigation or

(3) Refused investigation due to

(4) Transferred to P.S., District on point of jurisdiction

F.I.R. read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant, free of cost.

Signature of Officer in charge, Police Station

Name... Y. SEKHAR... B.A.S.I.

Rank... S.I. of police... No. 636

14. Signature/Thumb Impression of the Complainant/Informant

15. Date & Time of dispatch to the Court ... 10/11/19

Sir,

- ❖ Original FIR is submitted to the Hon'ble C M M along with Complainant Report.
- ❖ Copies of the FIRs are submitted to the all concerned officers.
- ❖ Copy to the Complainant.
- ❖ Copy to Station File.

Court, Vijaya

GIP

M&G

DISTRICT :: KRISHNA

**IN THE HIGH COURT OF
ANDHRA PRADESH AT AMARAVATHI**

W.P. (PIL) No. 19 of 2023

Home
Rev (GIP) M&G

**ADDITIONAL AFFIDAVIT FILED BY
THE RESPONDENT NO.10**



Acknowledgement No.:

REV010115160

APOLCMS

Wednesday, Nov 15, 2023 13:30:27 PM



Filed by:

G.P. for Irrigation & CAD (15531)
Counsel for the Respondent No.10

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI

C.C.No. 2034 OF 2023

In

W.P.(PIL) No.19 OF 2023

RUNNING INDEX

Sl. No.	Description of the Document	Date of Paper	Date of Filing	Page Nos.
1.	Contempt Petition and Affidavit	.03.2023	.03.2023	1-6
2.	Copy of Order in W.P.(PIL) No.19 of 2023	06.03.2023	"	7-13
3.	Copy of Petition and Affidavit in W.P.(PIL) No.19 of 2023	--	"	14-74
4.	Copies of Representations of the Petitioner	14.03.2023	"	75-76
5.	Copies of Contempt Notices	27.03.2023	"	77-80
6.	Photographs of illegal mining along with Date, Longitude and Latitude	--	"	81-90
7.	Vakalath	.03.2023	"	91

Amaravathi

Date: .03.2023

P.V. Maheshwara Rao
Counsel for the Petitioner

- 1 -

MEMORANDUM OF CONTEMPT CASE
(Under Section 10-12 of Contempt of Courts Act)

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI

C.C.No. 2034 OF 2023

In

W.P.(PIL) No.19 OF 2023

Between:

Pilli Surendra Babu, S/o.Nagaiah,
Age 41 years, Occupation: Ex-Army, Social Activist,
R/o.Kesarapalli Village, Gannavaram Mandal,
Krishna District, Andhra Pradesh,
Phone: 9640141199, Pin: 521102.
Bank A/c.No.20015914022, Bank Name: S.B.I., Reddygudem.
Aadhar Card No: 4177 4802 6678,
PAN No: ANLPP8069N
Email ID: surendrababu.pilli@gmail.com

... Petitioner/Writ Petitioner

A N D

1. Sri Sasibhushan Kumar,
Principal Secretary, Water Resources Department,
Secretariat, Velagapudi, Amaravathi – 522 503,
Guntur District, A.P.

2. Sri C.Narayana Reddy,
Engineer-in-Chief, Irrigation,
Water Resource Department,
Governorpet, Vijayawada.

... Respondents/Respondents 10 and 11 in W.P.

- 2 -

For the reasons stated in the accompanying affidavit, the petitioner herein prays that the Hon'ble High Court may be pleased to summon the respondents herein and punish the respondents for willful, deliberate disobedience of the Order of this Hon'ble Court in W.P.(PIL) No.19 OF 2023, dt.06.03.2023 passed by the Lordships Hon'ble the Chief Justice SRI PRASHANT KUMAR MISHRA and the Hon'ble Justice Dr.V.R.K.KRUPA SAGAR, and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Amaravathi

Dt. .03.2023

P.V. Subramanian
Counsel for the Petitioner

-3-

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI

C.C.No. OF 2023

In

W.P.(PIL) No.19 OF 2023

Between:

Pilli Surendra Babu, S/o.Nagaiah,
Age 41 years, Occupation: Ex-Army, Social Activist,
R/o.Kesarapalli Village, Gannavaram Mandal,
Krishna District, Andhra Pradesh,
Phone: 9640141199, Pin: 521102.
Bank A/c.No.20015914022, Bank Name: S.B.I., Reddygudem.
Aadhar Card No: 4177 4802 6678,
PAN No: ANLPP8069N
Email ID: surendrababu.pilli@gmail.com

... Petitioner/Writ Petitioner

A N D

1. Sri Sasibhushan Kumar,
Principal Secretary, Water Resources Department,
Secretariat, Velagapudi, Amaravathi – 522 503,
Guntur District, A.P.

2. Sri C.Narayana Reddy,
Engineer-in-Chief, Irrigation,
Water Resource Department,
Governorpet, Vijayawada.

... Respondents/Respondents 10 and 11 in W.P.

AFFIDAVIT

I, Pilli Surendra Babu, S/o.Nagaiah, Age 41 years, Occupation: Ex-Army, Social Activist, R/o.Kesarapalli Village, Gannavaram Mandal, Krishna District, Andhra Pradesh, do hereby solemnly affirm and sincerely state on oath as follows:

P. Surendra

- 4 -

1. I am the petitioner herein and as such I am well acquainted with the facts of the case.
2. It is humbly submitted that the above stated WP (PIL) No.19 of 2023 was filed by the writ petitioner before this Hon'ble Court for a Writ of Mandamus to declare the inaction of the respondent authorities in not taking any action against the persons involved in excavating, transporting gravel/clay illegally from the bunds of Polavaram Right Canal in united Krishna District and for further consequential directions.
3. It is further submitted that the above stated writ petition came-up for adjudication before the Hon'ble High Court on 06.03.2023, wherein this Hon'ble Court passed the following Order:

"Heard the learned counsel for the petitioner.

Issue Notice to the respondents, returnable in four weeks.

Personal Notice is also permitted.

Respondents 10 and 11 shall file counters along with comprehensive report on the issue of illegal mining over the subject area, by the next date of hearing.

Post this case after four weeks.

Mean while, respondent Nos.10 and 11 shall ensure that there is no illegal mining on the bunds of Polavaram Right Canal in united Krishna District."

P. Srinivas

- 5 -

4. It is further submitted that inspite of the orders of the Hon'ble High Court, the illegal mining on the said canal bunds of Polavaram Right canal in the united Krishna District is ongoing, illegal mining is carrying out by the unofficial respondent. It is further submitted that the petitioner/writ petitioner had submitted representations to the respondents herein on 14.03.2023, which was endorsed by the authorities on 15.03.2023, but, however, the said illegal mining is ongoing.

5. It is further submitted that having no other alternative, the petitioner had got issued Contempt Notices to the respondents herein through his counsel on 27.03.2023, but, inspite of the same, the respondent authorities are not taking any coercive action for stalling the illegal mining of Gravel, etc., from the bunds of the Polavaram Right Canal, inspite of the directions by this Hon'ble Court, the respondent authorities are not responding nor implementing the orders of this Hon'ble Court, which clearly amounts to flouting of the orders of this Hon'ble Court, which comes under the purview of Sections 10 to 12 of the Contempt of Courts Act. If unless and until the respondent authorities are not punished under the provisions of the Contempt of Courts Act, the illegal mining on the bunds of the Polavaram Right Canal will not be stopped, therefore, the petitioner is before this Hon'ble Court under the shelter of Section 10 to 12 of the Contempt of Courts Act, by way of this Contempt Case.

P. S. S. S.

-6-

Hence, it is prayed that this Hon'ble Court may be pleased to summon the respondents herein and punish the respondents for willful, deliberate disobedience of the Order of this Hon'ble Court in W.P.(PIL) No.19 OF 2023, dt.06.03.2023 passed by the Lordships Hon'ble the Chief Justice SRI PRASHANT KUMAR MISHRA and the Hon'ble Justice Dr.V.R.K.KRUPA SAGAR, and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Sworn and signed before me
on this the day of March, 2023
at Amaravathi.

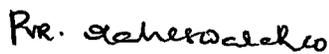

Deponent

Attestor

VERIFICATION STATEMENT

I, Pilli Surendra Babu, S/o.Nagaiah, Age 41 years, Occupation: Ex-Army, Social Activist, R/o.Kesarapalli Village, Gannavaram Mandal, Krishna District, Andhra Pradesh, the petitioner herein, acquainted with the facts, do hereby verify and state that the contents of above paras of the affidavit filed in support of the Contempt Case are true to my personal knowledge and are based on legal advice and believed to be correct.

Verified on this the day of March, 2023.


Counsel for the Petitioners


Deponent

7-



**(SHOW CAUSE NOTICE BEFORE ADMISSION)
IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI
(SPECIAL ORIGINAL JURISDICTION)**

MONDAY, THE SIXTH DAY OF MARCH
TWO THOUSAND AND TWENTY THREE

:PRESENT:

**THE HONOURABLE THE CHIEF JUSTICE SRI PRASHANT KUMAR MISHRA
AND**

**THE HONOURABLE JUSTICE DR V R K KRUPA SAGAR
W.P.(PIL). NO: 19 OF 2023**

Between:

Pilli Surendra Babu, S/o.Nagaiah, Age 41 years, Occupation. Ex-Army, Social Activist, R/o.Kesarapalli Village, Gannavaram Mandal, Krishna District, Andhra Pradesh, Phone. 9640141199, Pin. 521102. Bank A/c.No.20015914022, Bank Name. S.B.I., Reddygudem. Aadhar Card No. 4177 4802 6678, PAN No. ANLPP8069N Email ID. surendrababu.pilli@gmail.com

Petitioner

AND

1. Union of India, Rep. by Secretary to the Govt. of India, Rashtrapathi Bhawan, New.Delhi 110 004.
2. The Principal Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi -110 003.
3. The State of Andhra Pradesh, Rep. by its Chief Secretary, 4th Block, Secretariat, Velagapudi, Amaravathi - 522 503, Guntur District, A.P.
4. The Principal Secretary, Revenue Department, 4th Block, Secretariat, Velagapudi, Amaravathi - 522 503, Guntur District, A.P.
5. The Director General of Police, Vigilance and Enforcement, NTR Administrative Block, Pandit Nehru Bus Station, Vijayawada - 520 013.
6. The Addl. Director General of Police, CBCID, Police Head Quarters, Mangalagiri, Guntur District.
7. The Member Secretary, Andhra Pradesh Pollution Control Board, APPCB D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010.
8. The Director, Department of Mines and Geology, Ibrahimpatnam, Vijayawada, NTR District.
9. The Director, Special Enforcement Bureau, Police Head Quarters, Mangalagiri, Guntur District.
10. The Principal Secretary, Water Resources Department, Secretariat, Velagapudi, Amaravathi - 522 503, Guntur District, A.P.
11. The Engineer-in-Chief, Irrigation, Water Resource Department, Governorpet, Vijayawada.
12. The Collector and District Magistrate, Krishna District, Machilipatnam.
13. The Collector and District Magistrate, NTR Vijayawada District, Vijayawada.
14. The Regional Vigilance and Enforcement Officer, Vigilance and Enforcement Department, Vijayawada, NTR District.
15. Buddi Bhuvindarao @ Kali, S/o.Satyanarayana, Suram Palli Village, Gannavaram Mandal, Krishna District.

16. Dandamudi Sai Krishna Chowdary, S/o.Ramakrishna, R/o.Keesara Village, Kanchikacherla Mandal, NTR District. Ph.8897505319
17. Kareem Khan, S/o.Babu Khan, R./o.H.No.6-88/1, Rampur, Dharma Nagar Mandal, Warangal, Telangana - 506 151, Ph.8555961061
18. Inkollu Sunil Kumar, S/o.Sivaji, R/o.D.No.3-77, Bejathpuram Village, Tadikondi Mandal, Guntur District. Ph.9948252849
19. Chalivendra Ramakrishna, S/o.not known, R/o.Naridanauru Village, Unguturu Mandal, Krishna District. Ph. ,8179194479
20. Pothuraju Madhava, S/o..Seshaiah, R/O.Opp. Rice Mill, Kothuru, Tadepalli, Vijayawada Rural Mandal, NTR District. Ph. 9700908499
21. Vuyyuru Gopalrao, S/o Rangaiah, R/o.Beside Mee-seva Centre, Kothuru, Tadepalli, Vijayawada Rural Mandal, NTR District. Ph. 9490148424
22. Dhulipalla Purnachandra Rao, S/o.Devendra Rao, R/o.Nynavaram Village, Vijayawada Rural Mandal, NTR District. Ph. 9390508999
23. Akula Srinivasarao, s/o.not known, R/o.Kundavari Kandrika, Pathapadu, Vijayawada Rural Mandal, NTR Ph. 8332929497

Respondents

WHEREAS the above named through his Advocate Sri V R Maheswara Rao Paleti presented this pleased to issue a Writ, Order, or orders, more particularly one in the nature of Writ of Mandamus,

(a) Declaring the inaction of the Respondent authorities in not taking any action against the persons involved in excavating, transporting gravel/clay illegally from the bunds of Polavaram Right Canal in United Krishna District causing Crores of Rupees loss to the State exchequer despite receiving several representations of the petitioner sought for action of the respondent authorities on the persons involved in excavating and transporting on the bunds of Polavaram Right Canal in United Krishna District without any permissions and ha violation of The Mines and Mineral (Development and Regulation) Act, 1957, Environment Protection Act, A.P. Minor Mineral Concession Rules, The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 amounts to -arbitrary, unlawful and dereliction of duty.

(b) directing the respondents no mining operation shall takes place on the Polavaram Right Canal in United Krishna District unless all the statutory sanctions, permissions and approvals from the concerned authorities subsisting as per Law.

(c) to Appoint a Committee by the 'Experts to assess and estimate the cost of the gravel/clay illegally excavated from the Polavaram Right Canal and damage caused to the canal by the illegal excavation and transportation of the mineral.

(d) to direct the respondents to initiate action, criminal cases against all the violators involved either directly or indirectly in illegal mining including erring officials;

(e) to direct the respondents to make an enquiry by any Specialised Agency to unearth the quantity of gravel/clay illegally excavated and transported from the bunds of Polavaram Right Canal and to punish the persons involved in the illegal mining and directing the recovery of illegal wealth accumulated through illegal mining and directing to punish the erring officials and to repair, restore, revegetate the illegally mined area and compensate for such repairs, restoration and revegetation.

(f) to direct the respondents for the Prosecution of the offenders/ violators involved in loss of pilferage of State revenue, offences and illegalities committed in damaging the Polvaram Right Canal in connivance of public servants in abetting and aiding the offences.

AND WHEREAS the High Court upon perusing the petition and affidavit filed herein and upon hearing the arguments of Sri V R Maheswara Rao Paleti Advocate for the Petitioner, Sri Harinath N, Deputy Solicitor General of India for the Respondent Nos. 1 & 2, GP for GAD for the Respondent No.3, GP for Revenue for the Respondent Nos. 4,12 & 13, GP for Home for the Respondent Nos. 5, 6, 9 & 14, GP for Mines for the Respondent No.8, Sri V.Surendra Reddy, Counsel for the Respondent No.7, directed issue of notice to the Respondents herein **returnable in four weeks** to show cause as to why this PUBLIC INTEREST LITIGATION should not be admitted.

You viz:

1. Secretary to the Govt. of India, Union of India, Rashtrapathi Bhawan, New.Delhi 110 004.
2. The Principal Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi -110 003.
3. The Chief Secretary, State of Andhra Pradesh, 4th Block, Secretariat, Velagapudi, Amaravathi - 522 503, Guntur District, A.P.
4. The Principal Secretary, Revenue Department, 4th Block, Secretariat, Velagapudi, Amaravathi - 522 503, Guntur District, A.P.
5. The Director General of Police, Vigilance and Enforcement, NTR Administrative Block, Pandit Nehru Bus Station, Vijayawada - 520 013.
6. The Addl. Director General of Police, CBCID, Police Head Quarters, Mangalagiri, Guntur District.
7. The Member Secretary, Andhra Pradesh Pollution Control Board, APPCB D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010.
8. The Director, Department of Mines and Geology, Ibrahimpatnam, Vijayawada, NTR District.
9. The Director, Special Enforcement Bureau, Police Head Quarters, Mangalagiri, Guntur District.
10. The Principal Secretary, Water Resources Department, Secretariat, Velagapudi, Amaravathi - 522 503, Guntur District, A.P.
11. The Engineer-in-Chief, Irrigation, Water Resource Department, Governorpet, Vijayawada.
12. The Collector and District Magistrate, Krishna District, Machilipatnam.
13. The Collector and District Magistrate, NTR Vijayawada District, Vijayawada.
14. The Regional Vigilance and Enforcement Officer, Vigilance and Enforcement Department, Vijayawada, NTR District.
15. Buddi Bhuvindarao @ Kali, S/o.Satyanarayana, Suram Palli Village, Gannavaram Mandal, Krishna District.
16. Dandamudi Sai Krishna Chowdary, S/o.Ramakrishna, R/o.Keesara Village, Kanchikacherla Mandal, NTR District. Ph.8897505319
17. Kareem Khan, S/o.Babu Khan, R./o.H.No.6-88/1, Rampur, Dharma Nagar Mandal, Warangal, Telangana - 506 151, Ph.8555961061

18. Inkollu Sunil Kumar, S/o.Sivaji, R/o.D.No.3-77, Bejathpuram Village, Tadikondi Mandal, Guntur District. Ph.9948252849
19. Chalivendra Ramakrishna, S/o.not known, R/o.Naridanauru Village, Unguturu Mandal, Krishna District. Ph. ,8179194479
20. Pothuraju Madhava, S/o. Seshaiyah, R/O.Opp. Rice Mill, Kothuru, Tadepalli, Vijayawada Rural Mandal, NTR District. Ph. 9700908499
21. Vuyyuru Gopalrao, S/o Rangaiah, R/o.Beside Mee-seva Centre, Kothuru, Tadepalli, Vijayawada Rural Mandal, NTR District. Ph. 9490148424
22. Dhulipalla Purnachandra Rao, S/o.Devendra Rao, R/o.Nynavaram Village, Vijayawada Rural Mandal, NTR District. Ph. 9390508999
23. Akula Srinivasarao, s/o.not known, R/o.Kundavari Kandrika, Pathapadu, Vijayawada Rural Mandal, NTR Ph. 8332929497

are be and hereby directed to show cause either appearing in person or through an Advocate, as to why in the circumstances set out in the petition and the affidavit filed therewith(copy enclosed) this WP(PIL) should not be admitted within four weeks.

IA NO: 3 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent authorities to forthwith take steps to stop the illegal mining activities conducting on the bunds of Polavaram Right Canal in united Krishna District, pending disposal of WP(PIL) No. 19 of 2023, on the file of the High Court.

IA NO: 2 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent authorities to submit the action taken report to this Hon'ble Court, on the petitioner's representations dated 21.11.2022, pending disposal of WP(PIL) No. 19 of 2023, on the file of the High Court.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent authorities to conduct physical verification to the illegal mining areas on the bunds of Polavaram Canal and arrange their staff to stop illegal mining on the bunds of Polavaram Right Canal, pending disposal of WP(PIL) No. 19 of 2023, on the file of the High Court.

The Court made the following order :

(Through physical mode)

"Heard the learned counsel for the petitioner.

Issue notice to the respondents, returnable in four weeks.

Personal notice is also permitted.

- 11 -

Respondent Nos.10 and 11 shall file counter(s) along with comprehensive report on the issue of illegal mining over the subject area by the next date of hearing.

Post this case after four weeks.

Meanwhile, respondent Nos.10 and 11 shall ensure that there is no illegal mining on the bunds of Polavaram Right Canal in united Krishna District."

Sd/- B. PRASADA RAO
ASSISTANT REGISTRAR

//TRUE COPY//

Ft

SECTION OFFICER

To,

1. Secretary to the Govt. of India, Union of India , Rashtrapathi Bhawan, New.Dellhi 110 004.
2. The Principal Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi -110 003.
3. The Chief Secretary, State of Andhra Pradesh , 4th Block, Secretariat, Velagapudi, Amaravathi - 522 503, Guntur District, A.P.
4. The Principal Secretary, Revenue Department, 4th Block, Secretariat, Velagapudi, Amaravathi - 522 503, Guntur District, A.P.
5. The Director General of Police, Vigilance and Enforcement, NTR Administrative Block, Pandit Nehru Bus Station, Vijayawada - 520 013.
6. The Addl. Director General of Police, CBCID, Police Head Quarters, Mangalagiri, Guntur District.
7. The Member Secretary, Andhra Pradesh Pollution Control Board, APPCB D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010.
8. The Director, Department of Mines and Geology, Ibrahimpatnam, Vijayawada, NTR District.
9. The Director, Special Enforcement Bureau, Police Head Quarters, Mangalagiri, Guntur District.
10. The Principal Secretary, Water Resources Department, Secretariat, Velagapudi, Amaravathi - 522 503, Guntur District, A.P.
11. The Engineer-in-Chief, Irrigation, Water Resource Department, Governorpeta, Vijayawada.
12. The Collector and District Magistrate, Krishna District, Machilipatnam.
13. The Collector and District Magistrate, NTR Vijayawada District, Vijayawada.
14. The Regional Vigilance and Enforcement Officer, Vigilance and Enforcement Department, Vijayawada, NTR District.
15. Buddi Bhuvindarao @ Kali, S/o.Satyanarayana, Suram Palli Village, Gannavaram Mandal, Krishna District.
16. Dandamudi Sai Krishna Chowdary, S/o.Ramakrishna, R/o.Keesara Village, Kanchikacherla Mandal, NTR District. Ph.8897505319
17. Kareem Khan, S/o.Babu Khan, R./o.H.No.6-88/1, Rampur, Dharma Nagar Mandal, Warangal, Telangana - 506 151, Ph.8555961061

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18. Inkollu Sunil Kumar, S/o.Sivaji, R/o.D.No.3-77, Bejathpuram Village, Tadikondi Mandal, Guntur District. Ph.9948252849
19. Chalivendra Ramakrishna, S/o.not known, R/o.Naridanauru Village, Unguturu Mandal, Krishna District. Ph. ,8179194479
20. Pothuraju Madhava, S/o. Sēshaiah, R/O.Opp. Rice Mill, Kothuru, Tadepalli, Vijayawada Rural Mandal, NTR District. Ph. 9700908499
21. Vuyyuru Gopalrao, S/o Rangaiah, R/o.Beside Mee-seva Centre, Kothuru, Tadepalli, Vijayawada Rural Mandal, NTR District. Ph. 9490148424
22. Dhulipalla Purnachandra Rao, S/o.Devendra Rao, R/o.Nynavaram Village, Vijayawada Rural Mandal, NTR District. Ph. 9390508999
23. Akula Srinivasarao, s/o.not known, R/o.Kundavari Kandrika, Pathapadu, Vijayawada Rural Mandal, NTR Ph. 8332929497(1 to 23 by RPAD- along with a copy of petition and affidavit)
24. One CC to Sri V R Maheswara Rao Paleti, Advocate [OPUC]
25. One CC to Sri Harinath N, Deputy Solicitor General of India [OPUC]
26. Two CCs to GP for GAD, High Court of AP [OUT]
27. Two CCs to GP for Revenue, High Court of AP [OUT]
28. Two CCs to GP for Home, High Court of AP [OUT]
29. Two CCs to GP for Mines, High Court of AP [OUT]
30. Two CCs to GP for Irrigation & CAD, High Court of AP [OUT]
31. One CC to Sri V.Surendra Reddy, Counsel [OPUC]
32. Two spare copies.

RVK

-13-

HIGH COURT

HC,J & DR VRKKS,J

DATED:06/03/2023

POST THIS CASE AFTER FOUR WEEKS

NOTICE BEFORE ADMISSION

WP(PIL).No.19 of 2023

DIRECTION



-14-

MEMORANDUM OF WRIT PETITION
(Under Article 226 of the Constitution of India)
IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI

(Special Original Jurisdiction)

W.P.(PIL) No. 19 of 2023

Between:

Pilli Surendra Babu, S/o.Nagaiiah,
Age 41 years, Occupation: Ex-Army, Social Activist,
R/o.Kesarapalli Village, Gannavaram Mandal,
Krishna District, Andhra Pradesh,
Phone: 9640141199, Pin: 521102.
Bank A/c.No.20015914022, Bank Name: S.B.I., Reddygudem.
Aadhar Card No: 4177 4802 6678,
PAN No: ANLPP8069N
Email ID: surendrababu.pilli@gmail.com

... Petitioner

A N D

1. Union of India,
Rep. by Secretary to the Govt. of India,
Rashtrapathi Bhawan,
New Delhi – 110 004.
2. The Principal Secretary,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan, Jorbagh Road,
New Delhi – 110 003.
3. The State of Andhra Pradesh,
Rep. by its Chief Secretary,
4th Block, Secretariat, Velagapudi,
Amaravathi – 522 503, Guntur District, A.P.
4. The Principal Secretary,
Revenue Department,
4th Block, Secretariat, Velagapudi,
Amaravathi – 522 503, Guntur District, A.P.
5. The Director General of Police,
Vigilance & Enforcement,
NTR Administrative Block, Pandit Nehru Bus Station,
Vijayawada – 520 013.

6. The Addl. Director General of Police,
CBCID, Police Head Quarters,
Mangalagiri, Guntur District.
7. The Member Secretary,
Andhra Pradesh Pollution Control Board,
APPCB D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet,
Vijayawada - 520 010.
8. The Director,
Department of Mines & Geology,
Ibrahimpatnam, Vijayawada, NTR District.
9. The Director,
Special Enforcement Bureau,
Police Head Quarters,
Mangalagiri, Guntur District.
10. The Principal Secretary,
Water Resources Department,
Secretariat, Velagapudi,
Amaravathi - 522 503, Guntur District, A.P.
11. The Engineer-in-Chief, Irrigation,
Water Resource Department,
Governorpet, Vijayawada.
12. The Collector and District Magistrate,
Krishna District, Machilipatnam.
13. The Collector and District Magistrate,
NTR Vijayawada District, Vijayawada.
14. The Regional Vigilance and Enforcement Officer,
Vigilance and Enforcement Department,
Vijayawada, NTR District.
15. Buddi Bhuvindarao @ Kali, S/o.Satyanarayana,
Suram Palli Village, Gannavaram Mandal,
Krishna District.
16. Dandamudi Sai Krishna Chowdary, S/o.Ramakrishna,
R/o.Keesara Village, Kanchikacherla Mandal,
NTR District. Ph:8897505319

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17. Kareem Khan, S/o.Babu Khan,
R/o.H.No.6-88/1, Rampur, Dharma Sagar Mandal,
Warangal, Telangana - 506 151,
Ph:8555961061
18. Inkollu Sunil Kumar, S/o.Sivaji,
R/o.D.No.3-77, Bejathpuram Village,
Tadikonda Mandal, Guntur District.
Ph: 9948252849
19. Chalivendra Ramakrishna, S/o.not known,
R/o.Nandamuru Village, Unguturu Mandal,
Krishna District.
Ph: 8179194479
20. Pothuraju Madhava, S/o.Seshaiah,
R/o.Opp: Rice Mill, Kothuru, Tadepalli,
Vijayawada Rural Mandal, NTR District.
Ph: 9700908499
21. Vuyyuru Gopalrao, S/o.Rangaiah,
R/o.Beside Mee-seva Centre,
Kothuru, Tadepalli,
Vijayawada Rural Mandal, NTR District.
Ph: 9490148424
22. Dhulipalla Purnachandra Rao, S/o.Devendra Rao,
R/o.Nynavaram Village, Vijayawada Rural Mandal,
NTR District. Ph: 9390508999
23. Akula Srinivasarao, s/o.not known,
R/o.Kundavari Kandrika, Pathapadu,
Vijayawada Rural Mandal, NTR District.
Ph: 8332929497

... Respondents

The address of the above named petitioner for the purpose of service of all notices and other process etc. is that of his PALETI V.R. MAHESWARA RAO (23013), Advocate, Sector-1, Road No.8, Lotus Land Mark, Ayodhya Nagar, Vijayawada.

For the reasons stated in the accompanying affidavit, the petitioner prays that the Hon'ble Court may be pleased to issue a Writ, Order, or orders, more particularly one in the nature of Writ of Mandamus,

- (a) Declaring the inaction of the Respondent authorities in not taking any action against the persons involved in excavating, transporting gravel/clay illegally from the bunds of Polavaram Right Canal in United Krishna District causing Crores of Rupees loss to the State exchequer despite receiving several representations of the petitioner sought for action of the respondent authorities on the persons involved in excavating and transporting on the bunds of Polavaram Right Canal in United Krishna District without any permissions and in violation of The Mines and Mineral (Development and Regulation) Act, 1957, Environment Protection Act, A.P. Minor Mineral Concession Rules, The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 amounts to arbitrary, unlawful and dereliction of duty;
- (b) directing the respondents no mining operation shall takes place on the Polavaram Right Canal in United Krishna District unless all the statutory sanctions, permissions and approvals from the concerned authorities subsisting as per Law;
- (c) to Appoint a Committee by the Experts to assess and estimate the cost of the gravel/clay illegally excavated from the Polavaram Right Canal and damage caused to the canal by the illegal excavation and transportation of the mineral;
- (d) to direct the respondents to initiate action, criminal cases against all the violators involved either directly or indirectly in illegal mining including erring officials;

- (e) to direct the respondents to make an enquiry by any Specialised Agency to unearth the quantity of gravel/clay illegally excavated and transported from the bunds of Polavaram Right Canal and to punish the persons involved in the illegal mining and directing the recovery of illegal wealth accumulated through illegal mining and directing to punish the erring officials and to repair, restore, revegetate the illegally mined area and compensate for such repairs, restoration and revegetation;
- (f) to direct the respondents for the Prosecution of the offenders/ violators involved in loss of pilferage of State revenue, offences and illegalities committed in damaging the Polvaram Right Canal in connivance of public servants in abetting and aiding the offences;
- (g) and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Amaravathi

Dt: 14.02.2023

P.R. Chakraborty
Counsel for the Petitioner

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NTR District

HIGH COURT OF A.P.
AT AMARAVATHI

W.P.(PIL) No. of 2022

MEMORANDUM OF
WRIT PETITION

Filed by:

Paleti V.R.Maheswara Rao (23013)

Counsel for the Petitioner

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IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI

(Rule-4(e) of the High Court of Judicature at Amaravathi, for the State of Andhra Pradesh Public Interest Litigation Rules, 2015)

W.P.(PIL) No. _____ of 2023
Between:

Pilli Surendra Babu, S/o.Nagaiah,
Age 41 years, Occupation: Ex-Army, Social Activist,
R/o.Kesarapalli Village, Gannavaram Mandal,
Krishna District, Andhra Pradesh,
Phone: 9640141199, Pin: 521102.
Bank A/c.No.20015914022, Bank Name: S.B.I., Reddygudem.
Aadhar Card No: 4177 4802 6678,
PAN No: ANLPP8069N
Email ID: surendrababu.pilli@gmail.com

... Petitioner

A N D

1. Union of India,
Rep. by Secretary to the Govt. of India,
Rashtrapathi Bhawan,
New Delhi - 110 004.
2. The Principal Secretary,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan, Jorbagh Road,
New Delhi - 110 003.
3. The State of Andhra Pradesh,
Rep. by its Chief Secretary,
4th Block, Secretariat, Velagapudi,
Amaravathi - 522 503, Guntur District, A.P.
4. The Principal Secretary,
Revenue Department,
4th Block, Secretariat, Velagapudi,
Amaravathi - 522 503, Guntur District, A.P.
5. The Director General of Police,
Vigilance & Enforcement,
NTR Administrative Block, Pandit Nehru Bus Station,
Vijayawada - 520 013.

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6. The Addl. Director General of Police,
CBCID, Police Head Quarters,
Mangalagiri, Guntur District.
7. The Member Secretary,
Andhra Pradesh Pollution Control Board,
APPCB D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet,
Vijayawada - 520 010.
8. The Director,
Department of Mines & Geology,
Ibrahimpatnam, Vijayawada, NTR District.
9. The Director,
Special Enforcement Bureau,
Police Head Quarters,
Mangalagiri, Guntur District.
10. The Principal Secretary,
Water Resources Department,
Secretariat, Velagapudi,
Amaravathi - 522 503, Guntur District, A.P.
11. The Engineer-in-Chief, Irrigation,
Water Resource Department,
Governorpet, Vijayawada.
12. The Collector and District Magistrate,
Krishna District, Machilipatnam.
13. The Collector and District Magistrate,
NTR Vijayawada District, Vijayawada.
14. The Regional Vigilance and Enforcement Officer,
Vigilance and Enforcement Department,
Vijayawada, NTR District.
15. Buddi Bhuvindarao @ Kali, S/o.Satyanarayana,
Suram Palli Village, Gannavaram Mandal,
Krishna District.
16. Dandamudi Sai Krishna Chowdary, S/o.Ramakrishna,
R/o.Keesara Village, Kanchikacherla Mandal,
NTR District. Ph:8897505319

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17. Kareem Khan, S/o.Babu Khan,
R/o.H.No.6-88/1, Rampur, Dharma Sagar Mandal,
Warangal, Telangana - 506 151,
Ph:8555961061
18. Inkollu Sunil Kumar, S/o.Sivaji,
R/o.D.No.3-77, Bejathpuram Village,
Tadikonda Mandal, Guntur District.
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19. Chalivendra Ramakrishna, S/o.not known,
R/o.Nandamuru Village, Unguturu Mandal,
Krishna District.
Ph: 8179194479
20. Pothuraju Madhava, S/o.Seshaiah,
R/o.Opp: Rice Mill, Kothuru, Tadepalli,
Vijayawada Rural Mandal, NTR District.
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21. Vuyyuru Gopalrao, S/o.Rangaiah,
R/o.Beside Mee-seva Centre,
Kothuru, Tadepalli,
Vijayawada Rural Mandal, NTR District.
Ph: 9490148424
22. Dhulipalla Purnachandra Rao, S/o.Devendra Rao,
R/o.Nynavaram Village, Vijayawada Rural Mandal,
NTR District. Ph: 9390508999
23. Akula Srinivasarao, s/o.not known,
R/o.Kundavari Kandrika, Pathapadu,
Vijayawada Rural Mandal, NTR District.
Ph: 8332929497

... Respondents

AFFIDAVIT

I, Pilli Surendra Babu, S/o.Nagaiah, Age 41 years, Occupation: Ex-Army,
Social Activist, R/o.Kesarapalli Village, Gannavaram Mandal, Krishna District,
Andhra Pradesh now having temporarily come down to Amaravathi, do hereby
solemnly affirm and sincerely state on oath as follows:

P. Surendra

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1. I am the petitioner herein and as such I am fully acquainted with the facts of the case.

2. **PARTICULARS OF THE CAUSE / ORDER AGAINST WHICH THE PETITION IS MADE:**

The present writ petition is filed in larger Public Interest for a direction to the respondent authorities to take steps to stop the illegal mining on Polavaram Right Canal in Krishna and N.T.R. District, bypassing the required permissions/clearances from the Irrigation Department, Mining Department, Department of Revenue, Pollution Control Board and causing destruction of the Polavaram Right Canal Bunds environment, causing pollution, and making huge illegal wealth by mining mafia and effecting flora fauna in the Krishna, NTR Districts of Andhra Pradesh.

3. **PARTICULARS OF THE PETITIONER:**

The Petitioner is an Ex-Army soldier. The petitioner is a full-time social activist working for the protection of human rights of the Scheduled Castes and other marginalized communities in the State of Andhra Pradesh through his activism. The petitioner is presently residing in Kesarapalli Village, Gannavaram Mandal, Krishna District, Andhra Pradesh, Phone: 9640141199. The petitioner was through his activism, has come across the illegal mining on Polavaram Right Canal in Krishna, NTR Districts and started working by visiting the ground and gathering details, obtained some of the astonishing information that the mining

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mafia has been violating all existing rules and continuing the destruction of Polavaram Right Canal bunds environment, causing pollution and causing huge loss to the Government exchequer. Therefore, I am bringing this issue before this Hon'ble Court by way of the present Public Interest Litigation.

The petitioner is not involved in any civil, revenue, criminal litigation before any court or tribunal and the petitioner is seeking to protect the environment, by stopping the illegal mining in the Krishna District.

4. **LOCUS STANDI:**

I hereby affirm and state on oath that I have no personal interest in the subject matter of this petition. The petitioner hereby undertakes to pay exemplary costs and/or compensatory damages as directed by this Court in the event of a contrary finding upon adjudication by the Court that the writ petition is filed for extraneous/personal considerations or with an oblique motive.

5. **DECLARATION AND UNDERSTANDING OF THE PETITIONER:**

I, Pilli Surendra Babu, S/o.Nagaiah, Age 41 years, Occ: Ex-Army, R/o.Kesarapalli Village, Gannavaram Madnal, Krishna District, Andhra Pradesh, Phone: 9640141199, Pin: 521 102, Bank A/c.No:20015914022 Bank Name: S.B.I., Reddygudem, Aadhar Card No: 4177 4802 6678, PAN No: ANLPP8069N, Email:surendrababu.pilli@gmail.com, do hereby swear under oath and sincerely affirm as follows:

That the present Writ Petition is being filed by way of Public Interest Litigation in the larger public interest to protect the Polavaram Right Canal and environment by stopping the illegal mining in the Krishna and NTR Districts.

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That the entire litigation costs including the Advocate's fee are being borne by me and my PAN Number is ANLPP8069N.

That thorough research has been conducted in the matter raised through the petition and all the relevant documents pertaining to the subject as discovered by me are annexed with the present petition.

That to the best of my knowledge and research, I could secure the material papers.

That the petitioner understood that while hearing of this petition, the Court may require any security to be furnished towards costs or any other charges and the petitioners shall comply with such requirements.

6. **FACTS OF THE CASE:**

6.1 The petitioner learnt about the illegal mining on the Polavaram Right bunds in Krishna and NTR Districts and gathered the information visiting the ground and attempted to stop the illegal mining through submitting written representations to the responsible officials in the Government of India and Government of Andhra Pradesh.

6.2 Despite submitting several complaints to several authorities, no one has responded positively, and no action has been initiated to stop the illegal mining on Polavaram Right Canal which is causing pollution and destruction of the environment and causing huge financial loss to the Government.

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6.3 I respectfully submit that many times since 2020, it has been brought to the notice of the respondent officials about the illegal mining on the Polavaram Right Canal bunds in Krishna and NTR District, Andhra Pradesh by the mining mafia along with anti-social elements and corrupt officials without taking any permissions which are contrary to the existing laws and when the same was brought to the notice of the officials of the respondents arraigned hereinabove who have a responsibility to protect the Polavaram Right Canal and environment by stopping the illegal mining are failed to ensure the protection of environment even when they were made aware of the same separately.

6.4 I submit that Polavaram Right Canal Starts from the Head Regulator of Polavaram Dam at Thotagondi Village and runs for a length of 174 Kms dropping into river Krishna. It is contemplated to irrigate 1,30,000 hectares in West Godavari, Krishna, NTR District. Approximately 100 TMC of Godavari water will be diverted into Krishna River. It was declared as National Project under Section 90 of A.P. Re-organization Act, 2014.

6.5 It is further submitted that Government of A.P. spent Rs.3600 Crores to dig and construct Polavaram Right Canal. At the time of digging of Polavaram Right Canal, Crores of Cubic Meters Gravel and Clay was came and it was poured on the banks of the Polavaram Right Canal. It will improve the strength of the bunds of the Polavaram Right Canal. Approximately, 6 Crore Cubic Meters of Gravel/Clay was made available on the banks of the Polavaram Right Canal.

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- 6.6 It is further submitted that as per present SSR Rates, soil is Rs.86/- per Cubic Meter, gravel is Rs.113/- per Cubic Meter, the worth of the total material available on the banks of Polavaram Right Canal is Rs.600 Crores. Additionally, the Mining Department will get Rs.270 Crores at the rate of Rs.45/- per Cubic Meter as Seignorage Fee, total approximately Rs.870 Crores worth gravel was there on the banks of the Polavaram Right Canal.
- 6.7 It is further submitted that as there is huge demand for Soil/Gravel and there is no proper supervision on the Polavaram Right Canal, some persons having political power, started doing illegal mining on the bunds of Polavaram Right Canal causing heavy damage in Krishna and NTR Districts.
- 6.8 It is further submitted that when we made representations to the concerned authorities, some people took permits for small quantities and illegally mined out large quantities as there is no supervision of concerned authorities.
- 6.9 It is further submitted that the Polavaram Right Canal starts near 118 K.M. in the United Krishna District and joins the Krishna River at 174 K.M. The Polavaram Right Canal runs in United Krishna District for a length of 55 K.M. Gravel/Soil on the 55 Kms stretch of Polavaram Right Canal has been become a boon for illegal mining mafia.

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Government of Andhra Pradesh not formulated any policy for the disposal of natural resources available on the Polavaram Right Canal. So, it paved way to the concerned Government Officers to earn huge money illegally. Some of Irrigation, Revenue, Mining, Vigilance Departments' officials colluded with the illegal mining mafia and allowed them to excavate gravel/soil round the clock since three years and it is still continuing.

6.10 It is further submitted that if someone gives any complaint on the illegal mining, they give permission to a small quantity and misleading the Government by saying that they have permissions, but the permissions given by them have nothing to do with the size of the illegal excavations they have done.

6.11 It is further submitted that in United Krishna District, there is approximately 2 Crores Cubic Meters of Gravel/Soil was extracted during digging and construction and it was dumped on the bunds of Polavaram Right Canal worth Rs.300 crores approximately.

6.12 It is further submitted that the mining mafia since four years, looted Rs.150 Crores worth gravel/clay by doing illegal mining. No permissions have been taken from the Irrigation Department, Mining Department, Pollution Control Board and the looting of natural resources on the bunds of Polavaram Right Canal in United Krishna District still continued in the broad day light every day. Due to political pressure and bribes, none of the officials interested in protecting the natural resources. The Government exchequer also lost crores of rupees because of this illegal mining.

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6.13 It is further submitted that due to this illegal mining on the bunds of Polavaram Canal, the canal was damaged at so many places. Due to this, there is a danger that the banks of the Polavaram Canal will break and the village will drown. Due to lack of scientific mining, proper supervision, heavy vehicular movements, the Polavaram Right Canal is in danger of being completely destroyed.

6.14 It is further submitted that illegal mining threatens to completely change the shape and stream of the Polavaram Right Canal in Krishna District and illegal mining operations also polluting the air and it is very unfortunate to the neighbouring villages. The heavy vehicular movement day and night also causing huge sound pollution to the neighbouring villages. There is wide spread dust pollution and thereby the crops, Mango Trees are covered with the colour and dust of gravel causing huge loss to the farmers. It is a complete fragrant violation of statutory norms, for which the adverse and irreparable loss, damage caused to the Polavaram Right Canal.

6.15 It is further submitted that illegal mining activity, without any permissions substantially wounded resulting in amass wealth by officers and the mining mafias at the cost of environment and the eco system. All laws are violated for their illegal benefits.

6.16 It is humbly submitted that to avoid any further litigation, some small portion of gravel/clay on the bunds of Polavaram Right Canal allocated to the mining mafia arbitrarily and without transparency and fair play. The irrigation

officials allotted the natural resources to their selected persons and their benamis and arbitrarily used their executive power without any fairness and against Article 19.

6.17 I submit that it is relevant to mention the related part of the judgment rendered by the Hon'ble Apex Court in the case of Centre for Public Interest Litigation and others Vs. Union of India and others, in Writ Petition (Civil) No.423 of 2010, decided on 02.02.2012.

"76. ... This Court has repeatedly held that wherever a contract is to be awarded or licence or a licence is to be given, the public authority must adopt a transparent and fair method for making selections so that all eligible persons get a fair opportunity of competition. To put it differently, the State and its agencies/instrumentalities must always adopt a rational method for disposal of public property and no attempt should be made to scuttle the claim of worthy applicants. When it comes to the alienation of scarce natural resources like minerals etc., it is the burden of the State to ensure that a non-discriminatory method is adopted for distribution and alienation, which would necessarily result in the protection of national/public interest. In our view, a duly publicized auction conducted fairly and impartially is perhaps the best method for discharging this burden and the methods like this above said type of allotment used for alienation of natural resources/public property are likely to be misused by unscrupulous people who are only interested in garnering maximum financial benefit and have no respect for the constitutional ethos and

values. In other words, while transferring or alienating the natural resources, the State is duty bound to adopt the method of auction by giving wide publicity so that all eligible persons can participate in the process."

For the law laid down in the aforesaid case, the matter was referred to for opinion to the Apex Court. In Special Reference No.1 of 2012 [under Article 143(1) of the Constitution of India], while giving the opinion, the Apex Court has referred to the number of judgments rendered earlier. Some of them are as under:-

"1. In *M.C. Mehta Vs. Kamal Nath & Ors.*, (1997) 1 SCC 388, the Court *inter alia* observed as under:-

'34. Our legal system – based on English common law – includes the public trust doctrine as part of its jurisprudence. The State is the trustee of all natural resources.

Which are by nature meant for public use and enjoyment. The public at large is the beneficiary of the seashore, running waters, airs, forests and ecologically fragile lands. The State as a trustee is under a legal duty to protect the natural resources. These resources meant for public use cannot be converted into private ownership.'

In *Netaji Bag & Ors. Vs. State of W.B. & Ors.*, (2000) 8 SCC 262, the Court observed that. '19. ... There cannot be any dispute with the proposition that generally when any State land is intended to be transferred or the State largesse decided to be conferred, resort should be had to public auction or transfer by way of inviting tenders from the people. That would be a sure

method of guaranteeing compliance with the mandate of Article 14 of the Constitution. Non-floating of tenders or not holding of the public auction would not in all cases be deemed to be the result of the exercise of the executive power in an arbitrary manner. Making an exception to the general rule could be justified by the State executive if challenged in appropriate proceedings. The constitutional courts cannot be expected to presume the alleged irregularities, illegalities or unconstitutionality nor the courts can substitute their opinion for the bonafide opinion of the State executive. The courts are not concerned with the ultimate decision but only with the fairness of the decision-making process.' This court once again pointed out that there can be exceptions from the auction; the ultimate test is only that of fairness of the decision-making process and compliance with Article 14 of the Constitution."

... Auctions may be the best way of maximizing revenue "Common good" is the sole guiding factor under Article 39(b) for distribution of natural resources. It is the touchstone of testing whether any policy subserves the "common good" and if it does, irrespective of the means adopted, it is clearly in accordance with the principle enshrined Article 39(b).

The norm of the "common good" has to be understood and appreciated in a holistic manner. It is obvious that the manner in which the common good is best sub-served is not a matter that can be measured by any constitutional yardstick – it would depend on the economic and political philosophy of the government.

P. S. Rao

In *Haji T.M. Hassan Rawther Vs. Kerala Financial Corporation* (1998) 1 SCC 166, after an exhaustive review of the law including the decisions in *Kasturi Lal (supra)* and *Sachidanand Pandey (supra)*, it was held that public disposal of State-owned properties is not the only rule. It was, inter-alia, observed that:-

14. The public property owned by the State or by any instrumentality of the State should be generally sold by public auction or by inviting tenders. This Court has been insisting upon that rule, not only to get the highest price for the property but also to ensure fairness in the activities of the State and public authorities. They should undoubtedly act fairly. Their actions should be legitimate. Their dealings should be above board. Their transactions should be without aversion or affection. Nothing should be suggestive of discrimination. Nothing should be done by them which gives an impression of bias, favoritism or nepotism. Ordinarily, these factors would be absent if the matter is brought to public auction or sale by tenders. That is why the court repeatedly stated and reiterated that the State-owned properties are required to be disposed of publicly. But that is not the only rule. As O.Chinnappa Reddy, J. observed "that though that is the ordinary rule, it is not an invariable rule". There may be situations necessitating departure from the rule, but then such instances must be justified by compulsions and not by compromises. It must be justified by compelling reasons and not by just convenience."

6.18 I submit that, in *Common Cause, A Registered Society Vs. Union of India & Ors.*, (1996) 6 SCC 530, has held that Article 14 of the Constitution of India, does not countenance discretionary power which is capable of being

exercised arbitrarily. While accepting that Article 14 of the Constitution of India permits a reasonable classification having a rational nexus to the object sought to be achieved, it was held that Article 14 of the Constitution of India does not permit the State to pick and choose arbitrarily out of several persons falling in the same category. A transparent and objective criteria/ procedure has to be evolved so that the choice amongst those belonging to the same class or category is based on reason, fair play, and non-arbitrariness.

The State, being the owner of the mineral resources, shall have to ensure that the mineral resources are applied for the overall development of the community. The State also has the responsibility to the future generations insofar as mineral conservation and development is concerned.

6.19 It is humbly submitted that mining mafia divided the Polavaram Right Canal in United Krishna District into their territorial parts and doing illegal mining without any permissions from the concerned authorities.

In between Nunna and Surampalli Villages. Buddi Bhuvinandarao @ Kali, Kareem Khan, Inkollu Sunil Kumar are doing illegal mining on the bunds of Polavaram Canal since two years and it is still continuing as on today. They excavated and transported lakhs of Cubic Meters of gravel/clay without taking any permissions and doing with the support of officers. Lakhs of cubic meters of gravel/clay between the Nunna and Surampalli stretch has been illegally excavated, transported by the above persons and earned crores of rupees.

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At Balliparru Village of Gannavaram Mandal, Krishna District, Dandamudi Sai Krishna Chowdary, Chalivendra Ramakrishna are illegally excavating and transporting the gravel/clay since two years and it is still continuing, resulting amass wealth to the above persons as well as to the officers concerned.

Pothuraju Madhava, Vuyyuru Gopalarao are doing illegal mining on the bunds of Polavaram Right Canal at Kotturu Tadepalli Village of Vijayawada Rural Mandal, N.T.R. District, which is nearly and part and parcel of Kotturu Reserve Forest area since two years without any permissions and earned crores of rupees. Dhulippalla Purnachandra Rao doing illegal mining on the bunds of Polavaram Right Canal at Jakkampudi, Nynavaram Villages of Vijayawada Rural Mandal, NTR District and it is still continuing.

Akula Srinivasarao doing illegal mining on the bunds of Polavaram Right Canal at Pathapadu village, Vijayawada Rural Mandal since one year and it is still continuing with the collusion of the concerned officers.

6.20 It is humbly submitted that it is complete disregard and contempt for law and lawful authorities on the part of many among the emerging breed of mining mafia taking undue advantage of the country's natural resources for their illegal earnings. Mining and Irrigation authorities have a hand to glove with the mining mafia and helping them to escape from all the taxes. If this situation is not tackled and prevented, it will destroy, not only the Polavaram Right Canal environment, but also lead to the destruction of the social fabric and lead to social unrest and violence in society.

The Source of Information

The information furnished by me in the petition has been gathered by making field visits, by taking video footages, photographs and through the interaction with the villagers where the illegal mining is going on and preferring this Public Interest Litigation for stopping the illegal mining, damaging the Polavaram Right Canal for the protection of canal, natural resources, environment and therefore, I believe it to be true.

Nature of extent of injury caused/Apprehended

It is respectfully submitted that if the relief sought is not granted, it will affect the larger public interest. The mining mafia will continue the illegal mining and damage the Polavaram Right Canal, Environment, flora and fauna and the destruction of the social fabric of the society

Representations to the Authorities

The petitioner herein has been represented before the authorities several times, but in vain. Copies of the representations made along with postal tracking enclosed herewith.

Delay, if any:

I respectfully submit that immediately after coming to know about the illegal mining, the petitioner has approached all the authorities who are having jurisdiction for stopping of illegal mining on the canal and protection of the

environment, however, none of the authorities initiated steps to stop the illegal mining, I preferred this writ petition in the form of PIL, and hence, there is no delay in preferring the present Writ Petition and the illegal mining is still continuing.

Documents, Photographs relied upon:

The petitioner relied on the documents of representations made by the petitioner, photographs of the places where illegal mining is going on along with the longitude, latitude, time and date.

7. In the circumstances above, I have no efficacious alternative remedy except to seek redressal before this Hon'ble Court seeking the indulgence of this Hon'ble Court to exercise the extraordinary original jurisdiction vested in this Hon'ble Court by virtue of Article 226 of the Constitution of India.

8. I humbly submit that I have made representation to the Hon'ble Lokayuktha of A.P. to take action against erring officials. Other than this, I have not filed any other suit, writ or any other proceedings for the same relief in any other Court, Tribunal or authority in India.

9. **MAIN RELIEF PRAYER:**

Under the above mentioned circumstances, it is therefore prayed that this Hon'ble Court may be pleased to issue a Writ, Order, or orders, more particularly one in the nature of Writ of Mandamus,

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- (a) Declaring the inaction of the Respondent authorities in not taking any action against the persons involved in excavating, transporting gravel/clay illegally from the bunds of Polavaram Right Canal in United Krishna District causing Crores of Rupees loss to the State exchequer despite receiving several representations of the petitioner sought for action of the respondent authorities on the persons involved in excavating and transporting on the bunds of Polavaram Right Canal in United Krishna District without any permissions and in violation of The Mines and Mineral (Development and Regulation) Act, 1957, Environment Protection Act, A.P. Minor Mineral Concession Rules, The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 amounts to arbitrary, unlawful and dereliction of duty;
- (b) directing the respondents no mining operation shall takes place on the Polavaram Right Canal in United Krishna District unless all the statutory sanctions, permissions and approvals from the concerned authorities subsisting as per Law;
- (c) to Appoint a Committee by the Experts to assess and estimate the cost of the gravel/clay illegally excavated from the Polavaram Right Canal and damage caused to the canal by the illegal excavation and transportation of the mineral;
- (d) to direct the respondent to initiate action, criminal cases against all the violators involved either directly or indirectly in illegal mining including erring officials;

- (e) to direct the respondents to make an enquiry by any Specialised Agency to unearth the quantity of gravel/clay illegally excavated and transported from the bunds of Polavaram Right Canal and to punish the person involved in the illegal mining and directing the recovery of illegal wealth accumulated through illegal mining and directing to punish the erring officials and to repair, restore, revegetate the illegally mined area and compensate for such repairs, restoration and revegetation;
- (f) to direct the respondents for the Prosecution of the offenders/ violators involved in loss of pilferage of State revenue, offences and illegalities committed in damaging the Polvaram Right Canal in connivance of public servants in abetting and aiding the offences;
- (g) and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

10. INTERIM PRAYER:

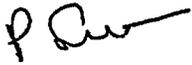
It is further prayed that this Hon'ble Court may be pleased to direct the Respondent authorities to forthwith take steps to stop the illegal mining activities conducting on the bunds of Polavaram Right Canal in united Krishna District, pending disposal of the main writ petition, and to pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

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11. It is further prayed that this Hon'ble Court may be pleased to direct the Respondent authorities to submit the action taken report to this Hon'ble Court, on the petitioner's representations dated 21.11.2022, pending disposal of the main writ petition, and to pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

12. It is further prayed that this Hon'ble Court may be pleased to direct the Respondent authorities to conduct physical verification to the illegal mining areas on the bunds of Polavaram Canal and arrange their staff to stop illegal mining on the bunds of Polavaram Right Canal, pending disposal of the main writ petition, and to pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Sworn and signed before me
on this the 14th day of February, 2023
at Amaravathi.

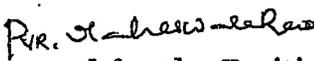

Deponent

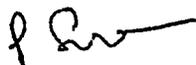
Advocate :: Amaravathi

VERIFICATION STATEMENT

I, Pili Surendra Babu, S/o.Nagaiah, Age 41 years, Occupation: Ex-Army, Social Activist, R/o.Kesarapalli Village, Gannavaram Mandal, Krishna District, Andhra Pradesh, being the petitioner herein, do hereby verify and state that the contents of the above paras of the affidavit filed in support of the Writ Petition are true to my personal knowledge and are based on legal advice and are believed to be correct.

Verified on this the 14th day of February, 2023 at Amaravathi.


Counsel for the Petitioner


Deponent

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI

W.P.(PIL) No.

of 2023

Between:

Pilli Surendra Babu, S/o.Nagaiah,
Age 41 years, Occupation: Ex-Army, Social Activist,
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Krishna District, Andhra Pradesh,
Phone: 9640141199, Pin: 521102.
Bank A/c.No.20015914022, Bank Name: S.B.I., Reddygudem.
Aadhar Card No: 4177 4802 6678,
PAN No: ANLPP8069N
Email ID: surendrababu.pilli@gmail.com

... Petitioner

A N D

1. Union of India,
Rep. by Secretary to the Govt. of India,
Rashtrapathi Bhawan,
New Delhi – 110 004.
2. The Principal Secretary,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan, Jorbagh Road,
New Delhi – 110 003.
3. The State of Andhra Pradesh,
Rep. by its Chief Secretary,
4th Block, Secretariat, Velagapudi,
Amaravathi – 522 503, Guntur District, A.P.
4. The Principal Secretary,
Revenue Department,
4th Block, Secretariat, Velagapudi,
Amaravathi – 522 503, Guntur District, A.P.
5. The Director General of Police,
Vigilance & Enforcement,
NTR Administrative Block, Pandit Nehru Bus Station,
Vijayawada – 520 013.

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6. The Addl. Director General of Police,
CBCID, Police Head Quarters,
Mangalagiri, Guntur District.
7. The Member Secretary,
Andhra Pradesh Pollution Control Board,
APPCB D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet,
Vijayawada - 520 010.
8. The Director,
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9. The Director,
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16. Dandamudi Sai Krishna Chowdary, S/o.Ramakrishna,
R/o.Keesara Village, Kanchikacherla Mandal,
NTR District. Ph:8897505319

17. Kareem Khan, S/o.Babu Khan,
R/o.H.No.6-88/1, Rampur, Dharma Sagar Mandal,
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Ph:8555961061
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R/o.Nandamuru Village, Unguturu Mandal,
Krishna District.
Ph: 8179194479
20. Pothuraju Madhava, S/o.Seshaiah,
R/o.Opp: Rice Mill, Kothuru, Tadepalli,
Vijayawada Rural Mandal, NTR District.
Ph: 9700908499
21. Vuyyuru Gopalrao, S/o.Rangaiah,
R/o.Beside Mee-seva Centre,
Kothuru, Tadepalli,
Vijayawada Rural Mandal, NTR District.
Ph: 9490148424
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23. Akula Srinivasarao, s/o.not known,
R/o.Kundavari Kandrika, Pathapadu,
Vijayawada Rural Mandal, NTR District.
Ph: 8332929497

... Respondents

P. C.

AFFIDAVIT
IN COMPLIANCE WITH RULE 5
OF THE PUBLIC INTEREST LITIGATION RULES, 2015

I, Pilli Surendra Babu, S/o.Nagaiah, Age 41 years, Occupation: Ex-Army, Social Activist, R/o.Kesarapalli Village, Gannavaram Mandal, Krishna District, Andhra Pradesh, now having temporarily come down to Amaravathi, do hereby solemnly affirm and sincerely state on oath as follows:

1. I am the petitioner herein and as such I am fully acquainted with the facts of the case.
2. I submit that my Aadhar Number, Bank Account, and my address and all particulars furnished in the above cause title are true and correct.
3. I am herewith annexing copies of my Aadhar Card, towards my indemnity and address proof as required under Rule 5(b) of the PIL Rules, 2015.
4. I submit that I did not face Contempt of Court proceedings under the Contempt of Courts Act, 1971.
5. I was not been ordered by this Hon'ble Court or any other court not to file Public Interest Litigation cases.
6. I submit that I was not involved in a Civil, Criminal and Revenue Cases.

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7. I am not a party in pending civil or criminal cases that has a nexus with the subject matter of the above Writ Petition.

Sworn and signed before me
on this the day of February, 2023
at Amaravathi.


Deponent

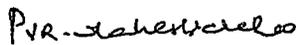
Before me

Advocate::Amaravathi

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Hence, verified at Amaravati on this the day of February, 2023.


Counsel for the Petitioner


Deponent

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI

W.P.(PIL) No.

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Email ID: surendrababu.pilli@gmail.com

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- 48 -

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Ph: 8332929497

... Respondents

P. S. S.

DECLARATION FILED UNDER RULE 6
OF THE PUBLIC INTEREST LITIGATION RULES, 2015

I, Pilli Surendra Babu, S/o.Nagaiah, Age 41 years, Occupation: Ex-Army, Social Activist, R/o.Kesarapalli Village, Gannavaram Mandal, Krishna District, Andhra Pradesh, now having temporarily come down to Amaravathi, do hereby solemnly affirm and sincerely state on oath and declare that the Writ Petition (PIL) is being instituted purely in Public Interest and not at the instance of any other persons or organization other than the petitioner. Verified at Amaravati on this the day of February, 2023.

P.V. Maheshwari
Advocate for petitioner

P. Surendra Babu
Deponent

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI

W.P.(PIL) No.

of 2023

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P. S. R.

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23. Akula Srinivasarao, s/o.not known,
R/o.Kundavari Kandrika, Pathapadu,
Vijayawada Rural Mandal, NTR District. Ph: 8332929497

... Respondents

AFFIDAVIT
IN COMPLIANCE WITH RULE 7A
OF THE PUBLIC INTEREST LITIGATION RULES, 2015

I, Pilli Surendra Babu, S/o.Nagaiah, Age 41 years, Occupation: Ex-Army,
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Andhra Pradesh, now having temporarily come down to Amaravathi, do hereby
solemnly affirm and sincerely state on oath as follows:

f Su

1. I am the petitioner herein and as such I am fully acquainted with the facts of the case.
2. I hereby affirm and state on oath that I have no personal interest in the subject matter of the writ petition and I hereby undertake to pay if any exemplary costs and compensatory charges as directed by this Hon'ble Court in the event of contrary finding upon adjudication holding the writ petition is filed for extraneous considerations or with oblique motive.

Sworn and signed before me
on this the day of February, 2023
at Amaravathi.


Deponent

Before me

Advocate::Amaravathi

VERIFICATION STATEMENT

I, Pilli Surendra Babu, S/o.Nagaiah, Age 41 years, Occupation: Ex-Army, Social Activist, R/o.Kesarapalli Village, Gannavaram Mandal, Krishna District, Andhra Pradesh, being the petitioner herein, do hereby verify and state that the contents of the above paras of the affidavit filed in support of the Writ Petition are true to my personal knowledge and are based on legal advice and are believed to be correct.

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of 2023

Between:

Pilli Surendra Babu, S/o.Nagaiah,
Age 41 years, Occupation: Ex-Army, Social Activist,
R/o.Kesarapalli Village, Gannavaram Mandal,
Krishna District, Andhra Pradesh,
Phone: 9640141199, Pin: 521102.
Bank A/c.No.20015914022, Bank Name: S.B.I., Reddygudem.
Aadhar Card No: 4177 4802 6678,
PANNo: ANLPP8069N
Email ID: surendrababu.pilli@gmail.com

... Petitioner

A N D

1. Union of India,
Rep. by Secretary to the Govt. of India,
Rashtrapathi Bhawan,
New Delhi – 110 004.
2. The Principal Secretary,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan, Jorbagh Road,
New Delhi – 110 003.
3. The State of Andhra Pradesh,
Rep. by its Chief Secretary,
4th Block, Secretariat, Velagapudi,
Amaravathi – 522 503, Guntur District, A.P.
4. The Principal Secretary,
Revenue Department,
4th Block, Secretariat, Velagapudi,
Amaravathi – 522 503, Guntur District, A.P.
5. The Director General of Police,
Vigilance & Enforcement,
NTR Administrative Block, Pandit Nehru Bus Station,
Vijayawada – 520 013.

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-55-

6. The Addl. Director General of Police,
CBCID, Police Head Quarters,
Mangalagiri, Guntur District.
7. The Member Secretary,
Andhra Pradesh Pollution Control Board,
APPCB D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet,
Vijayawada - 520 010.
8. The Director,
Department of Mines & Geology,
Ibrahimpattanam, Vijayawada, NTR District.
9. The Director,
Special Enforcement Bureau,
Police Head Quarters,
Mangalagiri, Guntur District.
10. The Principal Secretary,
Water Resources Department,
Secretariat, Velagapudi,
Amaravathi - 522 503, Guntur District, A.P.
11. The Engineer-in-Chief, Irrigation,
Water Resource Department,
Governorpet, Vijayawada.
12. The Collector and District Magistrate,
Krishna District, Machilipatnam.
13. The Collector and District Magistrate,
NTR Vijayawada District, Vijayawada.
14. The Regional Vigilance and Enforcement Officer,
Vigilance and Enforcement Department,
Vijayawada, NTR District.
15. Buddi Bhuvindarao @ Kali, S/o.Satyanarayana,
Suram Palli Village, Gannavaram Mandal,
Krishna District.
16. Dandamudi Sai Krishna Chowdary, S/o.Ramakrishna,
R/o.Keesara Village, Kanchikacherla Mandal,
NTR District. Ph:8897505319

P. S.

-56-

17. Kareem Khan, S/o.Babu Khan,
R/o.H.No.6-88/1, Rampur, Dharma Sagar Mandal,
Warangal, Telangana – 506 151,
Ph:8555961061
18. Inkollu Sunil Kumar, S/o.Sivaji,
R/o.D.No.3-77, Bejathpuram Village,
Tadikonda Mandal, Guntur District.
Ph: 9948252849
19. Chalivendra Ramakrishna, S/o.not known,
R/o.Nandamuru Village, Unguturu Mandal,
Krishna District.
Ph: 8179194479
20. Pothuraju Madhava, S/o.Seshaiah,
R/o.Opp: Rice Mill, Kothuru, Tadepalli,
Vijayawada Rural Mandal, NTR District.
Ph: 9700908499
21. Vuyyuru Gopalrao, S/o.Rangaiah,
R/o.Beside Mee-seva Centre,
Kothuru, Tadepalli,
Vijayawada Rural Mandal, NTR District.
Ph: 9490148424
22. Dhulipalla Purnachandra Rao, S/o.Devendra Rao,
R/o.Nynavaram Village, Vijayawada Rural Mandal,
NTR District. Ph: 9390508999
23. Akula Srinivasarao, s/o.not known,
R/o.Kundavari Kandrika, Pathapadu,
Vijayawada Rural Mandal, NTR District.
Ph: 8332929497

... Respondents

DECLARATION FILED UNDER RULE-8
OF THE PUBLIC INTEREST LITIGATION RULES, 2015

I, Pilli Surendra Babu, S/o.Nagaiah, Age 41 years, Occupation: Ex-Army,
Social Activist, R/o.Kesarapalli Village, Gannavaram Mandal, Krishna District,
Andhra Pradesh, now having temporarily come down to Amaravathi, do hereby
solemnly affirm and sincerely state on oath and declare that the questions made

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in the writ petition (PIL) has not been raised are agitated earlier and there are no other case/s or petition/s filed or that are pending before this Hon'ble Court or any other forum or court to the best of my knowledge and belief. Verified at Amaravati on this the day of February, 2023.

Pre-stanek
Advocate for petitioner

P. S.
Deponent

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IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI

Between: W.P.(PIL) No. of 2023

Pilli Surendra Babu, S/o.Nagaiah,
Age 41 years, Occupation: Ex-Army, Social Activist,
R/o.Kesarapalli Village, Gannavaram Mandal,
Krishna District, Andhra Pradesh,
Phone: 9640141199, Pin: 521102.
Bank A/c.No.20015914022, Bank Name: S.B.I., Reddygudem.
Aadhar Card No: 4177 4802 6678,
PAN No: ANLPP8069N
Email ID: surendrababu.pilli@gmail.com

... Petitioner

A N D

1. Union of India,
Rep. by Secretary to the Govt. of India,
Rashtrapathi Bhawan,
New Delhi - 110 004.
2. The Principal Secretary,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan, Jorbagh Road,
New Delhi - 110 003.
3. The State of Andhra Pradesh,
Rep. by its Chief Secretary,
4th Block, Secretariat, Velagapudi,
Amaravathi - 522 503, Guntur District, A.P.
4. The Principal Secretary,
Revenue Department,
4th Block, Secretariat, Velagapudi,
Amaravathi - 522 503, Guntur District, A.P.
5. The Director General of Police,
Vigilance & Enforcement,
NTR Administrative Block, Pandit Nehru Bus Station,
Vijayawada - 520 013.
6. The Addl. Director General of Police,
CBCID, Police Head Quarters,
Mangalagiri, Guntur District.

P. R.

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7. The Member Secretary,
Andhra Pradesh Pollution Control Board,
APPCB D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet,
Vijayawada - 520 010.
8. The Director,
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Ibrahimpattanam, Vijayawada, NTR District.
9. The Director,
Special Enforcement Bureau,
Police Head Quarters,
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10. The Principal Secretary,
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Secretariat, Velagapudi,
Amaravathi - 522 503, Guntur District, A.P.
11. The Engineer-in-Chief, Irrigation,
Water Resource Department,
Governorpet, Vijayawada.
12. The Collector and District Magistrate,
Krishna District, Machilipatnam.
13. The Collector and District Magistrate,
NTR Vijayawada District, Vijayawada.
14. The Regional Vigilance and Enforcement Officer,
Vigilance and Enforcement Department,
Vijayawada, NTR District.
15. Buddi Bhuvindarao @ Kali, S/o.Satyanarayana,
Suram Palli Village, Gannavaram Mandal,
Krishna District.
16. Dandamudi Sai Krishna Chowdary, S/o.Ramakrishna,
R/o.Keesara Village, Kanchikacherla Mandal,
NTR District. Ph:8897505319
17. Kareem Khan, S/o.Babu Khan,
R/o.H.No.6-88/1, Rampur, Dharma Sagar Mandal,
Warangal, Telangana - 506 151,
Ph:8555961061

P. Siva

18. Inkollu Sunil Kumar, S/o.Sivaji,
R/o.D.No.3-77, Bejathpuram Village,
Tadikonda Mandal, Guntur District.
Ph: 9948252849
19. Chalivendra Ramakrishna, S/o.not known,
R/o.Nandamuru Village, Unguturu Mandal,
Krishna District.
Ph: 8179194479
20. Pothuraju Madhava, S/o.Seshaiah,
R/o.Opp: Rice Mill, Kothuru, Tadepalli,
Vijayawada Rural Mandal, NTR District.
Ph: 9700908499
21. Vuyyuru Gopalrao, S/o.Rangaiah,
R/o.Beside Mee-seva Centre,
Kothuru, Tadepalli,
Vijayawada Rural Mandal, NTR District.
Ph: 9490148424
22. Dhulipalla Purnachandra Rao, S/o.Devendra Rao,
R/o.Nynavaram Village, Vijayawada Rural Mandal,
NTR District. Ph: 9390508999
23. Akula Srinivasarao, s/o.not known,
R/o.Kundavari Kandrika, Pathapadu,
Vijayawada Rural Mandal, NTR District.
Ph: 8332929497

... Respondents

AFFIDAVIT
IN COMPLIANCE WITH RULE 10(a), (b), (c) & (e) OF
THE PUBLIC INTEREST LITIGATION RULES, 2015

I, Pilli Surendra Babu, S/o.Nagaiah, Age 41 years, Occupation: Ex-Army,
Social Activist, R/o.Kesarapalli Village, Gannavaram Mandal, Krishna District,
Andhra Pradesh, now having temporarily come down to Amaravathi, do hereby
solemnly affirm and sincerely state on oath as follows:

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2. I respectfully state that I have no personal gain, private motive or oblique reason in filing the present Public Interest Litigation.

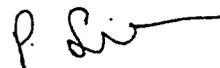
3. I hereby undertake to pay costs as ordered by the Court, if it is ultimately held that the petition is frivolous or has been filed for extraneous consideration or that it lacks bonafides.

4. I hereby undertake that I will disclose the source of my information, leading to the filing of the Public Interest Litigation, if and when called upon by the Court, to do so.

5. I hereby undertake that I will disclose the source of my information, leading to the filing of the Public Interest Litigation, if and when called upon by the Court, to do so.

6. I hereby undertake that in case I seek to withdraw the petition or if I failed to attend the case by myself or through my advocate, I will bear the cost incurred by the respondent and pay such amount of additional costs as may be imposed in the discretion of the Court.

Sworn and signed before me
on this the day of February, 2023
at Amaravathi.


Deponent

Before me

Advocate::Amaravathi

VERIFICATION STATEMENT

I, Pilli Surendra Babu, S/o.Nagaiah, Age 41 years, Occupation: Ex-Army, Social Activist, R/o.Kesarapalli Village, Gannavaram Mandal, Krishna District, Andhra Pradesh, being the petitioner herein, do hereby verify and state that the contents of the above paras of the affidavit filed in support of the Writ Petition are true to my personal knowledge and are based on legal advice and are believed to be correct.

Hence, verified at Amaravati on this the day of February, 2023.

P. Maheshwari
Counsel for the Petitioner

f. Surendra Babu
Deponent

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MEMORANDUM OF INTERLOCUTORY APPLICATION
(Under Section 151 of C.P.C)

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI

I.A.No. of 2023
In
W.P.(PIL) No. of 2023

Between:

Pilli Surendra Babu, S/o.Nagaiah,
Age 41 years, Occupation: Ex-Army, Social Activist,
R/o.Kesarapalli Village, Gannavaram Mandal,
Krishna District, Andhra Pradesh,
Phone: 9640141199, Pin: 521102.
Bank A/c.No.20015914022, Bank Name: S.B.I., Reddygudem.
Aadhar Card No: 4177 4802 6678,
PAN No: ANLPP8069N
Email ID: surendrababu.pilli@gmail.com

... Petitioner

A N D

1. Union of India,
Rep. by Secretary to the Govt. of India,
Rashtrapathi Bhawan,
New Delhi – 110 004.
2. The Principal Secretary,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan, Jorbagh Road,
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3. The State of Andhra Pradesh,
Rep. by its Chief Secretary,
4th Block, Secretariat, Velagapudi,
Amaravathi – 522 503, Guntur District, A.P.
4. The Principal Secretary,
Revenue Department,
4th Block, Secretariat, Velagapudi,
Amaravathi – 522 503, Guntur District, A.P.
5. The Director General of Police,
Vigilance & Enforcement,
NTR Administrative Block, Pandit Nehru Bus Station,
Vijayawada – 520 013.

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6. The Addl. Director General of Police,
CBCID, Police Head Quarters,
Mangalagiri, Guntur District.
7. The Member Secretary,
Andhra Pradesh Pollution Control Board,
APPCB D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet,
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11. The Engineer-in-Chief, Irrigation,
Water Resource Department,
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Krishna District.
16. Dandamudi Sai Krishna Chowdary, S/o.Ramakrishna,
R/o.Keesara Village, Kanchikacherla Mandal,
NTR District. Ph:8897505319

- 65 -

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R/o.H.No.6-88/1, Rampur, Dharma Sagar Mandal,
Warangal, Telangana - 506 151,
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22. Dhulipalla Purnachandra Rao, S/o.Devendra Rao,
R/o.Nynavaram Village, Vijayawada Rural Mandal,
NTR District. Ph: 9390508999
23. Akula Srinivasarao, s/o.not known,
R/o.Kundavari Kandrika, Pathapadu,
Vijayawada Rural Mandal, NTR District.
Ph: 8332929497

... Respondents

For the reasons stated in the accompanying affidavit, filed in support of writ petition, the petitioner herein prays that the Hon'ble High Court may be pleased to direct the Respondent authorities to submit the action taken report to this Hon'ble Court, on the petitioner's representations dated 21.11.2022, pending disposal of the main writ petition, and to pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Amaravathi

Dt. 14.02.2022

P. R. S. S. S. S.
Counsel for the Petitioner

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NTR District.

HIGH COURT OF A.P.
AT AMARAVATHI

I.A.No. of 2023

IN

W.P.(PIL) No. of 2023

DIRECTION PETITION

Filed by:

Paleti V.R.Maheswara Rao (23013)

Counsel for the Petitioner

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MEMORANDUM OF INTERLOCUTORY APPLICATION
(Under Section 151 of C.P.C)
IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI

I.A.No. of 2023
In
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3. The State of Andhra Pradesh,
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Amaravathi – 522 503, Guntur District, A.P.
4. The Principal Secretary,
Revenue Department,
4th Block, Secretariat, Velagapudi,
Amaravathi – 522 503, Guntur District, A.P.
5. The Director General of Police,
Vigilance & Enforcement,
NTR Administrative Block, Pandit Nehru Bus Station,
Vijayawada – 520 013.

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6. The Addl. Director General of Police,
CBCID, Police Head Quarters,
Mangalagiri, Guntur District.
7. The Member Secretary,
Andhra Pradesh Pollution Control Board,
APPCB D.No.33-26-14 D/2, Near Sunrise Hospital,
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NTR District. Ph:8897505319

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Ph: 9490148424
22. Dhulipalla Purnachandra Rao, S/o.Devendra Rao,
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NTR District. Ph: 9390508999
23. Akula Srinivasarao, s/o.not known,
R/o.Kundavari Kandrika, Pathapadu,
Vijayawada Rural Mandal, NTR District.
Ph: 8332929497

... Respondents

For the reasons stated in the accompanying affidavit, filed in support of writ petition, the petitioner herein prays that the Hon'ble High Court may be pleased to direct the Respondent authorities to forthwith take steps to stop the illegal mining activities conducting on the bunds of Polavaram Right Canal in united Krishna District, pending disposal of the main writ petition, and to pass such other order or orders as this Hon'ble Court may deem fit and p

Amaravathi

Dt. 14.02.2022

Prs. ...
Counsel for the Petitioner

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NTR District.

HIGH COURT OF A.P.
AT AMARAVATHI

I.A.No. of 2023

IN

W.P.(PIL) No. of 2023

DIRECTION PETITION

Filed by:

Paleti V.R.Maheswara Rao (23013)

Counsel for the Petitioner

6. The Addl. Director General of Police,
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9. The Director,
Special Enforcement Bureau,
Police Head Quarters,
Mangalagiri, Guntur District.
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Secretariat, Velagapudi,
Amaravathi - 522 503, Guntur District, A.P.
11. The Engineer-in-Chief, Irrigation,
Water Resource Department,
Governorpet, Vijayawada.
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Krishna District, Machilipatnam.
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19. Chalivendra Ramakrishna, S/o.not known,
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Ph: 9700908499
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R/o.Beside Mee-seva Centre,
Kothuru, Tadepalli,
Vijayawada Rural Mandal, NTR District.
Ph: 9490148424
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R/o.Nynavaram Village, Vijayawada Rural Mandal,
NTR District. Ph: 9390508999
23. Akula Srinivasarao, s/o.not known,
R/o.Kundavari Kandrika, Pathapadu,
Vijayawada Rural Mandal, NTR District.
Ph: 8332929497

... Respondents

For the reasons stated in the accompanying affidavit, filed in support of writ petition, the petitioner herein prays that the Hon'ble High Court may be pleased to direct the Respondent authorities to conduct physical verification to the illegal mining areas on the bunds of Polavaram Canal and arrange their staff to stop illegal mining on the bunds of Polavaram Right Canal, pending disposal of the main writ petition, and to pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Amaravathi

Dt. 14 .02.2022

P. S. Srinivasarao
Counsel for the Petitioner

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O/C

NTR District.

HIGH COURT OF A.P.
AT AMARAVATHI

I.A.No. of 2023

IN

W.P.(PIL) No. of 2023

DIRECTION PETITION

Filed by:

Paleti V.R.Maheswara Rao (23013)

Counsel for the Petitioner

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Vijayawada
Dt : 14-03-2023

To
The Principal Secretary,
Water resource department,
Secretariat,
Velagapudi, Amaravathi.

From
Pilli Surendrababu
S/o Nagaiah,
Kesarapalli Village,
Gannavaram Mandal,
Krishna Dist, Ph : 9640141199



Sub :- About illegal mining on polavaram right canal - Action request regarding.

I have filed a public interest litigation wide W.P (PIL) No 19 of 2023 before the Hon'ble Highcourt seeking for a direction to stop the illegal mining going on on the polavaram right canal in united krishna district.

It is further submitted that the above matter came up for adjudication before the Hon'ble court on 06-03-2023, after hearing the Hon'ble highcourt pleased to pass order that the authorities shall ensure that there is no illegal mining on the bunds of polavaram right canal in krishna district.

It is further submitted that even after the orders of the Hon'ble Highcourt the illegal mining on the bunds of polavaram right canal is still going on today at Kotturu, Nynavaram villages of vijayawada rural mandal and at Balliparru, Gollanapalli, Chikkavaram of Gannavaram Mandal. It is nothing but wilful, deliberately flouting the orders of the Hon'ble highcourt and it is punishable under sections 10 to 12 of the contempt of courts act 1972. It clearly establishes the wilful disobedience of the authorities and admitted contempt.

I request your kind authority to take steps to stop the illegal mining going on on the bunds of polavaram right canal at the above areas.

Yours

P. Surendrababu

15/03/23
Enclosed :

- 1) Photographs of illegal mining on polavaram right canal dt : 13-03-2023, 14-03-2023
- 2) Orders of the Hon'ble Highcourt dt : 06-03-2023

-76-

Vijayawada
Dt : 14-03-2023

To
The Engineer-in-Chief, Irrigation,
Water Resource Department,
Governerpet, Vijayawada.

From
Pilli Surendrababu
S/o Nagaiah,
Kesarapalli Village,
Gannavaram Mandal,
Krishna Dist, Ph : 9640141199

Sub :- About illegal mining on polavaram right canal - Action request
regarding.

Sir,

I have filed a public interest litigation wide W.P (PIL) No 19 of 2023 before the Hon'ble Highcourt seeking for a direction to stop the illegal mining going on on the polavaram right canal in united krishna district.

It is further submitted that the above matter came up for adjudication before the Hon'ble court on 06-03-2023, after hearing the Hon'ble highcourt pleased to pass order that the authorities shall ensure that there is no illegal mining on the bunds of polavaram right canal in krishna district.

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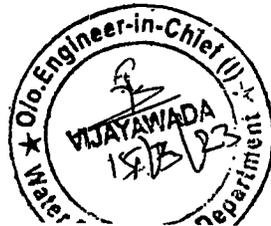
I request your kind authority to take steps to stop the illegal mining going on on the bunds of polavaram right canal at the above areas.

Yours

f Sw

Enclosed :

- 1) Photographs of illegal mining on polavaram right canal dt : 13-03-2023, 14-03-2023
- 2) Orders of the Hon'ble Highcourt dt : 06-03-2023



-77-

PALETI V.R. MAHESWARARAO

B.Tech, L.L.B., L.L.M (Corporate Law),
PGD in Criminal Law & Forensic
Science (NALSAR),
ADVOCATE,
HIGH COURT OF ANDHRA PRADESH



CELL : 99633 33332
Flat No : 21, Road No :8,
Sector 1, Lotus Land Mark,
Ayodhyanagar, Vijayawada - 03.
advocatepaletimahesh@gmail.com

To

Date: 27.03.2023



Sasibhushan Kumar,
Principal Secretary, Water Resources Department,
Secretariat, Velagapudi, Amaravathi - 522 503,
Guntur District, A.P.

Sub:- Contempt Notice in WP(PIL) No.19 of 2023 – Reg.

Under the instructions of my client Pilli Suiremdra Babu, S/o.Nagaiah, petitioner in WP (PIL) No.19 of 2023, I do hereby issue the following Contempt Notice to you:

It is stated by my client that my client has filed the above stated WP(PIL) No.19 of 2023 before the Hon'ble High Court of A.P. at Amaravati, for a Writ of Mandamus, seeking a direction from the Hon'ble High Court to stall the illegal mining on the Polavaram Canal Bund in the Krishna District by unauthorized persons.

It is stated by my client the above stated writ petition came up for adjudication before the Division Bench of the Hon'ble High Court on 06.03.2023, wherein the Hon'ble Court, while directing the Counsel for the Petitioner to take out Personal Notices and as well as further directed that the respondents 10 and 11 shall file counters along with the comprehensive report on issue of illegal mining over the subject area by the next date of hearing.

-78-

PALETI V.R. MAHESWARARAO

B.Tech, L.L.B., L.L.M (Corporate Law),

PGD in Criminal Law & Forensic

Science (NALSAR),

ADVOCATE,

HIGH COURT OF ANDHRA PRADESH



CELL : 99633 33332

Flat No : 21, Road No :8,

Sector 1, Lotus Land Mark,

Ayodhyanagar, Vijayawada - 03.

advocatepalefimahesh@gmail.com

:: 2 ::

It is further stated by my client that the Hon'ble High Court was pleased to direct the Respondents 10 and 11 to ensure that there is no illegal mining on the bunds of Polavaram Right Canal in united Krishna District, it is further stated by my client though the Hon'ble High Court had directed the respondents 10 and 11, you being the respondent No.10 i.e., Sashibhushan Kumar, did not consider the direction of the Hon'ble High Court, dt.06.03.2023 by not curtailing the illegal mining on the bunds of the Polavaram Right Canal in United Krishna District.

It is further stated by my client that my client himself had submitted a Request, dt.14.03.2023 by enclosing the photographs of illegal mining, dt.13.03.2023 and 14.03.2023 along with the orders of the Hon'ble Court, dt.06.03.2023, bringing the fact that the illegal mining is ongoing, but not curtailed nor stopped by the unauthorized persons, in spite of the same, your kind authority did not initiate any coercive action pursuant to the orders of the Hon'ble High Court and the representation of my client, dt.14.03.2023, which clearly amounts to flouting/deliberately flouting the orders of the Hon'ble High Court by way of disobedience which comes under the clutches of Section 10 to 12 of the Contempt of Courts Act.

Basing on the above submissions made by my client, I call upon your kind authority to forthwith implement the orders of the Hon'ble High Court in the above stated writ petition curtailing the illegal mining on the bunds of Polavaram Right canal in the united Krishna District, sorry to say, if your kind authority fails to implement the order of the Hon'ble High Court, be ready to face the legal consequences that would be instigated against you by my client under the provisions of Section 10 to 12 of the Contempt of Courts Act, for which, you will be held responsible for the same.

(Paleti V.R. Maheswara Rao)

Counsel for the Petitioner

-79-

PALETI V.R. MAHESWARARAO

B.Tech, L.L.B., L.L.M (Corporate Law),
PGD in Criminal Law & Forensic
Science (NALSAR),
ADVOCATE,
HIGH COURT OF ANDHRA PRADESH



CELL : 99633 33332

Flat No : 21, Road No :8,
Sector 1, Lotus Land Mark,
Ayodhyanagar, Vijayawada - 03.
advocatepalefimahesh@gmail.com

To

Date: 27.03.2023

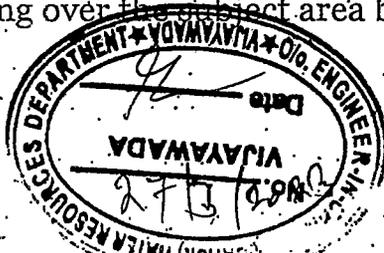
C.Narayana Reddy,
Engineer-in-Chief, Irrigation,
Water Resource Department,
Governorpet, Vijayawada.

Sub:- Contempt Notice in WP(PIL) No.19 of 2023 – Reg.

Under the instructions of my client Pilli Suiremdra Babu, S/o.Nagaiah, petitioner in WP (PIL) No.19 of 2023, I do hereby issue the following Contempt Notice to you:

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It is stated by my client the above stated writ petition came up for adjudication before the Division Bench of the Hon'ble High Court on 06.03.2023, wherein the Hon'ble Court, while directing the Counsel for the Petitioner to take out Personal Notices and as well as further directed that the respondents 10 and 11 shall file counters along with the comprehensive report on issue of illegal mining over the subject area by the next date of hearing.



-80-

PALETI V.R. MAHESWARARAO
B.Tech, L.L.B., L.L.M (Corporate Law),
PGD in Criminal Law & Forensic
Science (NALSAR),
ADVOCATE,
HIGH COURT OF ANDHRA PRADESH



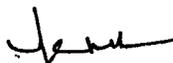
CELL : 99633 33332
Flat No : 21, Road No :8,
Sector 1, Lotus Land Mark,
Ayodhyanagar, Vijayawada - 03.
advocatepaletimahesh@gmail.com

:: 2 ::

It is further stated by my client that the Hon'ble High Court was pleased to direct the Respondents 10 and 11 to ensure that there is no illegal mining on the bunds of Polavaram Right Canal in united Krishna District, it is further stated by my client though the Hon'ble High Court had directed the respondents 10 and 11, you being the respondent No.11 i.e., C.Narayana Reddy, did not consider the direction of the Hon'ble High Court, dt.06.03.2023 by not curtailing the illegal mining on the bunds of the Polavaram Right Canal in United Krishna District.

It is further stated by my client that my client himself had submitted a Request, dt.14.03.2023 by enclosing the photographs of illegal mining, dt.13.03.2023 and 14.03.2023 along with the orders of the Hon'ble Court, dt.06.03.2023, bringing the fact that the illegal mining is ongoing, but not curtailed nor stopped by the unauthorized persons, in spite of the same, your kind authority did not initiate any coercive action pursuant to the orders of the Hon'ble High Court and the representation of my client, dt.14.03.2023, which clearly amounts to flouting/deliberately flouting the orders of the Hon'ble High Court by way of disobedience which comes under the clutches of Section 10 to 12 of the Contempt of Courts Act.

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(Paleti V.R. Maheswara Rao)
Counsel for the Petitioner

**Illegal Mining on the Bund of Polavaram Right Canal at
Phiryadi Nainavaram Village, Vijayawada Rural
Andhra Pradesh, Date : 13.03.2023**



 **GPS Map Camera**



Phiryadi Nainavaram, Andhra Pradesh, India
HJCJ+W79, Phiryadi Nainavaram, Andhra Pradesh
521228, India

Lat 16.573885°
Long:80.631634°
13/03/23 04:31 PM GMT +05:30

Google

**Illegal Mining on the Bund of Polavaram Right Canal at
Phiryadi Nainavaram Village, Vijayawada Rural ,
Andhra Pradesh, Date : 14.03.2023**



GPS Map Camera

Phiryadi Nainavaram, Andhra Pradesh, India

HJCJ+W79, Phiryadi Nainavaram, Andhra Pradesh

521228, India

Lat 16.574037°

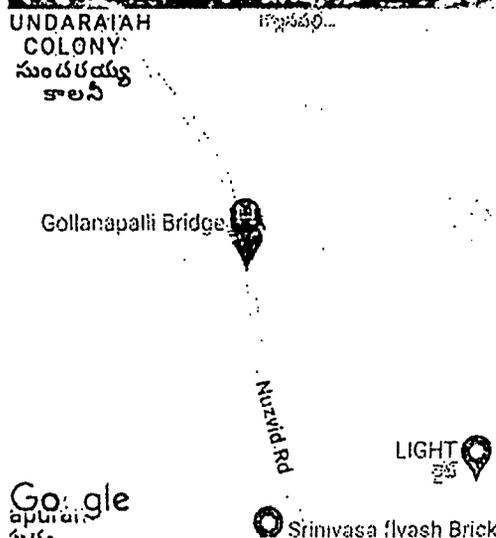
Long 80.632156°

14/03/23 08:15 AM GMT +05:30



Google

Illegal Mining on the Bund of Polavaram Right Canal at Gollanapalli Village, Gannavaram Mandalam, Andhra Pradesh, Date : 28.03.2023



HQWJ+X77 Gollanapalli Bridge గోల్లనపల్లి బ్రిడ్జ్, Nuzvid Rd, Gollanapalle, Andhra Pradesh 521286, India

Gollanapalle
 Andhra Pradesh
 India



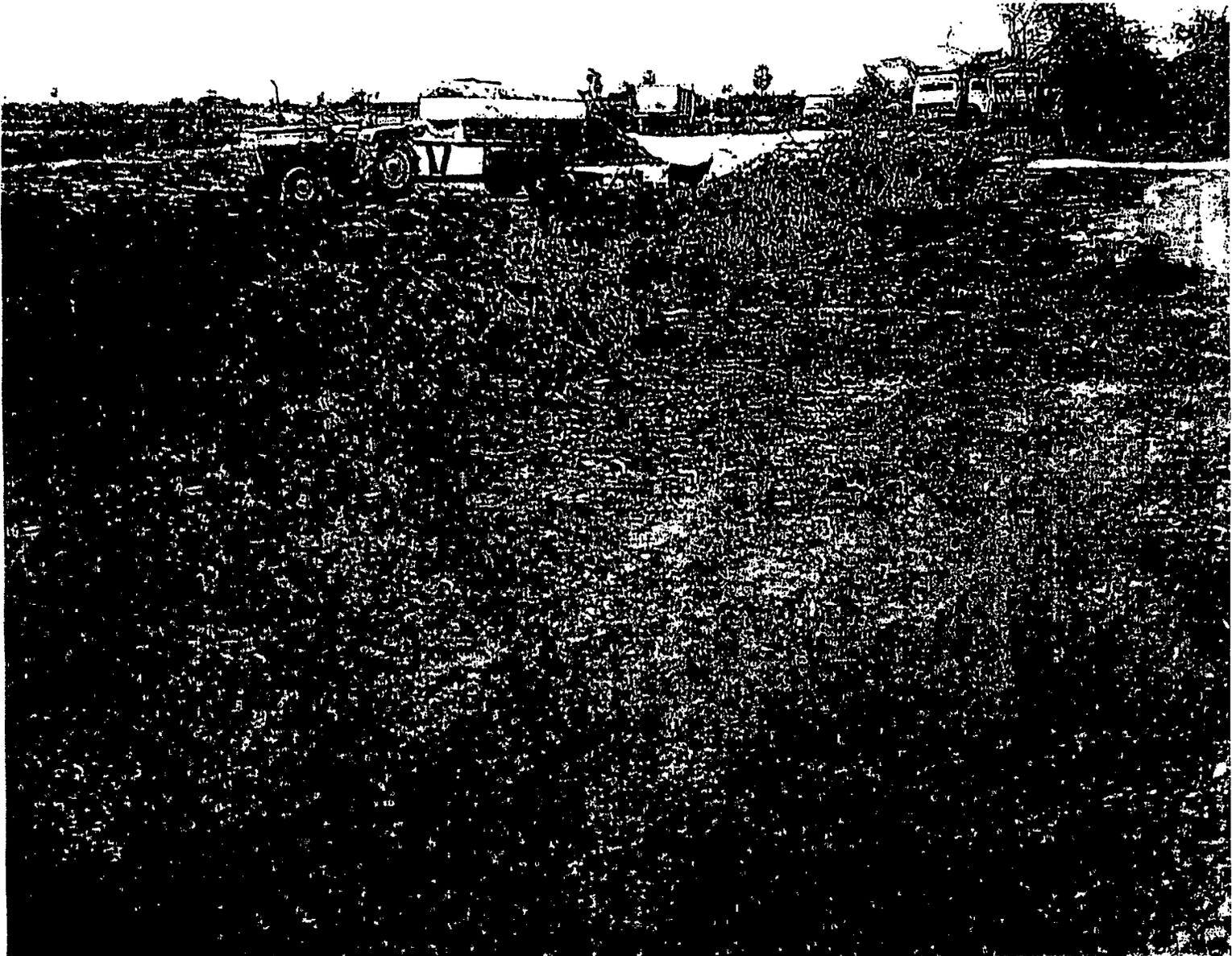
33°C

91°F

2023-03-28(Tue) 05:41(pm)

- 84 -

**Illegal Mining on the Bund of Polavaram Right Canal at
Chikkavaram Village, Gannavaram Mandalam,
Andhra Pradesh, Date : 28.03.2023**



GPS Map Camera



Chikkavaram, Andhra Pradesh, India

Unnamed Road, Chikkavaram, Andhra Pradesh

521286, India

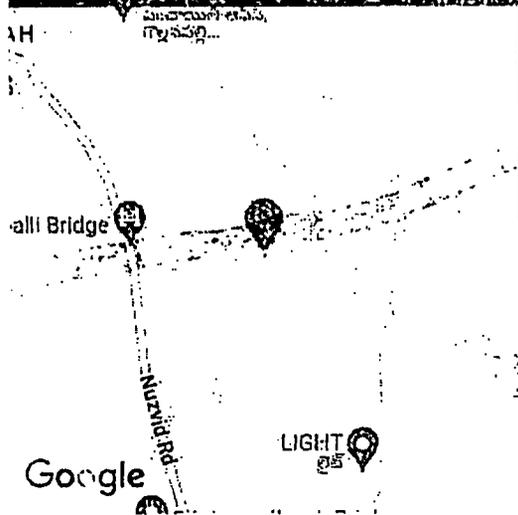
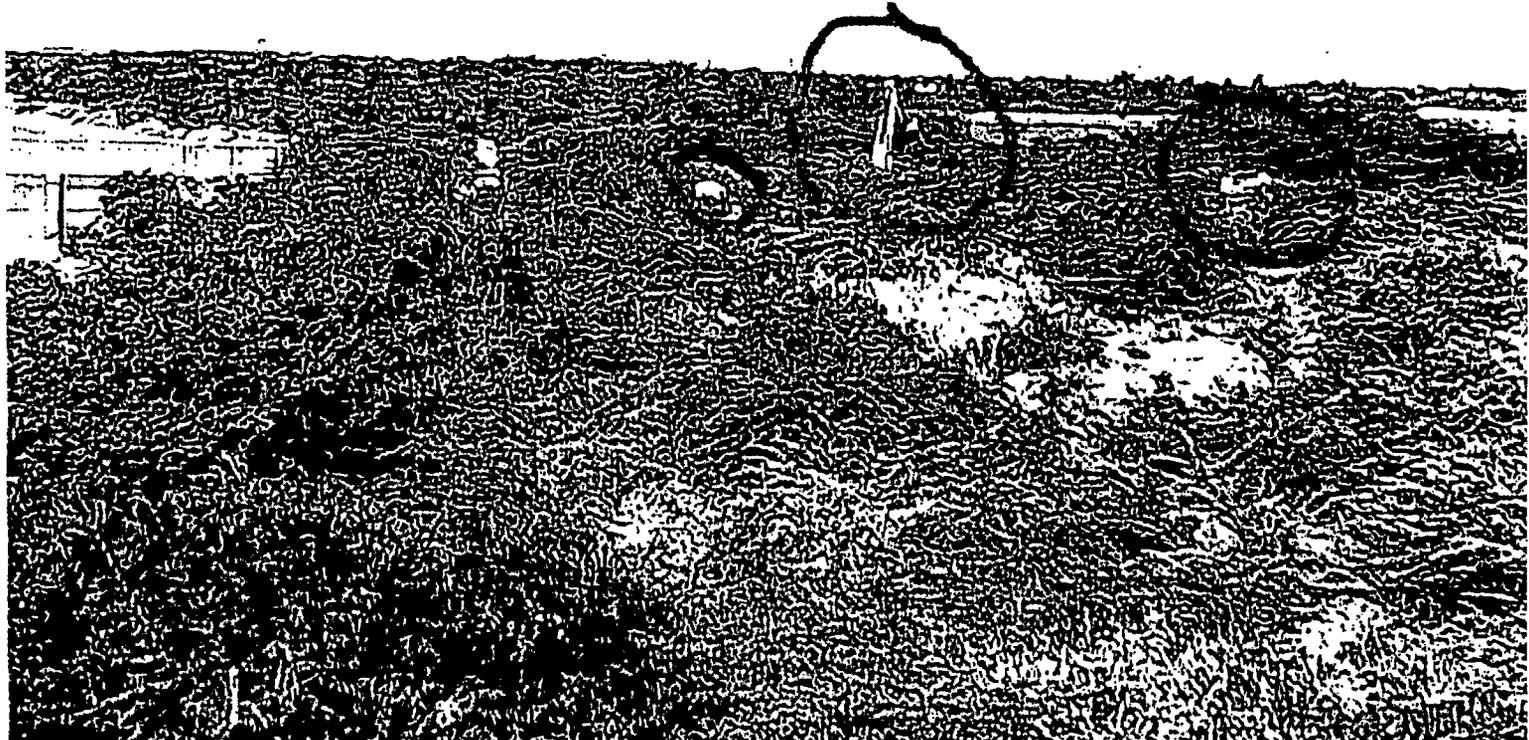
Lat 16.597724°

Long 80.787205°

28/03/23 09:45 AM GMT +05:30

85-

**Illegal Mining on the Bund of Polavaram Right Canal at
Gollanapalli Village, Gannavaram Mandalam,
Andhra Pradesh, Date : 28.03.2023**



Unnamed Road, Andhra Pradesh, 521286, India

Krishna

Andhra Pradesh

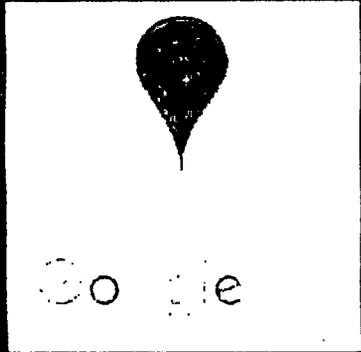
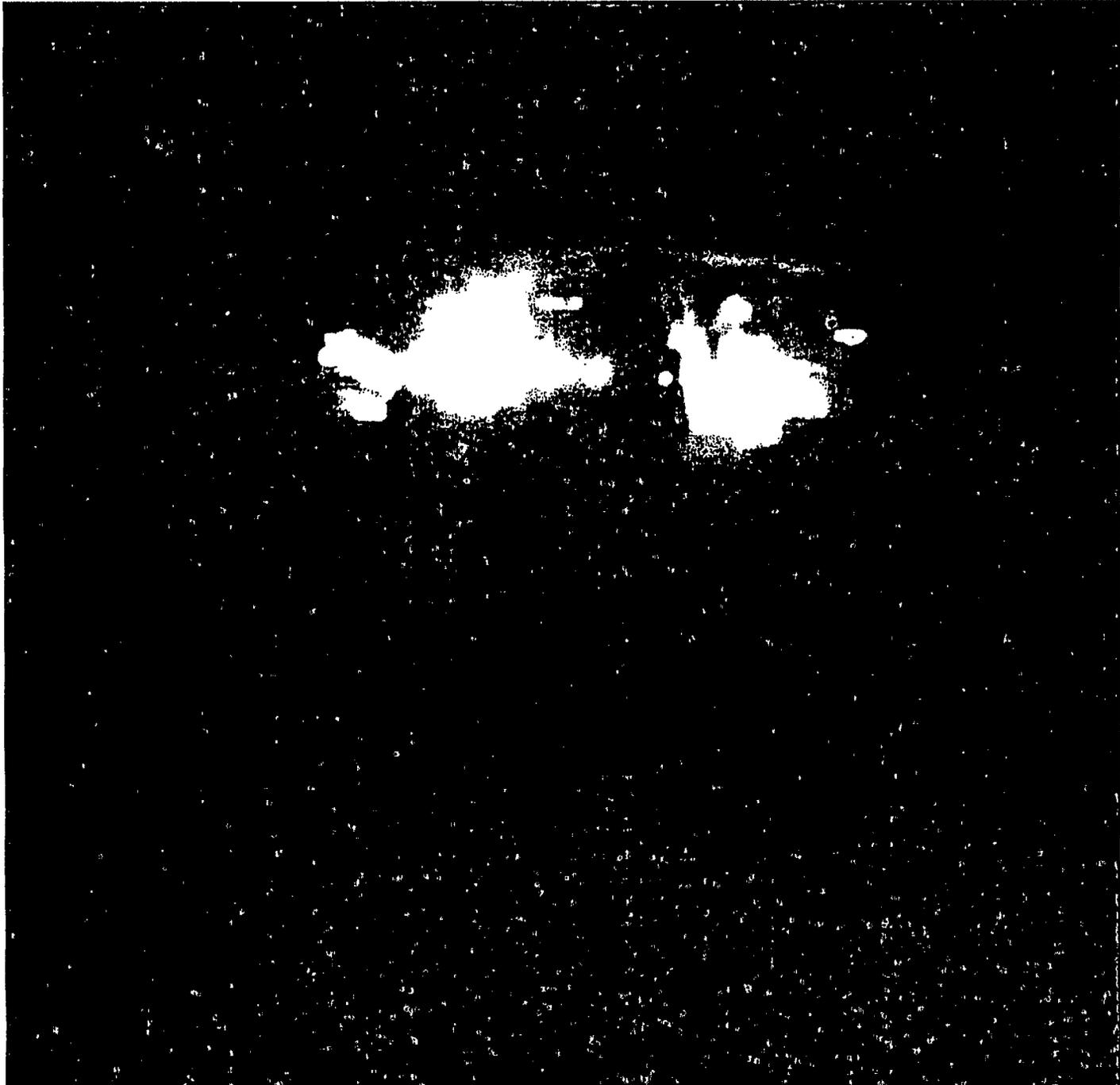
India

2023-03-28 (Tue) 04:46 (pm)

35°C
95°F

**Illegal Mining on the Bund of Polavaram Right Canal at
Kotturu Tadepalli Village, Vijayawada Rural**

Andhra Pradesh, Date : 27.03.2023

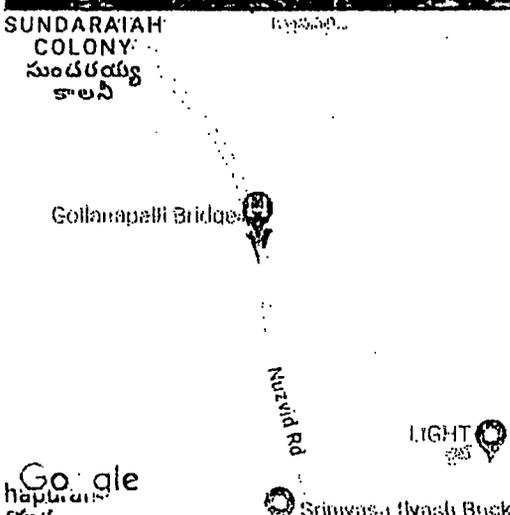


JJ29+8JW, SH 32, Kotturu
Tadepalli, Andhra Pradesh
521228, India

27 Mar 2023 10:52 PM


few
clouds
28.0 °C

Illegal Mining on the Bund of Polavaram Right Canal at Gollanapalli Village, Gannavaram Mandalam, Andhra Pradesh, Date : 28.03.2023



HWY 11X77 Gollanapalli Bridge గోల్లనపల్లి బ్రిడ్జ్, Nuzvid Rd, Gollanapalli, Andhra Pradesh 521286, India

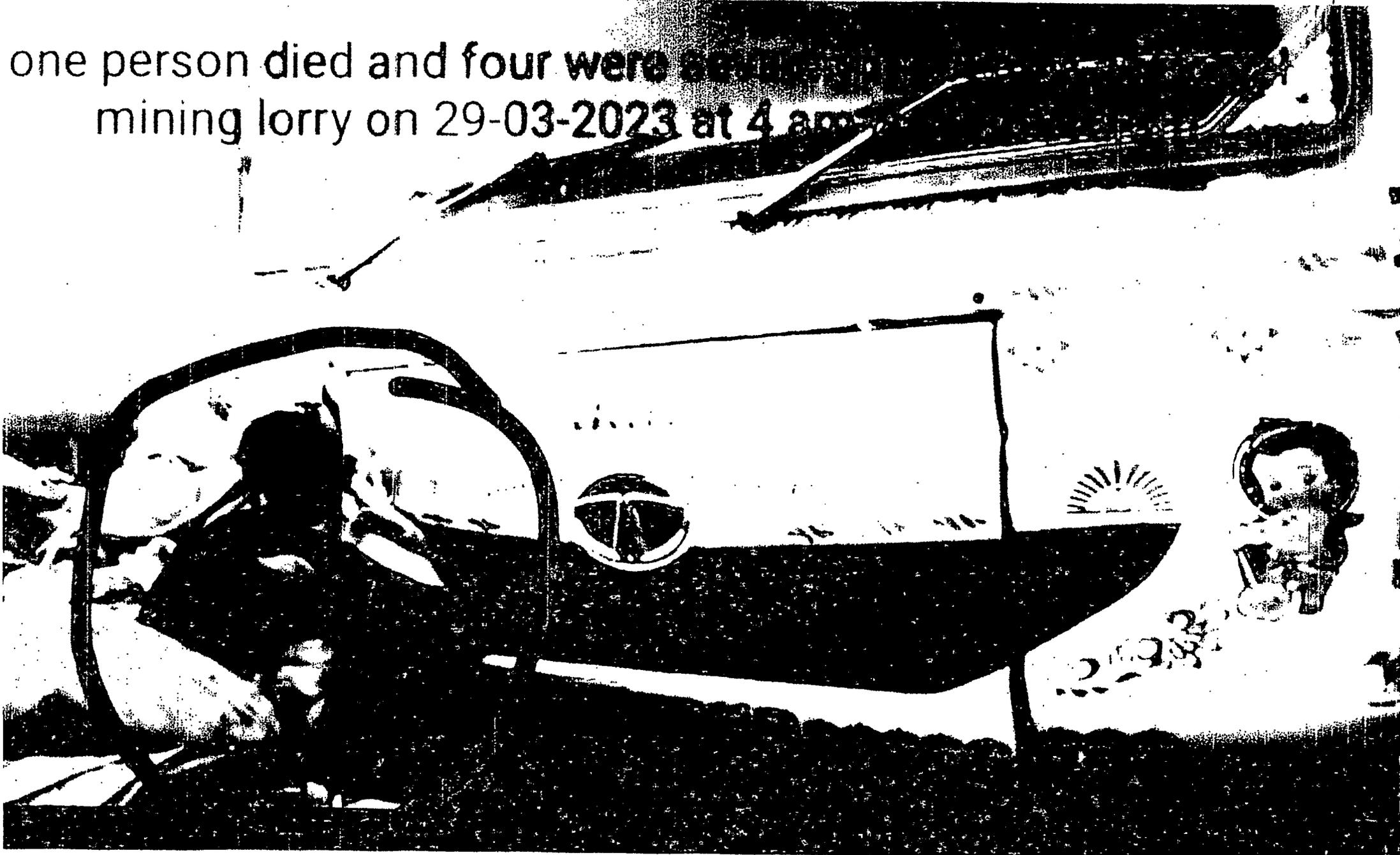
Gollanapalle
Andhra Pradesh
India



33°C
91°F

2023-03-28(Tue) 05:41(pm)

one person died and four were injured in a
mining lorry on 29-03-2023 at 4 am



ఆగ్రహి మైనింగ్

- పట్టిగివోతున్న మూసీయూ
- గ్రీన్ ఫీల్డునల్ కమిటీ వేసినా ఆగని తప్పకాలు
- సర కలక్టర్ పల్లె వెళ్లినా లెక్కచేయని అక్రమార్కులు



అధికారులను
లెక్కచేయని
మూసీయూ

విజయవాడ హరిట్ మంబలూ పోలీసులు
కాడపల్లెలో మైనింగ్ చూపుతూ ఇగ్నోరింగ్ చేశారు.
గ్రామంలోని అర్జును అప్పారావు స్టోల్ లోని గ్రీన్
ఫీల్డునల్ మూసీయూ వంటి కేసులు అప్పారావు
అగ్ని కేసు గొర్రెకొట్టినట్లు పట్ల పట్టిగివోతున్నా
మంబలూ మూసీయూ వల్ల వాటిని అగ్ని
కేసులు మూసీయూ వల్ల వాటిని అగ్ని
కేసులు మూసీయూ వల్ల వాటిని అగ్ని

విజయవాడ హరిట్ మంబలూ 22 : మంబలూ
కాడపల్లెలో కలెక్టర్ కు అప్పారావు కేసులు
గ్రామంలోని అర్జును అప్పారావు స్టోల్ లోని గ్రీన్
ఫీల్డునల్ మూసీయూ వంటి కేసులు అప్పారావు
అగ్ని కేసు గొర్రెకొట్టినట్లు పట్ల పట్టిగివోతున్నా
మంబలూ మూసీయూ వల్ల వాటిని అగ్ని
కేసులు మూసీయూ వల్ల వాటిని అగ్ని
కేసులు మూసీయూ వల్ల వాటిని అగ్ని

విజయవాడ హరిట్ మంబలూ 22 : మంబలూ
కాడపల్లెలో కలెక్టర్ కు అప్పారావు కేసులు
గ్రామంలోని అర్జును అప్పారావు స్టోల్ లోని గ్రీన్
ఫీల్డునల్ మూసీయూ వంటి కేసులు అప్పారావు
అగ్ని కేసు గొర్రెకొట్టినట్లు పట్ల పట్టిగివోతున్నా
మంబలూ మూసీయూ వల్ల వాటిని అగ్ని
కేసులు మూసీయూ వల్ల వాటిని అగ్ని
కేసులు మూసీయూ వల్ల వాటిని అగ్ని

విజయవాడ హరిట్ మంబలూ 22 : మంబలూ
కాడపల్లెలో కలెక్టర్ కు అప్పారావు కేసులు
గ్రామంలోని అర్జును అప్పారావు స్టోల్ లోని గ్రీన్
ఫీల్డునల్ మూసీయూ వంటి కేసులు అప్పారావు
అగ్ని కేసు గొర్రెకొట్టినట్లు పట్ల పట్టిగివోతున్నా
మంబలూ మూసీయూ వల్ల వాటిని అగ్ని
కేసులు మూసీయూ వల్ల వాటిని అగ్ని
కేసులు మూసీయూ వల్ల వాటిని అగ్ని

Andhra Syohts!

Date : 22-02-2022

TRANSLATION

Non stop mining going on.

Mining mafia is raging in Kothuru Tadepalli of Vijayawada Rural Mandal. Despite the National Green Tribunal's inquiry committee on illegal mining in the village, the digging is not stopping, in fact, the day after the sub collector and the committee members came and went for the investigation, the illegal mining was the subject of discussion in the village. The mafia is carrying out illegal excavations without even counting the officials.

- A raging mafia
- Unceasing excavations by Green Tribunal Committee
- Irregulars who do not account for sub collector coming and going

Vijayawada Rural, March 22: Kothur. Encroachment mining has been going on for some time in Tadepalli. Illegal excavations are being carried out in the forest area of Polavaram canal, hill and assigned lands. Excavation is going on everywhere in the village boundaries. As the authorities are not paying attention, the soil mafia is facing nothing.

- Investigation of illegality by authorities

There is nothing to say about the complaints received by the authorities. Fed up with this, a retired Army employee lodged a complaint with the National Green Tribunal against illegal mining in the village. On complaint

In fact the green tribunal intervened and set up an inquiry committee on the excavations. Principal Conservator of Forests is on the inquiry committee. As part of the investigation three days ago, Sub Collector Singh, Forest Department FRO Srinivasulu Reddy, DSO Flying Squad Trimurthulu, Pollution Control Board officials, Tehsildar P. Jahnavi toured the village. On this occasion, the officials who investigated the illegal mining gathered together with the local officials to investigate again in three or four days. Everyone said that the mining mafia in the village will be stopped in this order

felt

Officers are not counted

Mafia mafia, who does not consider complaints and authorities, is doing their work by saying that they are stopping us. From the day after the inquiry committee came and went, they began to dig the soil of Polavaram canal voluntarily and collect money. A complaint was sent from the village directly to the sub collector about the digging going on for two days. Officials went to the areas where excavations are being carried out. The mining illegals who received the information that they were coming left from there. It is noteworthy that the authorities are turning back. The villagers want the cooperation of high level officials to stop illegal mining

Krishna District

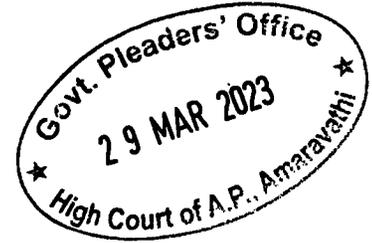
HIGH COURT OF A.P.
AT AMARAVATHI

C.C.No. OF 2022
IN

W.P.(PIL) No.19 of 2023

Im

MEMORANDUM OF
CONTEMPT CASE



Filed by:

PALETI V.R. MAHESWARA RAO
(23013)

Counsel for the Petitioner